

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 1038/2024

IN THE MATTER OF:

Hardeep Sharma

...Applicant

Versus

State of Uttarakhand & Ors.

...Respondents

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THROUGH COUNSEL



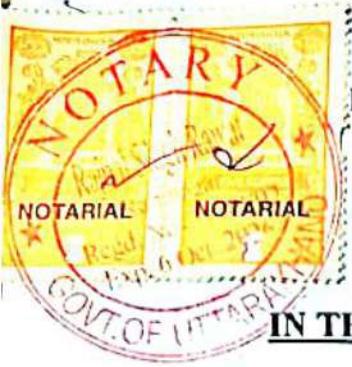
ADARSH CHAMOLI
Counsel For Respondent No. 3
5, Lawyers' Chamber Block – I,
Delhi High Court, New Delhi

Mob: 8375955697

PLACE: NEW DELHI

DATE: 03.04.2025

Email Id: adarshchamoli93@gmail.com



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RESPONSE AFFIDAVIT ON BEHALF OF RESPONDENT NO. 4.

Most Respectfully Showeth:

I, Prakash Chandra Arya, S/o Late
D.R. Arya, aged 59 years,
presently posted as Divisional
Forest Officer, Tarai West Forest
Division Ramnagar:




(Deponent)

I, the above name deponent, do hereby solemnly affirm and stated as
hereunder:

1. That the deponent is presently posted as Divisional Forest Officer,
Tarai West Forest Division, i.e. Respondent No. 4 in the present matter



as such she is fully conversant with the facts of the case and competent to swear the present Affidavit.

2. That the present matter relates to the allegations of cutting down more than 600 trees in Village Chandpur, Pratapur of District Uddham Singh Nagar wherein the permission was also granted for cutting down 150 trees.
3. It is submitted that the aforesaid subject matter was also dealt with by this Hon'ble Tribunal in O.A. No. 147 of 2024 titled as "*Hardeep Sharma v. Ramesh Chandra Arya*" wherein the factual development took place as under:
 - a. That Shri Manish Gupta, Shri Naresh Gupta, both resident of village Chandpur Tehsil Kashipur, were given consent by the Chief Horticulture Officer, Uddham Singh Nagar to fell fruit trees by way of the following letters:

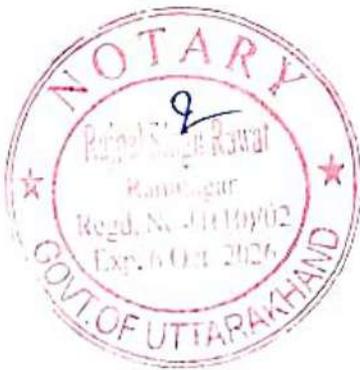
S.No.	Letter No.	Name of Trees	No. of Trees	
1.	2067 dated 19.01.2023	Mango	39	-
2.	2068 dated 19.01.2023	Mango	44	-
3.	269 dated 19.01.2023	Litchi	22	-

Hardeep



4.	2179 dated 06.02.2023	Mango	45	-
		Total	150	-

- b. On scrutinizing the complaint of prohibited felling of fruit trees, 88 more trees were found to have been felled without consent as compared to the approved 150 trees. On which, the Forest Officer Kashipur, taking departmental action under Section 4 and 10 of the Uttar Pradesh Protection of Trees in Rural and Hill Areas Act 1976 ("UP Trees Act"), collected Rs. 4,40,000/- (Rupees Four Lakh Forty Thousand Only) as compensation (at the rate of Rs. 5000/- per tree) and deposited it in the treasury. Copy of the complaint letters and challan receipts for collecting compensation of Rs. 4,40,000/- is annexed as **Annexure R1(Colly.)**.
- c. In relation to the said case, the Applicant herein filed Original Application No.147/2024 case titled "Hardeep Sharma Vs. Ramesh Chandra Arya" in the Hon'ble NGT. The said case was heard before this Hon'ble Tribunal on 15.02.2024 wherein this Hon'ble Tribunal took cognizance of the issue of illegal cutting of trees in the Chandpur, Pratapur of District Uddham Singh Nagar and directed carious departments of State of Uttarakhand to file their respective response. This Hon'ble Tribunal further directed for formation of



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Joint committee comprising of members of Central Pollution Control Board ("CPCB"), Divisional Forest Officer ("DFO"), Uddham Singh Nagar, State Pollution Control Board and District Magistrate, Uddham Singh Nagar for the purpose of assessing the factual position and submit the Action Taken Report accordingly. The relevant portion of the said order dated 15.02.2024 is reproduced here as under:

"1. Mr. Hardeep Sharma has sent by Post the present letter petition to this Tribunal, which has been treated and registered as O.A. No. 147/2024. The applicant has complained about illegally cutting of more than 600 trees by respondents no. 1 to 10 on the basis of permissions taken for cutting of 150 trees out of 1100 trees and closing of the matter by Forest Department by imposing penalty for cutting of 88 trees.

...

4. In view of the averments in the application, we consider it appropriate to have response of State of Uttarakhand through Chief Secretary, Government of Uttarakhand, Divisional Forest Officer, Uddham Singh Nagar, Uttarakhand Pollution Control Board, through its Member Secretary and



Rajpal Singh Rawat

District Magistrate, Udham Singh Nagar who stand impleaded as respondents No. 11 to 14. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 14 requiring them to file their reply/response within two months.

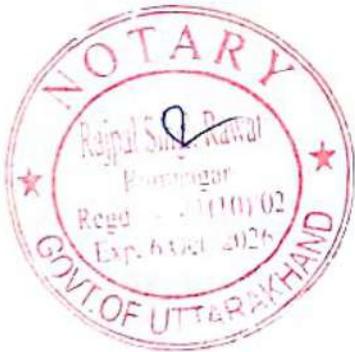
5. *In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of CPCB, DFO, Udham Singh Nagar, State PCB and District Magistrate, Udham Singh Nagar and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The State PCB will be the nodal agency for coordination and compliance.*



6. *Factual and Action taken Report by the Joint Committee and reply/response by the respondents be filed within two months by email judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.*
7. *List the matter on 25.04.2024 for further consideration."*

Copy of the order dated 15.02.2024 passed by this Hon'ble Tribunal in the O.A. No. 147 of 2024 is annexed as **Annexure R2**.

- d. That In compliance of the aforesaid order dated 15.02.2024, the Answering Respondent selected Sub Divisional Forest Officer, Jaspur vide letter no. 4170/23-2 dated 04.03.2024 to provide Factual and Action Taken Report. The Sub Divisional Forest Officer, Jaspur was also informed by letter no. 670/23-2 dated 30.04.2024 that the Factual and Action Taken Report in the said case was to be filed before this Hon'ble Tribunal. Similarly, the Regional Officer (P) informed the Member Secretary, UKPCB, Dehradun through letter no. UKPCB/ROK/Writ-90/24/14 dated 22.04.2024 that with respect to directions passed in O.A. 147 of 2024, a joint team of District Administration Udham Singh Nagar,



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Forest Department, CPCB and SPCB conducted a field inspection on 16.04.2024 however, due to Lok Sabha General Elections on 19.04.2024, wherein the elections were held in the parliamentary constituency in Nainital-Udham Singh Nagar as well, due to being engaged in election responsibilities, the report could not be prepared before the next date of hearing i.e. 25.04.2024. Copy of the letter dated 22.04.2024 bearing No. UKPCB/ROK/Writ-90/24/14 along with letter dated 30.04.2024 bearing letter no. 670/23-2 is annexed as **Annexure R3(Colly.)**. Copy of the order dated 25.04.2024 passed in O.A. No. 147 of 2024 is annexed as **Annexure R4**.

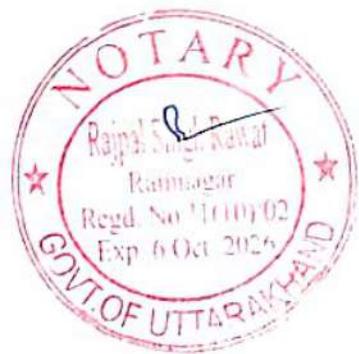
- e. That subsequently, the Members of the Constituted Committee scrutinized the site on 16.04.2024, 08.05.2024 and 10.05.2024 and thereafter, Factual and Action Taken Report was made available to the Answering Respondent by the Regional Officer (Pollution) through his letter No. UKPCB/ROK/2024/Writ-90/84 dated 18.05.2024. In the said Inspection Report of the Committee, additional felling of 176 trees (94 Mango Trees, 57 Litchi Trees, 25 Pear Trees) was found. For the purpose of taking action on the felling of additional fallen trees, Forest Crime No. 03/Kashi/2024-25 dated 21.05.2024 was registered and required instructions were



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issued to the concerned officials to inspect and initiate further action. Copy of the Letter dated 18.05.2024 bearing letter No. UKPCB/ROK/2024/Writ-90/84 is annexed as **Annexure R5**. Copy of the Registered Forest Crime No. 03/Kashi/2024-25 dated 21.05.2024 alongwith its true translated copy is annexed as **Annexure R6**.

- f. That in reference to the said forest crime, letter dated 22.06.2024 was issued by the Range Officer, kashipur Range, Udham Singh Nagar to the accused 1) Mr. Sudhir Gupta son of Shri Suresh Kumar; and 2) Mr Nakul Kumar son of Shri Mahesh Kumar Gupta, both residents of village Chandpur, Tehsil Kashipur, District Udham Singh Nagar, to deposit compensation for the said 176 trees. Similarly, letters dated 23.09.2024 and 09.10.2024 was also sent by the Sub-Divisional Forest officer, Jaspur informing about registration of Forest crime number No. 03/Kashi/2024-25 and also directing them to deposit the required compensation of the 176 trees. That in response to one of the letters, one Mr. Siddhant Goyal, claiming to be the representative of the accused(s) Mr. Sudhir Gupta and Mr. Nakul Kumar, sent a letter dated 26.09.2024 stating that out of the 176 trees for which compensation has been asked to be deposited, 165 trees have been re-established in



assessment to the said 176 trees, out of which 48 trees have dried up. Thus, out of 176 trees, 117 trees are standing alive and in healthy condition. He further state that he is ready to deposit the compensation for the remaining 59 trees. Copy of the letter dated 22.06.2024 issued by Range Officer, Tashipur Range, Udham Singh Nagar to Mr. Sudhir Gupta and Mr. Nakul Kumar alongwith its true translated copy is annexed as **Annexure R7**. Copy of the letters dated 23.09.2024 and 09.10.2024 sent by the Sub-Divisional Warden, Jaspur are annexed as **Annexure R8(Colly.)**. Copy of the letter dated 26.09.2024 sent by Mr. Siddhant Goyal is annexed as **Annexure R9**.

- g. That prior to sending the aforesaid reply letter dated 22.06.2024, the accused Mr. Nakul Gupta had sent a undated letter to the Answering Respondent expressing its willingness to shift 125 trees present in his measured land to other several locations. That subsequently, the Answering Respondent issued a letter dated 22.05.2024 bearing letter no. 5519/29-2 to the Chief Horticulture Officer, Udham Singh Nagar and informed that Nakul Kumar Gupta, son of Late Shri Mahesh Kumar Gupta, resident of village Chandpur, Tehsil Kashipur, District Udham Singh Nagar has submitted an application for shifting the trees present in his

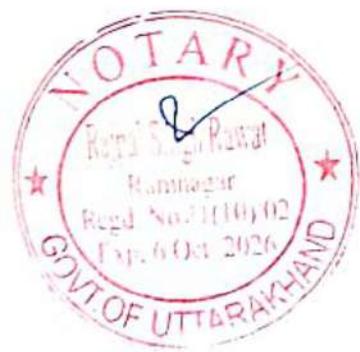


Nakul

measured land and requested the office of Chief Horticulture Officer to necessary action as this involves shifting of trees of fruit bearing category. Copy of the undated letter sent by accused Mr. Nakul Gupta is annexed as **Annexure R10**. Copy of the letter dated 22.05.2024 bearing letter no. 5519/29-2 issued by the Answering Respondent to the Chief Horticulture Officer, Udham Singh Nagar along with its true translated copy is annexed as **Annexure R11**.

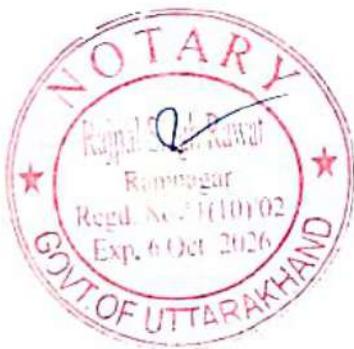
- h. That the accused Mr. Nakul Gupta and Mr. Sudhir Gupta neither informed the Answering Respondent whether they have taken help of any technical institution to re-establish the trees nor did they take all the necessary approvals/ NOCs from the relevant departments. Even after being communicated several times, the accused have not deposited the compensation for loss of trees.
- i. Thereafter, this Hon'ble Tribunal passed the final order dated 04.12.2024 in O.A. No. 147 of 2025 and disposed of the said matter with the following directions:

"87. Since the issue now has crystallized in this matter with regard to Environmental Compensation leviable from persons responsible for illegal felling of trees of land in question and in exercise of powers to issue directions, UKPCB is empowered to implement 'Polluter Pays'

principle by issuing directions for payment of Environmental Compensation, we find it appropriate to permit UKPCB to proceed in the matter for computation and assessment of environmental compensation for illegal felling of trees and recover same from violators but before passing any final order in this regard, adequate opportunity of hearing to all stakeholders shall be provided by UKPCB in accordance with law. This exercise shall be completed within two months and a compliance report shall be filed by 15.02.2025 with Registrar General of this Tribunal. If any further order is required, Registrar General shall place the matter before appropriate Bench.

88. *We also direct that amount of environmental compensation realized/recovered by UKPCB shall be utilized for remediation /rejuvenation/ restoration of damaged environment in the area in question in the light of a Restoration Plan which shall be prepared by a Joint Committee comprising Divisional Forest Officer, Udham Singh Nagar; UKPCB; Central Pollution Control Board; and District Magistrate, Udham Singh Nagar. District*

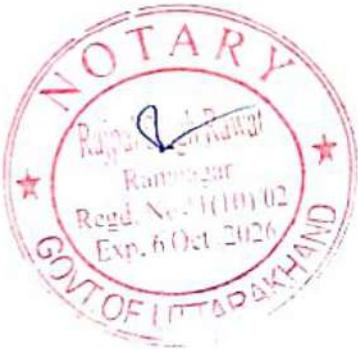


Magistrate, Udham Singh Nagar shall be Nodal Authority for this purpose.

89. *Plan shall be prepared by above Committee within one month and executed within two months after realization of environmental compensation from violators. A Compliance Report shall be submitted in next 15 days with Registrar General of this Tribunal, who, if finds that any further order is required, shall place the matter before appropriate Bench.*
90. *With above directions, this Original Application is disposed of."*

That in compliance of the above order, Respondent No. 2 addressed a letter to the Regional Officer, Pollution Control Board, Kashipur and endorsed it to this office of Answering Respondent. Copy of the final order dated 04.12.2024 passed in O.A. No. 147 of 2024 is annexed as **Annexure R12**.

4. For the said matter, Regional Director, Head Office, Parivesh Bhawan, East Arjun Nagar Delhi has informed through his letter Number. CM13011/35/2024 LAW HO-CPCB- HO - Part (1) / 1041 dated 27.01.2025 that District Magistrate Udham Singh Nagar is the nodal agency for coordination and compliance of order dated 04.12.2024.



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Subsequent to the aforesaid letter, by letter number 3458/29-3 dated 15.02.2025, Sub Divisional Forest Officer, Jaspur was selected on behalf of the division for the Joint Committee. Copy of the letter dated 27.01.2025 bearing number CM13011/35/2024 LAW HO-CPCB-HO - Part (1) / 1041 along with its true translated copy is annexed as **Annexure R13**. Copy of the letter 15.02.2025 bearing number 3458/29-3 sent by Sub Divisional Forest Officer, Jaspur is annexed as **Annexure R14**.

5. In order to recover the compensation amount, the Sub Divisional Forest Officer, Jaspur had sent letter dated 28.02.2025 to the accused persons Mr. Sudhir Gupta and Mr. Nakul Gupta to deposit compensation for the said 176 fallen trees. In continuation of the above, Forest Officer, Kashipur Range has informed vide his letter dated 06.03.2025 bearing letter number 362/29-1 that compensation amount of Rs. 2,95,000/- (Rupees Two Lakh Ninety Five Thousand Only) for 59 trees against 176 trees registered in Forest Crime No. 03/Kashipur/2024-2025 has been deposited through E-3 no. 373473/3434 dated 05.03.2025 through representative Shri Satyam Agarwal, presently resident of Kashipur. For the outstanding 117 trees, Siddhant Goyal has once again informed that such number of trees have been replanted at other places, which are present in healthy



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condition. Compensation should not be taken on the said 117 trees. Copy of the letter dated 28.02.2025 sent by Sub Divisional Forest Officer, Jaspur to accused persons Mr. Sudhir Gupta and Mr. Nakul Gupta is annexed as **Annexure R15**. Copy of the undated letter sent by Mr. Siddhant Goyal is annexed as **Annexure R16**. Copy of the letter dated 06.03.2025 bearing letter number 362/29-1 sent by Forest Officer, Kashipur Range is annexed as **Annexure R17**.

6. It is submitted that the accused persons Mr. Sudhir Gupta and Mr. Nukul Gupta never took any permission from any authority for shifting of trees. Additionally, it is to be noted that the accused person had only taken permission for cutting down 150 trees whereas, a total of 88 additional trees were cut down by the individuals in contravention of Section 4 of the UP Trees Act and therefore, the accused is liable to pay compensation for a total of 176 trees.

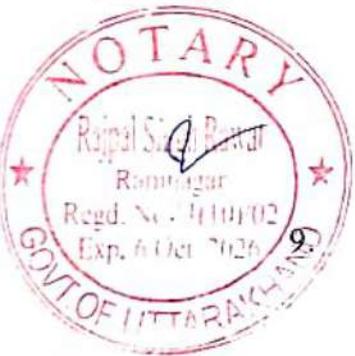
7. Even it is assumed correctly that the out of the 176 trees, a total of 117 trees had been shifted as alleged and compensation for 59 trees have been paid, such alleged shifting of trees is not in accordance with the provisions of UP Trees Act because the provisions of the UP Trees Act does not provide for any kind of shifting of trees. Therefore, the demand of compensation for the remaining 117 trees was again reiterated and communicated by the Sub Divisional Officer, Jaspur to



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the accused Mr. Sudhir Gupta and Mr. Nukul Gupta vide its letter dated 29.03.2025 bearing number 360/29-3. Copy of the letter dated 29.03.2025 bearing number 360/29-3 sent to accused Mr. Sudhir Gupta and Mr. Nukul Gupta is annexed as **Annexure R18**.

8. Additionally, given the fact that the accused Mr. Sudhir Gupta and Mr. Nukul Gupta have not paid the compensation amount for the 117 trees since registration of Crime No. 03/Kashi/2024-25 dated 21.05.2024, the said information regarding recovery of compensation for the 117 trees for a total amount of Rs. 5,85,000/- (Rupees Five Lakhs Eighty Five Thousand Only) has been intimated to District Magistrate, Uddhma Singh Nagar i.e. Respondent No. 2 vide letter dated 02.04.2025. Copy of the letter dated 02.04.2025 sent by Divisional Forest Officer, Tarai West Forest Range, Ramnagar is annexed as **Annexure R19**.



That the contents of the Affidavit have been prepared under the instructions of the deponent and the same are true and correct and nothing material and has been concealed therefrom.

10. That the deponent undertakes to comply with any further directions that this Hon'ble Tribunal may pass in the present matter.

Rajpal Singh Bawar

[Signature]
DEPONENT

VERIFICATION

Verified at Ramnagar, Uttarakhand on 03 day of APRIL 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed therefrom.

[Signature]
DEPONENT



Notary Public, And
Prateek Chandra Arora
By: *[Signature]*
Ramnagar

[Signature]
03/4/2025
Notary Public, Uttarakhand

राजि अपराध संख्या 91/काशी/2022-2023

फार्म संख्या एच. 2

तराई पश्चिमी वन प्रभाग (पश्चिमी वृत्त) नैनीताल
रामनगर जिला-नैनीताल

पुस्तक सं 91

क्रम संख्या 50

दिनांक 12-01-2023

वृत्त अपराध प्रसूचना संख्या 50/91 दिनांक 12-01-2023 राजि काशीपुर

1- नाम, पिता का नाम और निवास स्थान 1. ई. प्र. 5/6 आदरना जगपुत्र तटमील काशीपुर
जिला - (उत्तरांचल)

2. काशीकार - श्री सुधीर गुप्ता श्री सुरेश कुमार गुप्ता
ग्राम - जगपुत्र, तटमील-काशीपुर, जिला-UP

2- साक्षी का नाम

1- लती राम (देवी लीन) श्री रमेश चन्द्र उपराजिक
2- देवी वन वीट कारी प्रकरण की जांच कर आख्या प्रस्तुत

55000/E3/10360073/55000
12-15/2/23

वन क्षेत्राधिकारी
काशीपुर रेंज
सो.सं. वं प्र०. रामनगर

3- कथित अपराध का पूरा विवरण तथा दिनांक 12-01-2023 की प्रातः प्रथम के दोष मन्त्र
तमने पर जगपुत्र का नाम श्रीशंकरा मोड-हेमपुर निक मोड माण्डा पर
दोष की तरफ उपरोक्त का संख्या (2) पर वन क्षेत्राधिकारी की जाच प्रमाण
में कथित (1) पर दोष काशीकार के कारि- (देवी वन)
दोष मुद्रा उपराध कारी जगपुत्र नगर दोष कीकत माण्डा के अनिश्चित
निवासित दोष माण्डा की वन का मनेष जगपुत्र का ले जाया

1. काशीकार जगपुत्र जगपुत्र (मोड)
ग्राम सं - 1.35, 1.50, 1.62, 1.70, 2.01, 2.05, 2.10, 2.20, 2.35,

4- मूल्य 2.25, 2.45 कुल मूल्य 4.70

5- चालान और अनुसंधान के सम्बन्ध में प्रसूचना दिनांक 12-01-2023 की प्रातः प्रथम माणी
विशेष कथन के माध प्रथम के दोष मन्त्रा मिलाया जा जगपुत्र जगपुत्र के
जगपुत्र मोड हेमपुर निक मोड माण्डा के दोष की तरफ वन वृत्त चली
पर दोष का संख्या (2) पर दोष काशीकार प्रमाण की जाच प्रमाण में प्रथम माण्डा
के प्रथम दोष मनेष की माण्डा के दोष की तरफ जाच जाच काशीकार के
मनेष जगपुत्र काशीकार जगपुत्र नगर दोष अनिश्चित माण्डा के
दोष काशीकार प्रमाण की जाच प्रमाण में प्रथम माण्डा के दोष की तरफ जाच जाच काशीकार के

6- प्रसूचना के बारे और प्रमाण आदि का उल्लेख
अनिश्चित दोष काशीकार प्रमाण की जाच प्रमाण में प्रथम माण्डा के दोष की तरफ जाच जाच काशीकार के
दोष काशीकार प्रमाण की जाच प्रमाण में प्रथम माण्डा के दोष की तरफ जाच जाच काशीकार के
दोष काशीकार प्रमाण की जाच प्रमाण में प्रथम माण्डा के दोष की तरफ जाच जाच काशीकार के
दोष काशीकार प्रमाण की जाच प्रमाण में प्रथम माण्डा के दोष की तरफ जाच जाच काशीकार के

वाक्य अपराध संख्या 95/काशी 0/2022-2023

फार्म संख्या एच. 2

तराई पश्चिमी वन प्रभाग (पश्चिमी वृत्) नैनीताल रामनगर, जिला-नैनीताल

क्रम संख्या 04

पुस्तक सं०

दिनांक 18/02/2023

प्रसूचना संख्या 05/06 दिनांक 18/02/2023

1- नाम, पिता का नाम और निवास स्थान: सुभाष 5/6 चांदनी जगजपुर तहसील-काशीपुर
जिला - (उत्तरांचल राज्य)

2- कार्यकार - श्री सुधीर गुप्ता श्रीमती सुशीला कुमारी गुप्ता
ग्राम - चांदपुर, तहसील - काशीपुर

2- साक्षी का नाम
1- श्री रमेश चन्द्र उष रात्रिक
प्रखंड-काशीपुर, कद आंखना प्रस्तुत
2- संतोष वन बीट साक्ष्यकारी करें

वन क्षेत्राधिकारी
काशीपुर रेंज
त-06 घ-30 रामनगर

3- कथित अपराध का पूरा विवरण तथा दिनांक 18-02-2023 को जगत : गश्त के दौरान सुभाष
सुभाष का नाम - जगजपुर के पास गोशाला मोड़ देमपुर लिक मोहरा गाँव पर
दस्तावेज की तरफ अपराध - काम करवा करवाकर की नापशुमि में
पूर्व में कदम ले पाए वन कार्यकार के कारिंदे (देवेदार) वंश मुख
दस्तावेज साक्ष्यकारी उषम सिंह लंगर वंश स्वीकृत ग्राम वृत्त के सति रिक्त
तिरिक्त वन संप्रदाय वृत्त वन सतेंध पालन कर ले जाना।

- 1. कदम ले वन प्रजाति कदम ले जाना
- 2. मोम - 1.40, 1.55, 1.75, 2.05, 2.10, 1.95, 1.65, 1.89
- 3. मूल्य - 1.95, 2.25, 1.85, 1.72, 1.78, 1.90, 2.00
- 4. कुल योग - 15 वृत्त ग्राम

5- चालान और अनुसंधान के सम्बन्ध में दिनांक 18-02-2023 को जगत : उपरोक्त साक्षी
विशेष कथन के साथ जगत के वन सतेंध करे ग्राम - जगजपुर के
पास गोशाला मोड़ देमपुर लिक मोहरा गाँव के दस्तावेज की तरफ कदम ले
करने पर हमें कदम ले पाए वन कार्यकार उपरोक्त की नापशुमि में पूर्व

6- प्रसूचना के तारों और प्रमाण आदि का उल्लेख
जगत के वन सतेंध करे ग्राम वृत्त के वृत्त दिने। जो कि कार्यकार
के मुख उषम साक्ष्यकारी उषम सिंह लंगर वंश स्वीकृत ग्राम वृत्त में
सति रिक्त है जिनका उकाठ श्री के मेरुद वंश पाया तत्काल मुखना
उपसाक्ष्यकारी महोदय को दी गयी। तत्पश्चात् श्री के पर कदम ले पाए वन
कार्यकार के कारिंदे (देवेदार) की मुलाप्राप्ति व सतेंध का मोम वृत्त
वाक्य प्रकृत की गयी तो हमें के द्वारा उक्त करे ग्राम वृत्त की सतेंध करे
में कार्यकार उकाठ को वृत्त वृत्त करवा करवा किया है व सिद्धांत
केमला चाहा है।

मत: जयप्रिय मुखना महोदय को सेवा में सादर उपेक्षित है

तराई पश्चिमी वन प्रभाग (पश्चिमी वृत्त) नैनीताल
रामनगर, जिला-नैनीताल

पुस्तक सं० 6

क्रम संख्या 07

नं० सं० 100 म० 1976

वन अधिनियम के अन्तर्गत प्रसूचना संख्या 106 दिनांक 03-03-2023 काशीपुर

- 1- नाम, पिता का नाम और निवास स्थान - इसरात 5/6 चांदरवा जतापपुर तहसील- काशीपुर जिला - उधम सिंह नगर
- 2. कारत कार - श्री- लक्ष्मी कुमारी गुप्ता 5/10 श्री देवा कुमारी गुप्ता जतापपुर तहसील काशीपुर जिला- 50 20 नगर

- 2- साक्षी का नाम
 - 1. लक्ष्मी देवी (देवी लक्ष्मी देवी) प्रकृति की आँच कर रिपोर्ट प्रस्तुत करे।
 - 2. मंगल वन तीर्थ अधिकारी

वन क्षेत्र अधिकारी
काशीपुर रेंज
त० १५० व० प्र० रामनगर

3- कथित अपराध का पूरा विवरण तथा दिनांक 03-2023 की जतापपुर तहसील में प्रकृति की आँच कर रिपोर्ट प्रस्तुत करे।
 विशेष कथन के साथ अपराध के दौरान सूचना मिलने पर जतापपुर के पक्ष में गोरखला निदेश हैमपुर लिंक मोरग मछी के दानों की तरफ कट कर चलने पर हमें कर्म कात्र कार के कारत कार इच्छीवत की सापशुभे प्रकृति की जतापपुर तहसील काशीपुर जिला- 50 20 नगर

- 4- मूल्य
 - 1. क० म० वन जतापपुर तहसील (म० म०)
 - आम - 1.85, 1.90, 1.40, 1.60, 2.10, 2.20, 2.40, 1.84, 1.70, 2.30
 - 1.45, 1.35, 1.85, 1.78, 1.60, 1.90, 1.95, 1.80, 2.00, 2.50

5- बालान और अनुसंधान के सम्बन्ध में विशेष कथन के साथ अपराध के दौरान सूचना मिलने पर जतापपुर के पक्ष में गोरखला निदेश हैमपुर लिंक मोरग मछी के दानों की तरफ कट कर चलने पर हमें कर्म कात्र कार के कारत कार इच्छीवत की सापशुभे प्रकृति की जतापपुर तहसील काशीपुर जिला- 50 20 नगर

6- प्रसूचना के ब्यौरे और प्रमाण आदि का उल्लेख जतापपुर तहसील काशीपुर जिला- 50 20 नगर

म० जतापपुर तहसील काशीपुर जिला- 50 20 नगर

उप प्रभागीय कार्यालय (राज्य)
तराई परिवर्धन वन प्रभाग

Forest Department परिचमी Circle Uttarakhand Pradesh
No. 360073

Book No. 3300

तपः **FOREST DIVISION** रामनगर

Received From ईसरत 810 श्री चॉदू जी
नि० प्रतापपुर लकाशपुर जि० उधमसिंहनगर

The sum of Rupees ₹ 55000/- (रुपया पचपन हजार मात्र)

In account of बाबत रा० 810 अ० वा।करी०/2022-2023 भाष्यमि

से संबन्धित मुद्राबन्ध प्रतिमा की
dated 15.02.2024 धनराशि

वन क्षेत्री अधिकारी
रामनगर
त० प० व० प्र० रामनगर

Forest Department पश्चिमी Circle Uttarakhand Pradesh [प]

Book No. **3305**

उप प्रभागीय वनाधिकारी (रा०)

No. 3305

~~तप~~ **FOREST DIVISION** रामनगढ़

Received From 1- इसरत 86 चौक खो नि० प्रतापपुर, कशीपुर U.S.N.
2- मकूल कुमार गुप्ता 8 (वकील मोहर) कुमार गुप्ता, गंग चौकपुर

the sum of Rupees 1,00,000/- (एक लाख) मात्र

on account of बाबत रा० अ० सं० 100 काशी ०/2022-2023

(नाप कृषि से संबंधित) का मुआवजा वन विभाग

Dated 28/03/2023

प्रतिष्ठा की धरमाली Forest Officer

स० प० व० प्र० रामनगर

उप प्रमाणीय अधिकारी (राक्षस)
सर्राई काशी वन प्रभाग
रामनगर (मैनीता[ष])

Forest Department पश्चिमी Circle Uttarakhand Pradesh

Book No **3300**

No. **360079**

ल०प० **FOREST DIVISION** रामनगर

Received From श्री सुधीर गुप्ता अ० श्री सुरेश कुमार गुप्ता
ग्राम चौदपुर तहसील काशीपुर जिला उधमसिंहपुर

the sum of Rupees ₹5,000/- (रुपय) पिचदत्तर हजार मात्र,

on account of बावत वा० सं. १५ काशी २०२२-२०२३
नापभूमि का मुआवजा / प्रतिकर की वन क्षेत्र अधिकारी

Dated 22/02/2023 धनवाशि

Forest Officer
काशीपुर रज

उप प्रभागीय वन विभाग
तराई परिक्षेत्र वन प्रभाग
रामनगर (नैनीताल) [प]

Forest Department परिचयी Circle Uttarakhand Pradesh

Book No. **3300**

No. **360080**

र०प० **FOREST DIVISION** रामनगर

Received From

the sum of Rupees

on account of

श्री सुधीर गुप्ता ४१० श्री सुरेश कुमार गुप्ता
ग्राम-चौदपुर तंकावीपुर, उधमसिंहनगर

₹ 5000/- (रुपया पंचहत्तर हजार मात्र)

बाबत वा०अ०सं०१५/काशी०/२०२२-२०२३ का पशुमि

का सुमावजा / प्रतिकर की धनराशि

Dated 22/02/2023

वन अधिकारी
काशीपुर रज

उप प्रांतीय वनाधिकारी (राज्य)

सहाई पश्चिमी प्रभाग (राज्य)

Forest Department पश्चिमी Circle Uttarakhand Pradesh

Book No. **3300**

No. **360074**

ल० प्र० FOREST DIVISION रामनगर

Received From ईसस्त ४६ श्री चौद सौ (ठेकेदार)

the sum of Rupees नि० प्रतापपुर लठकाशीपुर जिला उधमसि हनग

on account of 50,000/- (सपचा पचास हजार) मात्र

बाबत श० अ० स० व० कारीगरी २०२२-२०२३
(नापशुमी) का मुआवजा / प्रारिक्त के वन क्षेत्र अधिकारी

Dated 16/02/2023 धनराशि

Forest Officer

ल० प्र० व० प्र० रामनगर

Forest Department पश्चिमी Circle Uttarakhand Pradesh [म]

Book No. **3305**

उप प्रभागिय वन अधिकारी (राज)
तब प्रशिचमी वन प्रभाग
360535

FOREST DIVISION

Received From श्री चंद जी, नि. प्रतापपुर, कशीपुर
श्री महेश कुमार गुप्ता

the sum of Rupees प्रतापपुर, कार्षीपुर डि. उधमसिंहनगर
85,000/- (कपमा पिचास द्यार) मात्र

in account of बाबत रा. सं. 102/कार्षीपुर 2021-2023 का
मु. शि. व. ल. / प्रतिकार की धनराशि

dated 31/03/2020

वन अधिकारी
Forest Officer
कार्षीपुर रज

Item No.6

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid V.C. Option)

Original Application No. 147/2024

Hardeep Sharma

...Applicant

Versus

Ramesh Chand Aarya & Ors.

...Respondents

Date of hearing: 15.02.2024

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: None for the Applicant.

Application is registered based on a letter petition received by Post.**ORDER**

1. Mr. Hardeep Sharma has sent by Post the present letter petition to this Tribunal, which has been treated and registered as O.A. No. 147/2024. The applicant has complained about illegally cutting of more than 600 trees by respondents no. 1 to 10 on the basis of permissions taken for cutting of 150 trees out of 1100 trees and closing of the matter by Forest Department by imposing penalty for cutting of 88 trees.

2. The relevant part of the letter petition enumerating grievances of the applicant is reproduced as follows:-

X X X X

आपको अवगत कराना है कि जिला उधम सिंह नगर के काशीपुर क्षेत्र में गांव चांदपुर प्रतापपुर में लगभग 150 बीघा जमीन पर अवैध कॉलोनी का प्लानिंग करके निर्माण किया जा रहा है यह गांव क्षेत्र जिला विकास प्राधिकरण के अंतर्गत

नहीं आता है उपरोक्त मामले में प्रशासन काशीपुर और प्रभागीय वनाधिकारी, तराई पश्चिमी वन प्रभाग रामनगर (नैनीताल) षड्यंत्र एवं भ्रष्टाचार में संलिप्त हैं?

जय मां भारती एक सामाजिक संस्था से हम लोग समाज सेवा के कार्य करके शासन-प्रशासन का सहयोग करते हैं। "पर्यावरण बचाओ-वृक्ष लगाओ" और वैध कॉलोनिया बनाओ एक विशेष अभियान के रूप में वर्तमान में कार्य कर रहे हैं। इसी संदर्भ में हमारे कार्यकर्ताओं के द्वारा कई स्तरों पर उपरोक्त विषय में शिकायती पत्र भी दिए हैं, परंतु उद्यान विभाग, वन विभाग और राजस्व विभाग की मिली भगत के चलते षड्यंत्र के तहत 7 बार जांच लगातार करके कार्यवाही के नाम पर भ्रष्टाचार में लिप्त अधिकारियों के द्वारा खानापूति के अलावा कुछ भी नहीं किया गया।

मेरे द्वारा पूर्व में भी सीएम पोर्टल पर संख्या 446812, CMHL-122023-11-480022, CMHL- 102923-11-461398 में शिकायत की गई, परंतु भ्रष्टाचार के चलते अधिकारी उपरोक्त जांचों को खानापूति युक्त तरीके से करके सीएम पोर्टल 1905 का भी मजाक बना दिया है।

जिसमें मेरे द्वारा नकुल कुमार गुप्ता, सुधीर कुमार गुप्ता, मनीष कुमार गुप्ता निवासी चांदपुर, काशीपुर उधम सिंह नगर के द्वारा 1100 फलदार वृक्षों में से 150 वृक्षों के पातन (काटने) की अनुमति ली गई, परंतु वर्तमान में 600 से अधिक वृक्षों को काटा जा चुका है वन विभाग के द्वारा 88 वृक्ष का जुमाना मात्र वसूल मामले को बंद कर दिया गया है और वहां पर अवैध कॉलोनी प्लाटिंग कर बाउंड्री वॉल बनाई जा रही है तथा निर्माण कार्य कर सड़कें बनाई जा रही हैं।

प्रकरण बिंदुवार निम्न है-

(1) उपरोक्त लोगों के द्वारा डॉ० भावना जोशी मुख्य उद्यान अधिकारी उधम सिंह नगर से पातन की अनुमति मांगी मुख्य उद्यान अधिकारी के पत्रांक-786 दिनांक 12 अगस्त 2022 के द्वारा एक समिति का गठन किया गया, उसे समिति के द्वारा मौका निरीक्षण आख्या 19 दिसंबर 2022 में लिखा गया उसमें स्पष्ट रूप से यह दर्शाया गया है कि पेड़ों को काटा नहीं जा सकता है।

(2) प्रथम समिति रिपोर्ट में पेड़ काटने को मना करने के उपरांत फिर एक षड्यंत्र बनाया गया और दूसरी समिति का गठन मुख्य उद्यान अधिकारी उधम सिंह नगर के आदेश पर अभय प्रताप सिंह उप जिलाधिकारी काशीपुर और यूसुफ अली तहसीलदार काशीपुर (वर्तमान कार्यरत तहसील अल्मोड़ा) के द्वारा पत्रांक - 140/ना०ना/2023 दिनांक 17 जनवरी 2023 को गठन किया गया। जिसमें समिति की संयुक्त निरीक्षण आख्या 13 जनवरी 2023 के आधार पर 150 पेड़ों के काटने की अनुमति दी गई।

(3) अनुमति से अधिक पेड़ काटे जाने पर हरिश्चंद्र के द्वारा एक शिकायती पत्र पर उप जिलाधिकारी काशीपुर के कार्यालय पत्रांक 793 दिनांक 2 मार्च 2023 के द्वारा प्रभारी उद्यान सचल दल काशीपुर को जांच सौंपी गई कार्यालय प्रभारी उद्यान सचल दल काशीपुर के पत्रांक 204/वृक्ष पातन/2022-23 दिनांक 14 मार्च 2023 में जांच रिपोर्ट सौंपी जिसमें स्पष्ट रूप से लिखा गया कि अनुमति से अधिक पेड़ काटे गए हैं और अवैध कॉलोनी का निर्माण कार्य सड़के डालकर किया जा रहा है।

(4) मुख्य उद्यान अधिकारी उधम सिंह नगर के पत्रांक 270/तक-2/सी एम/हेल्पलाइन/2022-23 दिनांक 23-05-2023 पर संयुक्त समिति गठन कर जिसमें जगदीश चंद्र तिवारी, जेष्ठ उद्यान निरीक्षक/प्रभारी उद्यान सचल दल केंद्र काशीपुर और दिवाकर पांडे, सहायक विकास अधिकारी, उद्यान दल सचल केंद्र कुंडेश्वरी उधम सिंह नगर के द्वारा जांच कर पत्रांक 22/वृक्ष पातन/2023-24 दिनांक 27-05-2023 के माध्यम से निरीक्षण आख्या 24-05-2023 में स्पष्ट रूप से पाया गया कि 579 वृक्ष को काटा गया है और जुर्माना वसूले जाने वाले पौधों की संख्या 648 बताई गई और लिखा गया कि वर्तमान में प्लॉटिंग का कार्य चल रहा है और सड़क तथा बाउंड्री वॉल का निर्माण जारी है। (संलग्न 18-20 पृष्ठ में)

(5) दिनांक 19 जून 2023 को वन विभाग, राजस्व विभाग के द्वारा भी एक संयुक्त जांच की गई। इसमें उपरोक्त सही जांचों को षड्यंत्र के तहत लीपा-पोती करते हुए खानापूति कर गलत सिद्ध दिया गया।

(6) दिनांक 5 जुलाई 2023 को उद्यान विभाग और वन विभाग के द्वारा एक संयुक्त जांच की गई। इस जांच में भी खानापूति की गई है।

(7) खाता खतौनी संख्या 00027 में 5.2890 हेक्टर भूमि व खाता खतौनी संख्या 00125 में 4.3380 हेक्टर भूमि उक्त बगीचे के मूल खातेदार उमेश गुप्ता पुत्र इंद्रदेव व गुप्ता महेश गुप्ता पुत्र इंद्रदेव गुप्ता के कोई संतान नहीं थी उनकी मृत्यु के पश्चात उनके रिश्तेदारों में उनकी संपत्ति को लेकर आपसी विवाद हो गया और इस भूमि को गलत तरीके से राजस्व विभाग की मिली भगत से अलग-अलग रिश्तेदारों के खातों में चढ़ावा कर भूमि को आनन-फानन में बेचा गया इसकी भी गहनता से जांच की जाए।

(8) वर्तमान में यह राजस्व अभिलेखों में कृषि भूमि है और अभी तक 143 नहीं हुई है और ना ही कॉलोनी डेवलप करने की कोई अनुमति इसमें ली गई है। उप जिलाधिकारी काशीपुर और तहसीलदार काशीपुर 26 सितंबर 2023 की मौका जांच में इसके प्रत्यक्ष दर्शी है उक्त कॉलोनी संपत्ति को सीज किया जाए।

(9) उक्त बगीचे की भूमि के सभी खातों की वीडियोग्राफी कराई जाए वर्तमान में सभी वृक्षों (पूर्व पेड़ और वर्तमान में नये लगाए पेड़) को राजस्व अभिलेखों में दर्ज कराया जाए। वर्तमान में नये जो पेड़ लगाए वह राजस्व विभाग/सिंचाई विभाग की सरकारी भूमि/नहर की पटरी पर लगे है।

(10) एडीएम उधम सिंह नगर के निर्देशन में 26 सितंबर 2023 को जांच में जो अधिकारी और कर्मचारी उपस्थित रहे उन सभी पर उक्त मामले में भ्रष्टाचार और षड्यंत्र का आरोप मेरे द्वारा लगाया गया है और उन्होंने ही पेड़ों की गिनती की है कोई स्वयं अपनी जांच करके अपने गले में कैसे फंदा डालेगा और अपने आप को स्वयं कैसे दोषी सिद्ध करेगा आपसे मेरी विनती है कि आप पेड़ों की गिनती पीएससी (अन्य विभाग) से कराए।

(11) 1100 पेड़ों में 150 पेड़ों की पातन अनुमति दी गई थी लगभग 600 पेड़ों अधिक काटे गए हैं ₹5000 प्रति के हिसाब से इन का जुर्माना वसूला जाए वर्तमान

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में खड़े पेड़ों को राजस्व अभिलेख में दर्ज कराया जाए, और वहां पर हो रहे निर्माण कार्य सड़कों को समतल करके काटे गए पेड़ों के दुगने रोपण (लगवाए) जाए। निर्माण कार्य को रोका जाए कॉलोनी सीज करके उपरोक्त भूमि अन्य लोगों के नाम किस प्रकार से दर्ज की गई इसकी परीक्षण जांच की जाए।

(12) राम सिंह राजस्व उप निरीक्षक काशीपुर के कार्यक्षेत्र में अवैध कॉलोनी का निर्माण किया जा रहा है जिसमें वृक्षों को काटने से पूर्व खसरे में उनके द्वारा 775 वृक्ष अंकित किए गए जबकि उद्यान विभाग के अभिलेखों में 1100 वृक्ष अंकित थे इससे साफ-साफ वह भ्रष्टाचार में सम्मिलित है जब इस विषय में राम सिंह से बात की गई तो इनके द्वारा झूठे मुकदमों में फसाने की साजिश, धमकी व गली गलोच, बदतमीजी की गई इसकी पृथक से जांच कराई जाए।

भूमाफियों से जान-मान का खतरा होने के कारण मुझे सुरक्षा प्रदान की जाए, षड्यंत्र में सम्मिलित संबंधित अधिकारियों के प्रति जांच कार्यवाही की जाए। आपके द्वारा की गई सभी जांच कार्यवाहियों से मुझे व्यक्तिगत रूप से अवगत कराया जाए आपसे आशा ही नहीं वरन् पूर्ण विश्वास है कि आप अवैध कॉलोनी को सीज कराए और निष्पक्ष जांच करके दोषियों के प्रति दंडात्मक कार्रवाई की संस्तुति कर न्याय करेंगे।”

3. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

4. In view of the averments in the application, we consider it appropriate to have response of State of Uttarakhand through Chief Secretary, Government of Uttarakhand, Divisional Forest Officer, Udham Singh Nagar, Uttarakhand Pollution Control Board, through its Member Secretary and District Magistrate, Udham Singh Nagar who stand impleaded as respondents No. 11 to 14. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 14 requiring them to file their reply/response within two months.

5. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of CPCB, DFO, Udham

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Singh Nagar, State PCB and District Magistrate, Udham Singh Nagar and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The State PCB will be the nodal agency for coordination and compliance.

6. Factual and Action taken Report by the Joint Committee and reply/response by the respondents be filed within two months by email judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

7. List the matter on 25.04.2024 for further consideration.

8. A copy of this order be sent to the CPCB, DFO, Udham Singh Nagar, State PCB and District Magistrate, Udham Singh Nagar by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

February 15th, 2024
AG

कार्यालय, उप प्रभागीय वनाधिकारी (जसपुर) तराई पश्चिमी वन प्रभाग, रामनगर (नैनीताल)
पत्रांक 676 / 23-2 दिनांक, 30/04/2024
सेवा में,

प्रभागीय वनाधिकारी,
तराई पश्चिमी वन प्रभाग रामनगर।

विषय:- मा0 एन0जी0टी0 में योजित मूल आवेदन सं0 147/2024 Hardeep Sharma Vs. Ramesh Chand Aarya & Ors. में पारित आदेश दिनांक 15.02.2024 के अनुपालन के सम्बन्ध में।

सन्दर्भ:- आपकी पत्र सं0 4170/23-2 दिनांक 04.03.2024 एवं पत्र सं0 आर0 9047/29-3 दिनांक 16.04.2024।

महोदय,

उपरोक्त विषयक सन्दर्भित पत्र के क्रम में अवगत कराना है कि उक्त प्रकरण में Factual and Action Taken Report मा0 एन0जी0टी0 में दाखिल की जानी थी, जिसमें सुनवाई की तिथि 25.04.2024 निर्धारित थी। क्षेत्रीय अधिकारी (प्र0) ने सदस्य सचिव, महोदय, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को पत्र सं0 यू0के0पी0सी0वी0/आर0ओ0के0 रिट 90/24/दिनांक 22.04.2024 (संलग्न-1) के द्वारा अवगत कराया गया है कि " उक्त प्रकरण में जिला प्रशासन उधमसिहनगर, वन विभाग, केन्द्रीय प्रदूषण नियंत्रण बोर्ड तथा राज्य प्रदूषण नियंत्रण बोर्ड की संयुक्त टीम द्वारा दिनांक 16.04.2024 को स्थलीय निरीक्षण किया गया। परन्तु 19.04.2024 को नैनीताल-उधमसिहनगर में संसदीय क्षेत्र सहित उत्तराखण्ड राज्य में लोक सभा सामान्य निर्वाचन 2024 का मतदान हुआ था। निर्वाचन दायित्व में लगे होने के कारण अन्य विभागों, शिकायतकर्ताओं तथा अन्य से समन्वय कर आवश्यक दस्तावेज प्राप्त करने एवं उसकी रिपोर्ट तैयार करने में समय लग रहा है। अतः सामान्य लोक सभा निर्वाचन 2024 में व्यस्तता के कारण प्रकरण पर रिपोर्ट दाखिल करने हेतु अतिरिक्त समय की आवश्यकता है। "

अतः क्षेत्रीय अधिकारी (प्र0) द्वारा उक्त प्रकरण में रिपोर्ट दाखिल करने हेतु अतिरिक्त समय की माँग की गयी है।

संलग्न- उपरोक्तानुसार

भवदीय,


उप प्रभागीय वनाधिकारी, (जसपुर)
तराई पश्चिमी वन प्रभाग, रामनगर।



क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
चामुण्डा कॉम्प्लेक्स, रामनगर रोड,
काशीपुर, उधमसिंहनगर।

पत्रांक- यू.के.पी.सी.बी./आर.ओ.के./रिट-9/24/14
सेवा में,

दिनांक 22/4/24

सदस्य सचिव महोदय,
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
देहरादून।

विषय- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित मूल आवेदन संख्या-147/2024, श्री हर्दीप शर्मा बनाम रमेश चंद्र आर्या एवं अन्य में पारित आदेश दिनांक 15.02.2024 के अनुपालन के सम्बन्ध में।
महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन संख्या-147/2024, श्री हर्दीप शर्मा बनाम रमेश चंद्र आर्या एवं अन्य में पारित आदेश दिनांक 15.02.2024 का सन्दर्भ ग्रहण करना चाहें।

उक्त के क्रम में जिला प्रशासन, उधमसिंहनगर, वन विभाग, उधमसिंहनगर, केन्द्रीय प्रदूषण नियंत्रण बोर्ड तथा राज्य प्रदूषण नियंत्रण बोर्ड की संयुक्त टीम द्वारा दिनांक 16.04.2024 को स्थलीय निरीक्षण किया गया। महोदय अवगत होना चाहें कि दिनांक 19.04.2024 को नैनीताल-उधमसिंहनगर संसदीय क्षेत्र सहित उत्तराखण्ड राज्य में लोक सभा सामान्य निर्वाचन-2024 का मतदान हुआ था, जिस कारण प्रशासन तथा अन्य विभागों के निर्वाचन दायित्वों में लगे होने के कारण, अन्य विभागों, शिकायतकर्ताओं तथा अन्य से सम्बन्ध कर आवश्यक दस्तावेज प्राप्त करने एवं उसकी रिपोर्ट तैयार करने में समय लग रहा है।

अतः सामान्य लोक सभा निर्वाचन-2024 में व्यस्तता के कारण प्रकरण पर रिपोर्ट दायित्व करने हेतु अतिरिक्त समय की आवश्यकता है। अतः उक्त प्रकरण पर आवश्यक कार्यवाही किये जाने हेतु आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही सादर प्रेषित है।

भवदीय,

(रिश्वा गोस्वामी)
क्षेत्रीय अधिकारी (प्र०)

9/2
22/4/24

Item No.4

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid V.C. Option)

Original Application No. 147/2024

Hardeep Sharma

...Applicant

Versus

Ramesh Chand Arya & Ors.

...Respondents

Date of hearing: 25.04.2024

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: Applicant in person.

Application is registered based on a letter petition received by Post.

ORDER

1. Mr. Hardeep Sharma has sent by Post the present letter petition to this Tribunal, which has been treated and registered as O.A. No. 147/2024. The applicant has complained about illegally cutting of more than 600 trees by respondents no. 1 to 10 on the basis of permissions taken for cutting of 150 trees out of 1100 trees and closing of the matter by Forest Department by imposing penalty for cutting of 88 trees.
2. Vide order dated 15.02.2024 State of Uttarakhand through Chief Secretary, Government of Uttarakhand, Divisional Forest Officer, Udham Singh Nagar, Uttarakhand Pollution Control Board, through its Member Secretary and District Magistrate, Udham Singh Nagar were impleaded as respondents No. 11 to 14 and Joint Committee was constituted comprising of CPCB, DFO, Udham Singh Nagar, State PCB and District Magistrate,

Udham Singh Nagar with direction to submit its factual and action taken report.

3. Report of the Joint Committee has not been filed so far.
4. As per office report respondents no. 11 to 14 have been duly served but replies/responses have not been filed by respondents no. 11 to 14.
5. Report of the Joint Committee and replies/responses by respondents no. 11 to 14 be filed within two months by email judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.
6. As per office report notices have been sent to respondents no. 1 to 10 by speed post but the same are not stated to have been delivered to them.
7. Notices be issued again to respondents no. 1 to 10 requiring them to file their replies/responses within two months as directed above.
8. Notices be served on respondents no. 1 to 10 through the District Magistrate, Udham Singh Nagar and for this purpose notices issued to the respondents no. 1 to 10 be sent to the District Magistrate, Udham Singh Nagar by E-mail for getting service of the same effected on them and sending his report in this regard
9. List the matter on 24.05.2024 for further consideration.
10. A copy of this order be sent to the District Magistrate, Udham Singh Nagar by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

April 25th, 2024
AG



LIFE
Lifestyle For
Environment



भारत 2023 INDIA
ONE EARTH - ONE FAMILY - ONE FUTURE

Regional Office
Uttarakhand Pollution Control Board
Chamunda Complex, Ramnagar Road
Kashipur, US Nagar,

पत्रांक-यूकेपीसीबी/आर.ओ.के./2024/1815/24

दिनांक 18/5/24

सेवा में

सदस्य सचिव महोदय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
देहरादून।

विषय- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित मूल आवेदन संख्या-147/2024, श्री हरदीप शर्मा बनाम रमेश चंद्र आर्या एवं अन्य में पारित आदेश दिनांक 15.02.2024 व दिनांक 25.04.2024 के अनुपालन में संयुक्त जांच आख्या के संबंध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक-UKPCB/ROK/सा0-183-757/2024/1534 दिनांक 02.03.2024 का संदर्भ ग्रहण करना चाहें। उक्त प्रकरण पर मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 15.02.2024 तथा 25.04.2024 के अनुपालन में गठित संयुक्त जांच समीति द्वारा उद्यान विभाग, राजस्व विभाग तथा वन विभाग को सम्मिलित करते हुये शिकायतकर्ता श्री हरदीप शर्मा तथा भू-स्वामियों के प्रतिनिधियों की उपस्थिति में संबंधित स्थल का निरीक्षण दिनांक 16.04.2024, 08.05.2024 तथा 10.05.2024 को किया गया।

अतः संयुक्त जांच आख्या समस्त संलग्नकों सहित आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक-यथोपरि।

भवदीय

(नरेश गोस्वामी)
क्षेत्रीय अधिकारी(प्र0)

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. जिलाधिकारी महोदय, ऊधमसिंहनगर।
2. प्रभागीय वनाधिकारी, तराई पश्चिमी वन प्रभाग, रामनगर, नैनीताल।
3. क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय निदेशालय, लखनऊ।
4. श्री रुना उरौव, वैज्ञानिक घ, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय निदेशालय, लखनऊ।
5. उप जिलाधिकारी काशीपुर।
6. जिला उद्यान अधिकारी, रुद्रपुर, ऊधमसिंहनगर।
7. श्री संदीप गिरी, उप प्रभागीय वनाधिकारी, जसपुर ऊधमसिंहनगर।

का
प्रसागर
परिचय
10430
29-3
24-05-2024
C.C.
परिचय
नगर पंचायत
रामनगर

क्षेत्रीय अधिकारी(प्र0) 18/5/24

-1-

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में चोजित मूल आवेदन संख्या-147/2024, श्री हरदीप शर्मा बनाम रमेश चंद्र आर्या एवं अन्य में पारित आदेश दिनांक 15.02.2024 व दिनांक 25.04.2024 के अनुपालन में संयुक्त जांच आख्या।

उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण में चोजित मूल आवेदन संख्या-147/2024, श्री हरदीप शर्मा बनाम रमेश चंद्र आर्या एवं अन्य में दिनांक 15.02.2024 को मा० राष्ट्रीय हरित अधिकरण द्वारा निम्नानुसार आदेश पारित किये गये।

"In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constituted a Joint Committee comprising of representatives of CPCB, DFO, Udham Singh Nagar, State PCB and District Magistrate, Udham Singh Nagar and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associates the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The State PCB will be the nodal agency for coordination and compliance."

उक्त आदेशों के अनुपालन में प्रकरण पर जिलाधिकारी, उधमसिंहनगर की ओर से नामित प्रतिनिधि उपजिलाधिकारी, काशीपुर, केन्द्रीय प्रदूषण नियंत्रण बोर्ड से नामित प्रतिनिधि श्री रुना उरीव, वैज्ञानिक घ, प्रभागीय वनाधिकार, प्रभागीय वन प्रभाग तरई पश्चिमी, रामनगर की ओर से नामित प्रतिनिधि श्री संदीप गिरी, उपप्रभागीय वनाधिकारी, जसपुर तथा राज्य प्रदूषण नियंत्रण बोर्ड की ओर से नामित प्रतिनिधि श्री नरेश गोस्वामी, क्षेत्रीय अधिकारी(प्र०) प्रदूषण नियंत्रण बोर्ड, काशीपुर द्वारा संयुक्त रूप से दिनांक 16.04.2024 को शिकायतकर्ता श्री हरदीप शर्मा तथा भू-स्वामी की ओर से श्री सत्यम अग्रवाल तथा श्री सिद्धान्त गोयल आदि की उपस्थिति में निरीक्षण किया गया (उपस्थिति संलग्न, संलग्नक-1)।

निरीक्षण की दिनांक 16.04.2024 को उक्त भू-खण्ड पर पेड़ों/पौधों की संख्या की गिनती राजस्व व अन्य विभागों के दिनांक 19.04.2024 को नैनीताल-उधमसिंहनगर संसदीय क्षेत्र सहित उत्तराखण्ड राज्य में लोक सभा सामान्य निर्वाचन-2024 के निर्वाचन दायित्वों में लगे होने के कारण नहीं की जा सकी।

दिनांक 25.04.2024 को मा० राष्ट्रीय हरित अधिकरण द्वारा प्रकरण पर निम्नानुसार आदेश पारित किये गये।

"Report of the Joint Committee and replies/responses by respondents no. 11 to 14 be filed within two months by email judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF."

उपरोक्त आदेश दिनांक 25.04.2024 के अनुपालन में गठित संयुक्त जांच समीति द्वारा उद्यान विभाग, राजस्व विभाग तथा वन विभाग को सम्मिलित करते हुये शिकायतकर्ता श्री हरदीप शर्मा तथा भू-स्वामियों के प्रतिनिधियों की उपस्थिति में विषयगत स्थल का निरीक्षण दिनांक 08.05.2024 तथा 10.05.2024 को किया गया (उपस्थिति संलग्न, संलग्नक-2)।

संयुक्त जांच आख्या निम्नवत् है-



1. निरीक्षण के समय पाया गया कि, ग्राम घांदपुर, त0-काशीपुर के भू-खण्ड, खाता संख्या-00027, 00125, 00126 व 00208 में कुल रकवा 9.910 हेक्टेअर पर लगभग चारो ओर वाउन्डीवाल की गयी है। उक्त भू-खण्ड के मध्य में भू-स्वामी का पुराना मकान/कोठी है, जिसे अन्य भू-खण्ड से पृथक करते हुए वाउन्डीवाल का निर्माण किया गया है। इसके अतिरिक्त शेष भू-खण्ड, जो कि उक्त मकान/कोठी के बायें व दाहिनी तरफ स्थित है, पर लगभग 60 फिट, 35 फिट, 25 फिट चौड़ी आदि आर.सी.सी. निर्मित सड़कों का निर्माण किया गया है। उक्त भू-खण्ड पर सड़क निर्माण तथा गेट निर्माण का कार्य एवं भूखण्ड के दो प्लाटों पर भवन निर्माण का कार्य चलता हुआ पाया गया। उक्त भू-खण्डों पर आम, लीची, नाशपाती सहित अन्य छोटे-बड़े वृक्ष भी पाये गये।
2. उक्त खाता संख्या-00027, 00125, 00126, 00208, कुल रकवा 9.910 हेक्टेअर भूमि में वर्ष 2021 से पूर्व खाता संख्या-00027, में श्री उमेश कुमार पुत्र श्री इन्द्रदेव, खाता संख्या-00126 में श्री महेश कुमार पुत्र श्री इन्द्रदेव, खाता संख्या-00125, श्री महेश कुमार पुत्र श्री इन्द्रदेव, नकुल कुमार पुत्र श्री महेश कुमार, खाता संख्या-00208, श्री सुरेश कुमार पुत्र श्री इन्द्रदेव के नाम पर दर्ज थी। श्री उमेश कुमार पुत्र श्री इन्द्रदेव तथा श्री महेश कुमार पुत्र श्री इन्द्रदेव की मृत्यु के पश्चात वर्ष-2021 में उक्त भू-खण्ड श्री नकुल कुमार, श्री सुधीर कुमार, श्री मनीष कुमार, श्रीमति राजेश गुप्ता तथा श्री सुरेश कुमार के नाम दर्ज हो गयी। जो कि वर्तमान में अनेक छोटे-बड़े भू-खण्डों में विहित होकर लगभग 72 भू-स्वामियों के नाम दर्ज अभिलेख है तथा उक्त भूखण्डों में खाता संख्या-0027 के खसरा संख्या-150 कुल रकवा-1.088 हेक्टेयर भूमि अकृषक दर्ज है, शेष कृषि भूमि दर्ज है।
(खतौनी संलग्न, संलग्नक-3)।
3. उक्त भू-खण्ड स्वामियों श्री सुधीर कुमार गुप्ता पुत्र श्री सुरेश कुमार गुप्ता द्वारा खाता संख्या-0027 के खसरा नं0-157 में लीची के 25 वृक्षों तथा खसरा संख्या-157 आम के 50 वृक्षों के पातन की अनुमति हेतु मुख्य उद्यान अधिकारी, उधमसिंहनगर को प्रार्थना पत्र प्रस्तुत किया गया। इसी प्रकार श्री नकुल कुमार गुप्ता पुत्र स्व0 श्री महेश कुमार द्वारा खाता संख्या-125 के खसरा संख्या-145, 152, 153, 147 में आम के 60 वृक्षों के पातन तथा श्री मनीष गुप्ता पुत्र श्री नरेश कुमार गुप्ता द्वारा खाता संख्या-0027 के खसरा संख्या-156 में आम के 50 वृक्षों के पातन हेतु मुख्य उद्यान अधिकारी, उधमसिंहनगर को प्रार्थना पत्र प्रस्तुत किया गया (प्रार्थना पत्रों की छायाप्रति संलग्न, संलग्नक-4)।
4. उक्त प्रार्थना पत्रों के अनुक्रम में मुख्य उद्यान अधिकारी, उधमसिंहनगर द्वारा प्रार्थना पत्रों के निस्तारण हेतु अपने पत्र दिनांक 12.08.2022 द्वारा खाता संख्या-125 के खसरा संख्या-145, 152, 153, 147, खाता संख्या-0027 के खसरा नं0-157 तथा खाता संख्या-0027 के खसरा संख्या-156 पर आम के वृक्षों के पातन हेतु प्रार्थना पत्रों के निस्तारण हेतु निम्नलिखित 3 सदस्यों की समीति गठित की गयी (संलग्नक-5)।
 1. श्री जगदीश चन्द्र तिवारी, ज्येष्ठ उद्यान निरीक्षक, उद्यान सवल केन्द्र, काशीपुर, उधमसिंहनगर।
 2. श्री आर.डी. भट्ट, ज्येष्ठ उद्यान निरीक्षक, कार्यालय मुख्य उद्यान अधिकारी, उधमसिंहनगर।






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3. श्री के.एल. सागर, सहायक विकास अधिकारी, उद्यान सफल केन्द्र, कुण्डेश्वरी, काशीपुर, उधमसिंहनगर।

इसके अतिरिक्त दिनांक 22.08.2022 को खाता संख्या-0027 के खाता नं०-157 में लीची के वृक्षों के पातन हेतु प्रार्थना पत्र के निस्तारण हेतु निम्नानुसार 3 सदस्यों की समिति गठित की गयी-(संलग्नक-6)

1. श्री जगदीश चन्द्र तिवारी, ज्येष्ठ उद्यान निरीक्षक, उद्यान सफल केन्द्र, काशीपुर, उधमसिंहनगर।
2. श्री गोपाल राम, सहायक विकास अधिकारी, कार्यालय मुख्य उद्यान अधिकारी, उधमसिंहनगर।
3. श्री के.एल. सागर, सहायक विकास अधिकारी, उद्यान सफल केन्द्र, कुण्डेश्वरी, काशीपुर, उधमसिंहनगर।

उपरोक्त प्रार्थना पत्रों के निस्तारण हेतु दिनांक 19.12.2022 को श्री जगदीश चन्द्र तिवारी, ज्येष्ठ उद्यान निरीक्षक तथा श्री के.एल. सागर, सहायक विकास अधिकारी द्वारा निरीक्षण कर जांच रिपोर्ट प्रस्तुत की गयी, जिसमें वृक्षों के पातन न किये जाने की संस्तुति की गयी। निरीक्षण आख्या के बिन्दु संख्या-5 में बाग में कुल वृक्षों की संख्या निम्नानुसार अवगत कियी गयी (संलग्नक-7)।

1. आम के वृक्ष-718(278 आम वृक्ष लगभग 50 साल, शेष वृक्ष 2 साल से 10 साल)।
2. लीची के वृक्ष-334(लीची वृक्ष की आयु 6 साल से 35 साल)।
3. नाशपाती के वृक्ष-48(नाशपाती वृक्ष लगभग 6 साल)।
4. कटहल के वृक्ष-01(कटहल वृक्ष 15 साल)।

उपरोक्तानुसार कुल वृक्षों की संख्या 1101 है।

5. उक्त निरीक्षण दिनांक 19.12.2022 के क्रम में की गयी संस्तुतियों के विरुद्ध प्रार्थियों द्वारा जिला उद्यान अधिकारी, उधमसिंहनगर को दिनांक 28.12.2022 को आपत्तियां प्रस्तुत करते हुये पुनः स्थलीय निरीक्षण कर प्रकरणों का निस्तारण किये जाने का अनुरोध किया गया। उक्त आवेदन के क्रम में जिला उद्यान अधिकारी द्वारा बाग काफी बढ होने एवं पेड़ों की संख्या अधिक होने के कारण वृक्षों के पातन हेतु राजस्व विभाग एवं उद्यान विभाग की संयुक्त समिति गठित कर संयुक्त निरीक्षण करये जाने हेतु दिनांक 03.01.2023 को संयुक्त मजिस्ट्रेट/उपजिलाधिकारी, काशीपुर को पत्र प्रेषित किया गया (संलग्नक-8)।
6. उक्त अनुरोध के क्रम में तहसीलदार, काशीपुर द्वारा दिनांक 12.01.2023 को श्री राम सिंह, राजस्व निरीक्षक, क्षेत्र काशीपुर, कु० निर्मला मनौला, राजस्व उप निरीक्षक, क्षेत्र काशीपुर तथा उद्यान विभाग के ज्येष्ठ उद्यान निरीक्षकों श्री देवाधर शेट्ट तथा श्री शंकर लाल कोहली को संयुक्त निरीक्षण कर आख्या प्रेषित किये जाने हेतु निर्देशित किया गया (संलग्नक-9)।
7. उक्त गठित संयुक्त समिति द्वारा दिनांक 13.01.2023 तथा 22.01.2023 को सम्बन्धित स्थलों का निरीक्षण करते हुए अपनी जांच रिपोर्टें तहसीलदार, काशीपुर के माध्यम से दिनांक 17.01.2023 व 31.01.2023 को मुख्य उद्यान अधिकारी, उधमसिंहनगर को प्रेषित की गयी (संलग्नक-10)

Ar

Ryna Dera

Jay

9

8. उक्त जांच आख्याओं के आधार पर आवेदित खसरा संख्याओं में आम के कुल-128 वृक्ष तथा लीवी के कुल-22 वृक्षों के पातन की सार्त अनुमति जिला उद्यान अधिकारी, उधमसिंहनगर द्वारा दिनांक 19.01.2023 तथा 06.02.2023 को निर्गत की गयी (संलग्नक-11)।
9. उक्त पातन के सम्बन्ध में सी.एम. हैल्पलाईन में दर्ज शिकायत के क्रम में वन विभाग द्वारा की गयी जांच के आधार पर 150 वृक्षों के पातन की स्वीकृति के अतिरिक्त 88 वृक्षों के बिना अनुमति पातन पर वन विभाग द्वारा वृक्ष संरक्षण अधिनियम-1986 की धारा -4 व 10 के अन्तर्गत ₹0 4,40,000/- का जुर्माना आरोपित किये जाने एवं वसूले जाने की सूचना दिनांक 19.07.2023 को प्रभागीय वनाधिकारी, तराई पश्चिमी वन प्रभाग, रामनगर द्वारा मुख्य उद्यान अधिकारी, उधमसिंहनगर को दी गयी (संलग्नक-12)।
10. इससे पूर्व सी.एम. हैल्पलाईन में दर्ज शिकायत के क्रम में उद्यान विभाग के श्री जगदीश चन्द्र तिवारी, ज्येष्ठ उद्यान अधिकारी तथा श्री दिवाकर पाण्डे, सहायक विकास अधिकारी द्वारा उक्त बाग का निरीक्षण किया गया तथा दिनांक 24.05.2023 तक कुल जीवित पौधों की संख्या-531, काटे गये पेड़ों की संख्या-470 अवगत करायी गयी (जिसमें 150 वृक्षों की अनुमति तथा बिना अनुमति के काटे गये 88 वृक्ष भी सम्मिलित हैं)। इसके अतिरिक्त प्लांटिंग के अन्दर 90 प्रतिशत हानि पहुंचाये गये वृक्षों की संख्या 178 भी अवगत करायी गयी (संलग्नक-13)।
11. राजस्व विभाग के फसली वर्ष 1430 (2022-2023) के खसरा नकल के अनुसार उक्त भूखण्ड पर आम के 505 वृक्ष, लीवी के 320 वृक्ष, नाशपाती के 50 वृक्ष, कटहल के 2 वृक्ष तथा अन्य 16 वृक्ष दर्ज अभिलेख है। नकल की प्रयाप्रति संलग्न है (संलग्नक-14) ।
12. जिलाधिकारी, उधमसिंहनगर के निर्देशानुसार गठित टीम द्वारा दिनांक 26.09.2023 को सम्बन्धित स्थल का निरीक्षण किया गया, जिसमें शिकायतकर्ता श्री हस्दीप शर्मा (मा0 राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन संख्या-147/2024, के आवेदक) तथा भू-स्वामी के प्रतिनिधि की उपस्थिति में वृक्षों की गणना की गयी, जिसमें उपजिलाधिकारी, काशीपुर; मुख्य उद्यान अधिकारी, उधमसिंहनगर; उपप्रभागीय वनाधिकारी, रामनगर; वनक्षेत्राधिकारी, काशीपुर; तहसीलदार, काशीपुर सहित राजस्व विभाग, वन विभाग व उद्यान विभाग के अन्य कर्मचारी भी उपस्थित थे। संयुक्त टीम द्वारा वृक्षों की गणना की गयी। तत्समय मौके पर खड़े एवं जीवित वृक्षों की संख्या निम्नानुसार पायी गयी (संलग्नक-15)।

1. आम-505
2. लीवी-320
3. नाशपाती-50
4. कटहल-2
5. जामुन-2

उपरोक्तानुसार कुल-879 वृक्ष पाये गये।

उक्त योजित मूल आवेदन संख्या-147/2024, में पारित आदेश दिनांक 25.04.2024 के अनुपालन में गठित संयुक्त जांच समिति द्वारा उद्यान विभाग, राजस्व विभाग तथा वन विभाग को सम्मिलित किये हुये शिकायतकर्ता श्री हस्दीप शर्मा तथा भू-स्वामियों की उपस्थिति में



सम्बन्धित स्थल का निरीक्षण दिनांक 08.05.2024 तथा 10.05.2024 को करते हुये उक्त भू-खण्ड में वृक्षों की गणना की गयी। निरीक्षण के समय मौके पर खड़े वृक्षों की संख्या निम्नानुसार पायी गयी। (संलग्नक-16)।

1. आम-411 (13 वृक्ष सूखे एवं अन्य जीवित)
2. लीची-263
3. नाशपाती-25
4. फट्टल-2
5. जामुन-2

उपरोक्तानुसार कुल-703 वृक्ष पाये गये।

उक्त सम्पूर्ण भू-खण्ड में की गयी फलदार वृक्षों की गणना के अनुसार वर्तमान में दिनांक 26.09.2023 को की गयी गणना के सापेक्ष आम के 94 वृक्ष, लीची के 57 वृक्ष, नाशपाती के 25 वृक्ष, कुल-176 वृक्ष कम पाये गये। इस सम्बन्ध में भू-खण्ड स्वामियों के प्रतिनिधियों द्वारा अवगत कराया गया कि, उक्त में से 165 वृक्षों को अन्यत्र प्रतिस्थापित किया गया है। इस संबंध में भू-स्वामियों के प्रतिनिधियों द्वारा पर्यावरण सुरक्षा वृक्षारोपण, जन सेवा समीति (रजि०) नामक संस्था का पत्र प्रस्तुत कराया गया है (संलग्नक-17)। उक्त सम्बन्ध में वृक्षों के अन्यत्र प्रतिस्थापन के सम्बन्ध में भू-स्वामियों द्वारा कोई भी अनुमति प्राप्त नहीं की गयी है। वन विभाग तथा उद्यान विभाग द्वारा अवगत कराया गया है, कि वृक्षों के प्रतिस्थापन के सम्बन्ध में अनुमति दिये जाने के सम्बन्ध में कोई भी नियम विद्यमान नहीं है। इस संबंध में उपरोक्तानुसार, कम पाये गये कुल 176 वृक्षों के संबंध में संबंधित विभागों द्वारा नियमानुसार कार्यवाही किया जाना उचित होगा।

इसके अतिरिक्त जिला विकास प्राधिकरण कार्यालय काशीपुर द्वारा जिला स्तरीय विकास प्राधिकरण उधमसिंहनगर द्वारा जारी आदेश दिनांक 18.03.2021 प्राप्त कराया गया है (संलग्नक-18)। उक्त कार्यालय आदेश के अनुसार उक्त चांदपुर ग्राम विनियमित क्षेत्र के अन्तर्गत नहीं है।

उपरोक्तानुसार आख्या सादर प्रस्तुत है



(नरेश गोस्वामी)
क्षेत्रीय अधिकारी(प्र०)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, काशीपुर,
उधमसिंहनगर।



(सिंदीप गिरी)

उप प्रभागीय वनाधिकारी
तराई पश्चिमी वन प्रभाग, जसपुर,
उधमसिंहनगर।



(रुना उराव)

वैज्ञानिक 'थ'

केन्द्रीय प्रदूषण नियंत्रण बोर्ड,
क्षेत्रीय निदेशालय, लखनऊ।



(अभय प्रदीप सिंह)

उप जिलाधिकारी
काशीपुर, उधमसिंहनगर।

राजि अपराध सं० 03/काशी/2024-25

फार्म संख्या एम. 2

तराई पश्चिमी वन प्रभाग (पश्चिमी वृत्त) नैनीताल

रामनगर, जिला-नैनीताल

वृक्ष संरक्षण अधिनियम
पुस्तक सं० 5
1978 धारा 4/10

क्रम संख्या 39

वन अपराध प्रसूचना संख्या 39/06 दिनांक 21.05.2024 काशीपुर

1- नाम, पिता का नाम और निवास स्थान
① काशिका श्री मुन्शीर मुसा S/O श्री मुन्शीर मुसा
② महुस मुसा S/O श्री मोना मुसा
निवासी ग्राम-गाँवपुर तहकाशीपुर जिला-
(सदाशिव नगर)

2- साक्षी का नाम
① श्री ओमप्रकाश वन क्षेत्री काशीपुर
② श्री नरपाल सिंह वन आरक्षी
③ स्वर्ण वन विटि काशीपुर
प्राप्ति का सूचना श्रीमान प्र. व. त.
पर रामनगर की योग में हुआ उप
वन अधिकारी (कानून) का
प्रति।
वन क्षेत्रीकारी
काशीपुर रेंज
तराई पश्चिमी वन प्रभाग रामनगर

3- कथित अपराध का पूरा विवरण तथा दिनांक
2024/दि-30/05 दिनांक 18-05-2024
जैसी कि राजपत्र के अनुसार / साक्ष्य आग के उपवृत्त, जिला 57 वृत्त तथा काशीपुर
के 25 वृत्त कुल = 176 वृत्त का समाधान।
N. N. - I टीम के पास URPC 8/R.O.K./
2024/दि-30/05 दिनांक 18-05-2024 के अनुसार के अनुसार

वन विभाग

4- मूल्य

5- दालान और अनुसंधान के संबंध में विशेष कथन
जैसी कि राजपत्र के अनुसार / साक्ष्य आग के उपवृत्त, जिला 57 वृत्त तथा काशीपुर
के 25 वृत्त कुल = 176 वृत्त का समाधान।
URPC 8/R.O.K./ 2024/दि-30/05 दिनांक
18-05-2024 के अनुसार के अनुसार दिनांक 16-05-23

6- प्रसूचना के बारे में और प्रमाण जाति का उल्लेख
जैसी कि राजपत्र के अनुसार / साक्ष्य आग के उपवृत्त, जिला 57 वृत्त तथा काशीपुर
के 25 वृत्त कुल = 176 वृत्त का समाधान।
अथवा किसी किसी करि प्रमाणों के साथ ही पत्र-पत्रों के साथ-साथ
अथवा प्राप्ति की सूचना प्रेषित हो सका है सूचना पर
प्रति।

प्राप्ति
विशेष
(प्रमाण)
वन क्षेत्री अधिकारी
काशीपुर विटि
दिनांक 21.05.2024

Primary notice sent to the Principal Forest Officer Ramnagar through Deputy Principal Forest Officer (Jaspur) for information.

Sd/-
Forest Officer
Kashipur Range
Terai Western Forest Division Ramnagar

3. Full details of alleged offense and date :

According to calculations made in compliance with NGT Team's Letter No. UKPC8/ROK/2024/ Writ - 90/84 dated 18.5.2024, the relative decrease of 34 mango trees, 57 litchi trees, and 25 pear trees total = 176 trees.

4. Value

5. Special statement about challan and investigation:

Sir, it is stated that according to the compliance of NGT Team's letter No. DHFCB/ROH/2024/HT/ 90/84 dated 18.5.2024, compared to the calculation made on 26.9.2023, a number of 94 mango trees, 57

litchi trees, 25 pear trees, total = 176 trees have been found fewer after counting. Out of which there is no evidence, no proof of this kind. Therefore, the first notice is sent to the notice of the service.

6. Details of declaration and quantity etc. of notification

Applicant

Sd/-
(Pragati)
Forest Beat Officer
Kashipur Beat
Dated 21.05.2024

//TRUE TRANSLATED COPY//

कार्यालय वनक्षेत्राधिकारी काशीपुर वन क्षेत्र, तराई पश्चिमी वन प्रभाग रामनगर (नैनीताल)।
 पत्रांक-589 /29-1 रामनगर, दिनांक 22 दून 2024।
 (अतिआवश्यक/व्यक्तिगत ध्यानाकर्षण)

सेवा में,

1. श्री सुधीर गुप्ता पुत्र श्री सुरेश गुप्ता
 2. श्री नुकूल कुमार गुप्ता पुत्र श्री महेश कुमार गुप्ता
- निवासीगण ग्राम चोंदपुर तहसील काशीपुर जिला चधमसिंहनगर।

द्वारा:- नू-स्वामी उपरोक्त की ओर से उनके नियुक्त प्रतिनिधि-
 श्री सत्यम अग्रवाल तथा श्री सिद्धान्त गोयल
 निवासीगण- हाल निवास काशीपुर चधमसिंहनगर।

विषय:-

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित मूल आवेदन संख्या-147/2024, श्री हरदीप शर्मा बनाम रमेश चन्द्र आर्या एवं अन्य में पारित आदेश दिनांक 15.02.2024 व दिनांक 25.04.24 के अनुपालन में संयुक्त जांच आख्या के सन्दर्भ में।

सन्दर्भ:-

क्षेत्रीय अधिकारी (प्र0) का पत्रांक यूकेपीसीबी/आर.ओ.के./2024/रिट-90/84 दिनांक 18.05.2024 के अनुपालन में।

उपरोक्त विषयक NGT टीम के पत्रांक यूकेपीसीबी/आर.ओ.के./2024/रिट-90/84 दिनांक 18.05.2024 के अनुपालन के अनुसार दिनांक 26.09.2023 को की गई गणना के सापेक्ष कथित बाग में आज 94, लीची 57, नाशपाती 25 कुल 176 वृक्ष गणना करने पर कम पाये गये हैं। जिस सन्दर्भ में राजि वन अपरब संख्या 03/काशी0/2024-2025 पंजीकृत किया गया है।

अतएव NGT के उपरोक्त सन्दर्भित पत्र के अनुपालन एवं संयुक्त जांच आख्या में दिये गये निर्देशों के अनुसार कम पाये गये 176 वृक्षों से सन्दर्भित पंजीकृत राजि वन अपरब संख्या 03/काशी0/2024-2025 के सन्दर्भ में अपने दयान हेतु दिनांक 26.06.2024 को अज्ञोहस्ताक्षरी के कार्यालय में स्वयं अथवा अपने प्रतिनिधि के साथ उपस्थित होना सुनिश्चित करें। सूचना जानें।

वन क्षेत्राधिकारी

काशीपुर

तराई पश्चिमी वन प्रभाग रामनगर

पत्र प्राप्त किया


 (SIDDHANT GOEL)

//TRUE TRANSLATED COPY//

(Urgent / Personal Attention)

Office of Forest Range Officer, Kashipur Forest Area, Terai
Western Forest Division, Ramnagar (Nainital).

Letter No.589/29-1 Ramnagar, dated 22 June 2024

To.

1. Shri Sudhir Gupta son of Shri Suresh Gupta
2. Shri Nukool Kumar Gupta son of Shri Mahesh Kumar Gupta
r/o Village Chandpur, Tehsil Kashipur, District
Udham Singh Nagar.

Thr. Land owner on behalf of the above, his selected representatives Shri Satyam Agarwal and Shri Siddhant Goyal, r/o Presently residing at Kashipur, Udham Singh Nagar.

Subject: For the joint investigation report in compliance with the orders dated 15.02.2024 and dated 25.04.24 passed in the original application No.147/2024, Shri Hardeep Sharma Vs Ramesh Chandra Arya and others filed in the Hon'ble National Green Tribunal, New Delhi.

Ref: In compliance with the letter No. UKPCB /ROK /2024 /Writ-90/84 dated 18.05.2024 of the Regional Officer (P).

In compliance with the letter No.UKPCB /ROK /2024/Writ-90/84 dated 18.05.2024 of the NGT Team regarding the above subject, as compared to the counting done on 26.09.2023, a no. of 176 trees were found less on counting in the said Orchard (Mango 94, Litchi 57, Pears 25 nos.). In relation to which Forest Crime Case No. 03/Kashi/2024-2025 has been registered.

Therefore, in compliance with the above referenced letter of NGT and as per the guidelines given in the joint job report, confirm to appear in person or with your representative in the office of the self-signed on 26.06.2024 for your statement regarding the registered forest crime no. 03/Kashi/2024-2025 connected to the 176 no. of trees found. Kindly apprise the information.

Received the letter

Sd/-
(SIDDHANT)

Sd/-
Forest Range Officer
Kashipur
Terai Western Forest
Division Ramnagar

//TRUE TRANSLATED COPY//

कार्यालय, उप प्रभागीय वनाधिकारी (जसपुर) तराई पश्चिमी वन प्रभाग, रामनगर (नैनीताल)
 पत्रांक 58 / 29-1 दिनांक, 23/09 2024
 सेवा में,

1. श्री सुधीर गुप्ता पुत्र श्री सुरेश गुप्ता
2. श्री नुकूल कुमार गुप्ता पुत्र श्री महेश कुमार गुप्ता
 निवासीगण ग्राम चाँदपुर तहसील काशीपुर जिला उधमसिंहनगर।

द्वारा भू- स्वामी उपरोक्त की ओर से उनके नियुक्त प्रतिनिधि-
 श्री सत्यम अग्रवाल तथा श्री सिद्धान्त गोयल
 निवासीगण- हाल निवास काशीपुर उधमसिंहनगर।

विषय:- वन अपराध सं० 03/काशीपुर/2024-25 के सम्वन्ध में

उपरोक्त विषयक अवगत कराना है कि वन क्षेत्राधिकारी ने अपने पत्र सं० 589/29-1 दिनांक 22.06.2024 के द्वारा आपको अवगत कराया गया कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित मूल आवेदन संख्या 147/2024, श्री हरदीप शर्मा वनाम रमेश चन्द्र आर्या एवं अन्य में पारित आदेश दिनांक 15.02.2024 व दिनांक 25.04.2024 के अनुपालन में संयुक्त टीम का गठन किया गया तथा संयुक्त टीम ने अपने पत्रांक यूकेपीसीवी/आरओके/2024/रिट-90/84 दिनांक 18.05.2024 के द्वारा अवगत कराया गया कि दिनांक 26.09.2023 को की गई गणना के सापेक्ष कथित बाग में आम-94, लीची 57, नाशपाती-25 कुल 176 वृक्ष गणना करने पर कम पाये गये हैं। इस घटना का वन अपराध सं० 03/काशी०/2024-25 पंजीकृत किया गया है।

मा० राष्ट्रीय हरित प्राधिकरण, नई दिल्ली द्वारा पारित आदेश के अनुपालन में गठित समिति के द्वारा प्रेषित जाँच आख्या के अनुसार प्रश्नगत क्षेत्र में 176 वृक्ष कम पाये गये तथा इस घटना का वन अपराध सं० 03/काशी०/24-25 पंजीकृत किया गया है। अतः आपके उक्त 176 वृक्षों का मुआवजा जमा करने हेतु वन क्षेत्राधिकारी काशीपुर द्वारा पत्र प्रेषित किया गया था परन्तु आपके द्वारा आतिथि तक 176 वृक्षों का मुआवजा जमा नहीं किया गया है। आप पत्र प्राप्ति के 02 दिन के अन्तर्गत पातित 176 वृक्षों का मुआवजा रोज कार्यालय काशीपुर में जमा करने का कष्ट करे।

उप प्रभागीय वनाधिकारी, जसपुर
 जाँच अधिकारी
 तराई पश्चिमी वन प्रभाग, रामनगर।

पत्रांक 58 / 29-1 दिनांकित

प्रतिलिपि- प्रभागीय वनाधिकारी महोदय, की सेवा में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
 प्रतिलिपि- वन क्षेत्राधिकारी काशीपुर को इस आशय से प्रेषित की सम्वन्धित को पत्र प्राप्त करा कर प्राप्ति इस कार्यालय को उपलब्ध कराना सुनिश्चित करे तथा प्रकरण में अपने स्तर से आवश्यक कार्यवाही करना सुनिश्चित करे।

उप प्रभागीय वनाधिकारी, जसपुर
 जाँच अधिकारी
 तराई पश्चिमी वन प्रभाग, रामनगर।

o/c

कार्यालय, उप प्रभागीय वनाधिकारी (जसपुर) तराई पश्चिमी वन प्रभाग, रामनगर (नैनीताल)
पत्रांक 76/271 दिनांक, 9-10-2024

सेवा में,

1. श्री सुधीर गुप्ता पुत्र श्री सुरेश गुप्ता
2. श्री नुकूल कुमार गुप्ता पुत्र श्री महेश कुमार गुप्ता
निवासीगण ग्राम चाँदपुर तहसील काशीपुर जिला उधमसिंहनगर।

द्वारा भू- स्वामी उपरोक्त की ओर से उनके नियुक्त प्रतिनिधि-
श्री सत्यम अग्रवाल तथा श्री सिद्धान्त गोयल
निवासीगण- हाल निवास काशीपुर उधमसिंहनगर।

विषय:- वन अपराध सं० 03/काशीपुर/2024-25 के सम्बन्ध में

उपरोक्त विषयक अवगत कराना है कि इस कार्यालय द्वारा जारी नोटिस पत्र सं० 58/29-1 दिनांक 23.09.2024 के क्रम में आपके द्वारा अवगत कराया गया है कि आपके द्वारा 176 वृक्षों में से 165 वृक्षों को स्थापित किया गया है तथा 48 वृक्ष सूख गये एवं 11 वृक्ष कम पाये गये हैं

आप 176 वृक्षों में से मात्र 59 वृक्षों (48 सूखे वृक्ष तथा 11 वृक्ष कम पाये गये) का मुआवजा जमा करने को तैयार है। आप 165 वृक्षों के सम्बन्ध में अवगत कराये कि:-

1. आपके द्वारा 165 वृक्षों को किस शासनादेश/नियमावली के तहत स्थापित किया गया है।
2. आपके द्वारा 165 वृक्षों को स्थापित करने से पूर्व किस विभाग से अनापत्ति प्रमाण पत्र लिया था।
3. आपके द्वारा 165 वृक्षों को जिन स्थानों में स्थापित किया गया है उक्त क्षेत्र से प्रमाण पत्र संलग्न नहीं किये गये हैं।
4. वर्तमान में 165 वृक्षों की स्थिति क्या है?

अतः आप उपरोक्त के सम्बन्ध में अपना प्रतिउत्तर इस कार्यालय को अवगत कराये ताकि अग्रिम कार्यवाही की जा सके।


उप प्रभागीय वनाधिकारी, जसपुर
जॉंच अधिकारी
तराई पश्चिमी वन प्रभाग, रामनगर।

पत्रांक / दिनांकित

प्रतिलिपि- प्रभागीय वनाधिकारी महोदय, की सेवा में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
प्रतिलिपि- वन क्षेत्राधिकारी काशीपुर को इस आशय से प्रेषित की सम्बन्धित से प्रतिउत्तर प्राप्त कर इस कार्यालय को उपलब्ध कराना सुनिश्चित करे तथा प्रकरण में अपने स्तर से आवश्यक कार्यवाही करना सुनिश्चित करे।


उप प्रभागीय वनाधिकारी, जसपुर
जॉंच अधिकारी
तराई पश्चिमी वन प्रभाग, रामनगर।

26-9-24.

सेवा में,

उप प्रभागीय वन अधिकारी (जसपुर)/जाँच अधिकारी तराई पश्चिमी वन प्रभाग रामनगर
(नैनीताल)

विषय - वन अपराध सं० 03/काशीपुर 2024-25 के संबंध में

संदर्भ - आपके कार्यालय पत्र संख्या 58/29-1 दिनांक 23-09-2024 के अनुपालन में
महोदय ,

उपरोक्त विषयक संबंधित पत्र के अनुपालन में अवगत कराना है कि आपके द्वारा जिन 176 वृक्षों के कम पाये जाने के संबंध में मुआवज़ा जमा करने हेतु लिखा गया इसके संबंध में अवगत कराना है कि हमारे द्वारा 176 पेड़ों के सापेक्ष 165 वृक्ष पुनः स्थापित किए गए हैं जिनमें से 48 वृक्ष सूख चुके हैं तथा 11 वृक्ष मौक्रे पर कम पुनः स्थापित किए गए थे इस प्रकार मौक्रे पर 176 वृक्षों में से 117 वृक्ष जीवित स्वस्थ हालात में मौक्रे पर खड़े हैं जिनके photograph हमारे द्वारा संलग्न किए जा रहे हैं इनके अलावा 59 वृक्ष जो कि सूख व कम पुनरोपित किये गए हैं उनका निम्नः अनुसार जो भी मुआवज़ा जमा करना होगा उसे हम जमा करने को तैयार हैं ।



सिद्धान्त गोयल

नियुक्त प्रतिनिधि

(भू - स्वामी श्री नकुल कुमार गुप्ता)

सेवा में,

श्रीमान प्रभागीय वनाधिकारी महोदय,
तराई पचिमी वन प्रभाग,
रामनगर नैनीताल

विषय:- पेड़ो अन्यत्र शिफ्ट किये जाने के संबंध में।

महोदय,

निवेदन इस प्रकार है कि ग्राम चांदपुर तह0काशीपुर जिला उधमसिंहनगर खतौनी फसली वर्ष 1426 से1431 के खाता सं0 125, 126, व 27 के खसरा नं0145 मिन, 146 मिन, 152 मिन, 153 /1 मिन, भूमि में राजेश गुप्ता पत्नि श्री स्व0 महेश कुमार व नकुल कुमार पुत्र स्व0महेश कुमार का नाम वर्ग 1-क संकमणीय भूमिधरी में दर्ज है। जिसमें से 54 पेड़ आम, 56 पेड़ लीची व 15 पेड़ नाशपति का स्थानीयकरण करवाना चाहते हैं। उपरोक्त पेड़ो की शिफ्टिंग कराने का कार्य पर्यावरण सुरक्षा, वृक्षारोपण, जनसेवा समिति द्वारा किया जायेगा। महोदय को यह भी अवगत कराना है कि श्रीमान तहसीलदार कार्यालय,काशीपुर एवं उपजिलाधिकारी महोदय, काशीपुर के कार्यालय से उपरोक्त के संबंध में आख्या विभिन्न विभागों को प्रेषित की जा चुकी है। 125 वृक्षों में 10 वृक्ष सी0ओ0आफिस,काशीपुर ख0नं0 622- महेशपुरा काशीपुर में स्थानीयकरण कराना चाहते हैं, व 11 वृक्ष समसारा रिसॉर्ट कंचनपुरी छोई रामनगर में कराना चाहते हैं व 25 वृक्ष आदर्श धाम (आनन्दपुर ट्रस्ट समिति) ख0नं0 260 भोगपुर काशीपुर व 79 वृक्ष सेन्ट मारिया सकूल ख0नं0 155 भवानीपुर मुरादाबाद में कराना चाहते हैं, जिसके संबंध में प्रार्थी महोदय को सूचित कर रहा है।

दिनांक :-

काशीपुर
प्रभागीय वनाधिकारी
तराई पचिमी वन प्रभाग
रामनगर
10293
9-1-
21-5-2024
सेवा में
प्रभागीय वनाधिकारी
तराई पचिमी वन प्रभाग रामनगर

प्रार्थी,
Nakul Gupta

नकुल कुमार गुप्ता

पुत्र श्री स्व0महेश कुमार गुप्ता

ग्राम चांदपुर,काशीपुर जिला उधमसिंहनगर

कार्यालय, प्रभागीय वनाधिकारी, तराई पश्चिमी वन प्रभाग, रामनगर (नैनीताल)

Tel./Fax No- 05947-251475, e-mail: dfotara@west@gmail.com

पत्रांक 5519 /23-2

दिनांक, रामनगर, 22-05-2024

सेवा में,

मुख्य उद्यान अधिकारी
उद्यमसिंहनगर

विषय:

नाप खेत में स्थित आम, लीची व नाशपाति वृक्षों की शिपिंग करने के सम्बंध में।

सन्दर्भ :-

श्री नकुल कुमार गुप्ता पुत्र श्री महेश कुमार निवासी ग्राम चौदपुर तहसील काशीपुर जिला उद्यमसिंह नगर का पत्रांक 21-05-2024।

महोदया

उपरोक्त विषयक क्रम में श्री नकुल कुमार गुप्ता पुत्र श्री महेश कुमार निवासी ग्राम चौदपुर तहसील काशीपुर जिला उद्यमसिंह नगर द्वारा अपनी नाप भूमि (वर्ष 1426 से 1431 खाता संख्या 125, 126 व 27 के खरारा संख्या 145 मिन, 153/2 मिन, 146 मिन, 152 मिन) में विद्यमान आम के 54 वृक्ष, लीची के 56 पेड़ व नाशपाति के 15 वृक्षों को अन्यत्र नाप भूमि में शिपिंग करने हेतु प्रार्थना पत्र प्रस्तुत किया गया है। वृक्षों की शिपिंग का कार्य वेहद तकनीकी व विशेषज्ञों के निर्देशन में किया जाने वाला कार्य है। वृक्षों की शिपिंग का कार्य करने से पूर्व शिपिंग का कार्य करने वाली टीम का आकलन किया जाना आवश्यक है चूंकि उक्त वृक्ष फलदार श्रेणी के हैं इसलिए कार्यवाही आपके स्तर से अपेक्षित है। उक्त पत्र मूल में आपको आवश्यक कार्यवाही हेतु प्रेषित किया जा रहा है।

संलग्नक :- मूल प्रार्थना पत्र

भवदीय,

(प्रकाश चन्द बाय)

प्रभागीय वनाधिकारी

तराई पश्चिमी वन प्रभाग, रामनगर

पत्रांक 5519 /दिनांकित

- 1- प्रतिलिपि उप जिलाधिकारी, काशीपुर को उपरोक्त क्रम में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
- 2- प्रतिलिपि श्री नकुल कुमार गुप्ता पुत्र श्री महेश कुमार निवासी ग्राम चौदपुर तहसील काशीपुर जिला उद्यमसिंह नगर को इस आशय के साथ प्रेषित कि फलदार वृक्षों से सम्बन्धित कार्यवाही हेतु सम्बन्धित उद्यान अधिकारी अधिकृत है। इसलिय उचित होगा कि भविष्य में उन्हीं से पत्राचार करें।

(प्रकाश चन्द बाय)

प्रभागीय वनाधिकारी

तराई पश्चिमी वन प्रभाग, रामनगर

o/c

//TRUE TRANSLATED COPY//

OFFICE OF DIVISIONAL FOREST OFFICER, LOW LAND
WESTERN FOREST DIVISION, RAMNAGAR (NAINITAL),
Tel./Fax No-05947-251475, mail: dfoteralwest@gmail.com

Letter No. 5519/23-2

Dated, Ramnagar, 22.05.2024

To,

The Chief Park Officer
Udhyamsingh Nagar

Subject: For shifting of litchi and pear trees located in the measured field due to fire,

Ref : Letter dated 21.05.2024 of Mr. Nakul Kumar Gupta Son of Mr. Mahesh Kumar r/o of Village Chandpur Tehsil Kashipur Dist. Udham Singh Nagar

Madam,

In the above-mentioned order, Mr. Nakul Kumar Gupta son of Mr. Mahesh Kugar resident of village Chandpur District Utyadsingh Nagar has 54 mango trees, 56 litchi trees and 15 pear trees existing in his land (year 1426 to 1431 bearing khata nos. 125, 126 and 27 k kharara number 145 min, 153 / 2 min, 146 min, 152 min) A request letter has been submitted for shifting the trees from that place to the measured land. The work of tree

shifting is extremely technical and is completed under the supervision of experts. Before carrying out the work of tree shifting, the Shifting Team needs to be assessed. The said letter is being forwarded to you in original for necessary action.

Encl:- Original application

Sincerely,

Sd/-

(Prakash Chandra Arya)

Divisional Forest Officer

Low Land Western Forest Division,

Ramnagar

Letter No. 5519 / dt_____

1. The Deputy District Magistrate, Kashipur copy for information and necessary action in the above order.
2. Mr. Nakul Kumar Gupta son of Mr. Mahesh Kumar resident of village Chandpur Tehsil Kashipur Dist Undiyamsingh Nagar copy sent with the intent that concerned Park Officer is authorized to take action connected to fruit trees. Therefore it would be advisable to correspond with them in future.

Sd/-

(Prakash Chandra Arya)

Divisional Forest Officer

Low Land Western Forest Division, Ramnagar

//TRUE TRANSLATED COPY//

Item No. 05

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 147/2024
(IA No. 561/2024)

Hardeep Sharma

Applicant

Versus

Ramash Chand Aarya

Respondent(s)

Date of hearing: 04.12.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None

Respondents: Mr. Deepak Bora, Advocate for State of Uttarakhand
Mr. Mukesh Verma and Ms. Vatsala Tripathi, Advocates for UKPCB
(through VC)
Mr. Pinaki Misra, Senior Advocate with Mr. Siddharth Arora and Mr.
Gaurav Kumar, Advocates for Respondent no. 6

ORDER

1. This Original Application (hereinafter referred to as '**OA**') was registered on a complaint made by Hardeep Sharma, Rashtriya Maha Sachiv, Jai Maa Bharti, Samajik, Hanuman Nagar, Fasiyapur, Dariyal Road, Kashipur, District Udham Singh Nagar, complaining about illegal cutting of about 1100 green trees for construction of colony, and carving out plots at Kashipur. Though permission was obtained for cutting of only 150 trees but much more have been removed. Complainant has said that in 150 bigha land at villages Chandpur, Pratappur, Kashipur of District Udham Singh Nagar, an illegal colony is being developed for plotting wherein there are about 1100 green trees. Nakul Kumar Gupta, Sudhir

Kumar Gupta and Manish Kumar Gupta, R/o Chandpur, Kashipur, Udham Singh Nagar had obtained permission for felling of 150 trees but presently have already cut more than 600 trees. Forest Department, however, has closed matter by charging penalty only against 88 illegally removed trees. On land in question, boundary wall and roads are being constructed. Inspection was made by Joint Committee constituted by Chief Horticulture Officer vide order dated 12.08.2022 and in its inspection report dated 19.12.2022, it stated that trees should not be allowed to be fallen. Permission for felling of 150 trees was given but as per inspection report dated 24.05.2023, 579 trees have been fallen and penalty should be recovered for 648 trees but no appropriate action has been taken.

2. Tribunal looked into the complaint on 15.02.2024 and after being *prima facie* satisfied that a substantial question relating to environment has arisen out of implementation of enactments specified in Schedule I of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') particularly, Environment (Protection) Act, 1986 (hereinafter referred to as '**EP Act, 1986**') and Bio Diversity Act, 2002 (hereinafter referred to as '**B D Act, 2002**'), found it appropriate to implead State of Uttarakhand through Chief Secretary, Government of Uttarakhand; Divisional Forest Officer, Udham Singh Nagar; Uttarakhand Pollution Control Board through Member Secretary; and District Magistrate, Udham Singh Nagar as respondents 11 to 14 in addition to respondents already impleaded as 1 to 10.

3. Notices were issued to all the respondents giving them opportunity to file their responses.

4. Tribunal also found it appropriate to obtain a factual Report for verification of facts stated in the OA and also for suggesting appropriate

remedial action and thus constituted a Joint Committee comprising representatives of Central Pollution Control Board (hereinafter referred to as '**CPCB**'); Divisional Forest Officer, Udham Singh Nagar; Uttarakhand State Pollution Control Board (hereinafter referred to as '**UKPCB**'); and District Magistrate, Udham Singh Nagar. Committee was required to submit its Report within two months.

5. Pursuant to above order, Joint Committee submitted Report dated 21.05.2024 stating that on land at Khata number 00027, 00125, 00126 and 00208, total area 9.910 hectare, a complete boundary wall has been raised. In the centre of above land, there is an old residential house of owner which has been separated by boundary wall. RCC roads of 60 feet, 35 feet and 25 feet have also been constructed and on two plots, construction of residential house was found. On the said land, several trees of Aam, Leechi, Nashpati were found standing. Prior to 2021, land in Khata No 00027 was in the name of Umesh Kumar, son of Indradev; land in Khata number 00126 was in name the of Mahesh Kumar, son of Indradev, Khata number 00125 was in the name of Mahesh Kumar, son of Indradev; and Nakul Kumar son of Mahesh Kumar; and Khata number 00208 was in name of Suresh Kumar, son of Indradev.

6. After death of Umesh Kumar and Mahesh Kumar, sons of Indradev, land, after 2021, got registered in the name of Nakul Kumar, Sudhir Kumar, Manish Kumar, Srimati Rajesh Gupta and Suresh Kumar.

7. At the time of submission of report, several parcels of land, small and big, were registered in the name of 72 owners. Khata No. 0027, Khasra No. 150, total area 1.08 hectare was registered as 'non-agricultural land' and remaining was registered as 'agricultural land'.

8. Sudhir Kumar Gupta, owner of Khata No. 0027, Khasra No. 157, submitted an application for felling of 25 trees of lichee and 50 trees of mango.

9. Similarly, Nakul Kumar Gupta submitted application for seeking permission for cutting of 60 trees of mango in Khata No. 125, Khasra No. 145, 152, 153 and 147 and Manish Gupta submitted application seeking permission for cutting of 50 Mango trees in Khata No. 0027, Kasra No. 156.

10. For disposal of above applications, Chief Horticulture Officer, Udham Singh Nagar, constituted a three-members committee comprising:

- i. Jagdish Chand Tiwari, Senior Horticulture Inspector
- ii. R.D. Bhatt, Senior Horticulture Inspector.
- iii. K.L. Sagar, Assistant Development Officer.

11. For considering applications seeking permission for cutting of lichee trees, a three members' Committee was constituted comprising following:

- i. Jagdish Chand Tiwari, Senior Horticulture Inspector.
- ii. Gopal Ram, Assistant Development Officer.
- iii. K.L. Sagar, Assistant Development Officer.

12. For disposal of application seeking permission, inspection was made on 19.12.2022 by Jagdish Chand Tiwari and KL Sagar and they recommended against permission for felling of trees.

13. At the time of inspection, total number of trees reported by the said committee are as under:

- i. Mango-718 (278 trees of 50 years and remaining trees between 2 to 10 years)
- ii. Lichee, 334 (age ranging from 6 to 35 years)
- iii. Nashpati 48 (age about 6 years)

- iv. Kathal 1 (age about 15 years).

Total number of trees lost was 1101.

14. Owners of land who sought permission submitted their objections and requested for re-inspection.

15. Tehsildar, Kashipur vide order dated 12.01.2023 directed Ram Singh, Revenue Inspector, Kumari Nirmala Manola, Revenue Sub-Inspector and Senior Horticulture Inspector Reva Dharbhat and Shankar Lal Kohli to jointly inspect area and submit fresh report.

16. Above Committee constituted by Tehsildar inspected land on 13.01.2023 and 22.01.2023 and submitted reports dated 17.01.2023 and 31.01.2023 which were forwarded to Chief Horticulture Officer, Udham Singh Nagar through Tehsildar, Kashipur.

17. On the basis of above inspection reports, Chief Horticulture Officer, Udham Singh Nagar, vide orders dated 19.01.2023 and 06.02.2023 permitted felling of 128 Mango trees and 22 lichee trees.

18. On a complaint made, Forest Department got an enquiry conducted and for illegal cutting of 88 trees, imposed penalty of Rs.4,40,000/- under Sections 4 and 10 of Forest (Conservation) Act, 1980 (hereinafter referred to as '**FC Act, 1980**') and information was given to Divisional Forest Officer and Chief Horticulture Officer for recovery of amount, vide letter dated 19.07.2023.

19. Earlier also, a complaint was made whereupon inspection was made on 24.05.2023 wherein number of trees fell at this site were found as 470.

20. As per revenue record of *fasli* 1430 (2022-23), land in question was shown to have 505 Mango trees, 320 *lichee* trees, 50 *nashpati*, trees and 2 *kathal* trees and 16 other trees.

21. Again, under orders of District Magistrate, Udham Singh Nagar a team was constituted vide order dated 26.09.2023 which went to the site and physically counted trees. It found number of standing trees as under:

- i. Mango- 505
- ii. Lichee- 520
- iii. Nashpati- 50
- iv. Kathal- 2
- v. Jamun- 2

Total 879

22. Pursuant to Tribunal's order, Joint Committee inspected on 25.04.2024 and found number of trees standing on site in question as under:

- i. Mango- 411
- ii. Lichee- 263
- iii. Nashpati- 25
- iv. Kathal- 2
- v. Jamun- 2

Total 703

23. Joint Committee therefore said that 176 trees were found to have been illegally cut and therefore appropriate action should be taken in respect thereto. Relevant extract of Joint Committees report is reproduced as under:

“सयुक्त जांच आख्या निम्नवत् है-

1. निरीक्षण के समय पाया गया कि, ग्राम चांदपुर, त०-काशीपुर के भू-खण्ड, खाता संख्या-00027, 00125, 00126 व 00208 में फुल रकवा 9.910 हैक्टेअर पर लगभग चारो ओर बाउन्ड्रीयाल की गयी है। उक्त भू-खण्ड के मध्य में भू-स्वामी का

पुराना मकान कोटी है, जिसे अन्य भू-खण्ड से पृथक करते हुए बाउन्ड्रीवाल का निर्माण किया गया है। इसके अतिरिक्त शेष भू-खण्ड, जो कि उक्त मकान कोठी के बायें व दाहिनी तरफ स्थित है, पर लगभग 60 फिट, 35 फिट, 25 फिट चौड़ी आदि आर.सी.सी. निर्मित सड़कों का निर्माण किया गया है। उक्त भू-खण्ड पर सड़क निर्माण तथा गेट निर्माण का कार्य एवं भू-खण्ड के दो प्लाये पर भवन निर्माण का कार्य चलता हुआ पाया गया। उक्त भू-खण्डों पर आम, लीबी, नाशपाती सहित अन्य छोटे-बड़े वृक्ष भी पाये गये।

2. उक्त खाता संख्या-00027, 00125, 00126, 00208, कुल रकवा 9.910 हैक्टेअर भूमि में वर्ष 2021 से पूर्व खाता संख्या-00027, में श्री उमेश कुमार पुत्र श्री इन्द्रदेव, खाता संख्या-00126 में श्री महेश कुमार पुत्र श्री इन्द्रदेव, खाता संख्या-00125, श्री महेश कुमार पुत्र श्री इन्द्रदेव, नकुल कुमार पुत्र श्री महेश कुमार, खाता संख्या-00208, श्री सुरेश कुमार पुत्र श्री इन्द्रदेव के नाम पर दर्ज थी। श्री उमेश कुमार पुत्र श्री इन्द्रदेव तथा श्री महेश कुमार पुत्र श्री इन्द्रदेव की मृत्यु के पश्चात वर्ष-2021 में उक्त भू-खण्ड श्री नकुल कन्नार, श्री सुधीर कुमार, श्री मनीष कुमार, श्रीमति राजेश गुप्ता तथा श्री सुरेश कुमार के नाम दर्ज हो गयी। जो कि वर्तमान में अनेक छोटे-बड़े भू-खण्डों में विकित होकर लगभग 72 भू-स्वामियों के नाम दर्ज अभिलेख है तथा उक्त भू-खण्डों में खाता संख्या-0027 के खसरा संख्या-150 कुल रकवा-1.088 हैक्टेयर भूमि अकृषक दर्ज है, शेष कृषि भूमि दर्ज है।

(खतौनी संलग्न, संलग्नक-3)।

3. उक्त भू-खण्ड स्वामियों श्री सुधीर कुमार गुप्ता पुत्र श्री सुरेश कुमार गुप्ता द्वारा खाता संख्या-0027 के खसरा नं०-157 में लीची के 25 वृक्षों तथा खसरा संख्या-157 आम के 50 वृक्षों के पातन की अनुमति हेतु मुख्य उद्यान अधिकारी, उधमसिंहनगर को प्रार्थना पत्र प्रस्तुत किया गया। इसी प्रकार श्री नकुल कुमार गुप्ता पुत्र स्व० श्री महेश कुमार द्वारा खाता संख्या-125 के खसरा संख्या-145, 152, 153, 147 में आम के 60 वृक्षों के पातन तथा श्री मनीष गुप्ता पुत्र श्री नरेश कुमार गुप्ता द्वारा खाता संख्या-0027 के खसरा संख्या-156 में आम के 50 वृक्षों के पातन हेतु मुख्य उद्यान अधिकारी, उधमसिंहनगर को प्रार्थना पत्र प्रस्तुत किया गया (प्रार्थना पत्रों की छायाप्रति संलग्न, संलग्नक-4)।
4. उक्त प्रथना पत्रों के अनुक्रम में मुख्य उद्यान अधिकारी, उधमसिंहनगर द्वारा प्रार्थना पत्रों के निस्तारण हेतु अपने पत्र दिनांक 12.08.2022 द्वारा खाता संख्या-125 के खसरा संख्या-145, 152, 153, 147, खाता संख्या-0027 के खसरा नं०-157 तथा खाता संख्या-0027 के खसरा संख्या-156 पर आम के वृक्षों के पातन हेतु प्रार्थना पत्रों के निस्तारण हेतु निम्नलिखित 3 सदस्यों की समीति गठित की गयी (संलग्नक-5)।

1. श्री जगदीश चन्द्र तिवारी, ज्येष्ठ उद्यान निरीक्षक, उद्यान सचल केन्द्र, काशीपुर, उधमसिंहनगर।

2. श्री आर.डी. भट्ट, ज्येष्ठ उद्यान निरीक्षक, कार्यालय मुख्य उद्यान अधिकारी, उधमसिंहनगर।-3-

3. श्री के.एल. सागर, सहायक विकास अधिकारी, उद्यान सचल केन्द्र, कुण्डेश्वरी, काशीपुर, उधमसिंहनगर।

इसके अतिरिक्त दिनांक 22.08.2022 को खाता संख्या-0027 के खसरा नं०-157 में लीची के वृक्षों के पातन हेतु प्रार्थना पत्र के निस्तारण हेतु निम्नानुसार 3 सदस्यों की समीति गठित की गयी-(संलग्नक-6)

1. श्री जगदीश चन्द्र तिवारी, ज्येष्ठ उद्यान निरीक्षक, उद्यान सचल केन्द्र, काशीपुर, उधमसिंहनगर।
2. श्री गोपाल राम, सहायक विकास अधिकारी, कार्यालय मुख्य उद्यान अधिकारी, उधमसिंहनगर।
3. श्री के.एल. सागर, सहायक विकास अधिकारी, उद्यान सचल केन्द्र, कुण्डेश्वरी, काशीपुर, उधमसिंहनगर।

उपरोक्त प्रार्थना पत्रों के निस्तारण हेतु दिनांक 19.12.2022 को श्री जगदीश चन्द्र तिवारी, ज्येष्ठ उद्यान निरीक्षक तथा श्री के.एल. सागर, सहायक विकास अधिकारी द्वारा निरीक्षण कर जांच रिपोर्ट प्रस्तुत की गयी, जिसमें वृक्षों के पातन न किये जाने की संस्तुति की गयी। निरीक्षण आख्या के बिन्दु संख्या-5 में बाग में कुल वृक्षों की संख्या निम्नानुसार अवगत करायी गयी (संलग्नक-7)।

1. आम के वृक्ष-718 (278 आम वृक्ष लगभग 50 साल, शेष वृक्ष 2 साल से 10 साल)।
2. लीची के वृक्ष-334 (लीची वृक्ष की आयु 6 साल से 35 साल)।
3. नाशपाती के वृक्ष-48 (नाशपाती वृक्ष लगभग 6 साल)।
4. कटहल के वृक्ष-01 (कटहल वृक्ष 15 साल)।

उपरोक्तानुसार कुल वृक्षों की संख्या 1101 है।

5. उक्त निरीक्षण दिनांक 19.12.2022 के क्रम में की गयी संस्तुतियों के विरुद्ध प्रार्थियों द्वारा जिला उद्यान अधिकारी, उधमसिंहनगर को दिनांक 28.12.2022 को आपत्तियां प्रस्तुत करते हुये पुनः स्थलीय निरीक्षण कर प्रकरणों का निस्तारण किये जाने का अनुरोध किया गया। उक्त आवेदन के क्रम में जिला उद्यान अधिकारी द्वारा बाग काफी बढ़ा होने एवं पेड़ों की संख्या अधिक होने के कारण वृक्षों के पातन हेतु राजस्व विभाग एवं उद्यान विभाग की संयुक्त सभिति गठित कर संयुक्त निरीक्षण कराये जाने हेतु दिनांक 03.01.2023 को संयुक्त मजिस्ट्रेट/उपजिलाधिकारी, काशीपुर को पत्र प्रेषित किया गया (संलग्नक-8)।

6. उक्त अनुरोध के क्रम में तहसीलदार, काशीपुर द्वारा दिनांक 12.01.2023 को श्री राम सिंह, राजस्व निरीक्षक, क्षेत्र काशीपुर, कु० निर्मला मनौला, राजस्व उप निरीक्षक, क्षेत्र काशीपुर तथा उद्यान विभाग के ज्येष्ठ उद्यान निरीक्षकों श्री रेवाधर भट्ट तथा श्री शंकर लाल कोहली को संयुक्त निरीक्षण कर आख्या प्रेषित किये जाने हेतु निर्देशित किया गया (संलग्नक-9)।

7. उक्त गठित संयुक्त समिति द्वारा दिनांक 13.01.2023 तथा 22.01.2023 को सम्बन्धित स्थलों का निरीक्षण करते हुए अपनी जांच रिपोर्ट तहसीलदार, काशीपुर के माध्यम से दिनांक 17.01.2023 व 31.01.2023 को मुख्य उद्यान अधिकारी, उधमसिंहनगर को प्रेषित की गयी (संलग्नक-10)।

-4-9

8. उक्त जांच आख्याओं के आधार पर आवेदित खसरा संख्याओं में आम के कुल 128 वृक्ष तथा लीची के कुल-22 वृक्षों के पातन की सशर्त अनुमति जिला उद्यान अधिकारी, उधमसिंहनगर द्वारा दिनांक 19.01.2023 तथा 06.02.2023 को निर्गत की गयी (संलग्नक-11)।

9. उक्त पातन के सम्बन्ध में सी.एम. हैल्पलाईन में दर्ज शिकायत के कम में वन विभाग द्वारा की गयी जांच के आधार पर 150 वृक्षों के पातन की स्वीकृति के अतिरिक्त 88 वृक्षों के बिना अनुमति पातन पर वन विभाग द्वारा वृक्ष संरक्षण अधिनियम-1986 की धारा 4 व 10 के अन्तर्गत रू० 4,40,000/- का जुर्माना आरोपित किये जाने एवं वसूले जाने की सूचना दिनांक 19.07.2023 को प्रभागीय वनाधिकारी, तराई पश्चिमी वन प्रभाग, रामनगर द्वारा मुख्य उद्यान अधिकारी, उधमसिंहनगर को दी गयी (संलग्नक-12)।

10. इससे पूर्व सी.एम. हैल्पलाईन में दर्ज शिकायत के कम में उद्यान विभाग के श्री जगदीश चन्द्र तिवारी, ज्येष्ठ उद्यान अधिकारी तथा श्री दिवाकर पाण्डे, सहायक विकास अधिकारी द्वारा उक्त बाग का निरीक्षण किया गया तथा दिनांक 24.05.2023 तक कुल जीवित पौधों की संख्या-531, काटे गये पेड़ों की संख्या-470 अवगत करायी गयी (जिसमें 150 वृक्षों की अनुमति तथा बिना अनुमति के काटे गये 88 वृक्ष भी सम्मिलित हैं)। इसके अतिरिक्त प्लांटिंग के अन्दर 90 प्रतिशत हानि पहुंचाये गये वृक्षों की संख्या 178 भी अवगत करायी गयी (संलग्नक-13)।

11. राजस्व विभाग के फसली वर्ष 1430 (2022-2023) के खसरा नकल के अनुसार उक्त भूखण्ड पर आम के 505 वृक्ष, लीची के 320 वृक्ष, नाशपाती के 50 वृक्ष, कटहल के 2 वृक्ष तथा अन्य 16 वृक्ष दर्ज अभिलेख है। नकल की छायाप्रति संलग्न है (संलग्नक-14)।

12. जिलाधिकारी, उधमसिंहनगर के निर्देशानुसार गठित टीम द्वारा दिनांक 26.09.2023 को सम्बन्धित स्थल का निरीक्षण किया गया, जिसमें शिकायतकर्ता श्री हस्दीप शर्मा (मा० राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन संख्या-147/2024, के आवेदक) तथा भू-स्वामी के प्रतिनिधि की उपस्थिति में वृक्षों की गणना की गयी, जिसमें उपजिलाधिकारी, काशीपुर, मुख्य उद्यान अधिकारी, उधमसिंहनगर,, उपप्रभागीय वनाधिकारी, रामनगर,, वनक्षेत्राधिकारी, काशीपुर,, तहसीलदार, काशीपुर सहित राजस्व विभाग, वन विभाग व उद्यान विभाग के अन्य कर्मचारी भी उपस्थित थे। संयुक्त टीम द्वारा वृक्षों की गणना की गयी। तत्समय मौके पर खड़े एवं जीवित वृक्षों की संख्या निम्नानुसार पायी गयी (संलग्नक-15)।

1. आम-505
2. लीची-320
3. नाशपाती-50
4. कटहल-2
5. जामुन-2

उपरोक्तानुसार कुल-879 वृक्ष पाये गये।

उक्त योजित मूल आवेदन संख्या-147/2024, में पारित आदेश दिनांक 25.04.2024 के अनुपालन में गठित संयुक्त जांच समीति द्वारा उद्यान विभाग, राजस्व विभाग तथा वन विभाग को सम्मिलित करते हुये शिकायतकर्ता श्री हरदीप शर्मा तथा भू-स्वामियों की उपस्थिति में सम्बन्धित स्थल का निरीक्षण दिनांक 08.05.2024 तथा 10.05.2024 को करते हुये उक्त भू-खण्ड में वृक्षों की गणना की गयी। निरीक्षण के समय मौके पर खड़े वृक्षों की संख्या निम्नानुसार पायी गयी। (संलग्नक-16)।

1. आम-411 (13 वृक्ष सूखे एवं अन्य जीवित)
2. लीची-263

3. नाशपाती-25

4. कटहल-2

5. जामुन-2

उपरोक्तानुसार कुल-703 वृक्ष पाये गये।

उक्त सम्पूर्ण भू-खण्ड में की गयी फलदार वृक्षों की गणना के अनुसार वर्तमान में दिनांक 26.09.2023 को की गयी गणना के सापेक्ष आम के 94 वृक्ष, लीची के 57 वृक्ष, नाशपाती के 25 वृक्ष, कुल-176 वृक्ष कम पाये गये। इस सम्बन्ध में भू-खण्ड स्वामियों के प्रतिनिधियों द्वारा अवगत कराया गया कि, उक्त में से 165 वृक्षों को अन्यत्र प्रतिस्थापित किया गया है। इस संबंध में भू-स्वामियों के प्रतिनिधियों द्वारा पर्यावरण सुरक्षा वृक्षारोपण, जन सेवा समीति (रजि०) नामक संस्था का पत्र प्रस्तुत कराया गया है (संलग्नक-17)। उक्त सम्बन्ध में वृक्षों के अन्यत्र प्रतिस्थापन के सम्बन्ध में भू-स्वामियों द्वारा कोई भी अनुमति प्राप्त नहीं की गयी है। वन विभाग तथा उद्यान विभाग द्वारा अवगत कराया गया है, कि वृक्षों के प्रतिस्थापन के सम्बन्ध में अनुमति दिये जाने के सम्बन्ध में कोई भी नियम विद्यमान नहीं है। इस संबंध में उपरोक्तानुसार, कम पाये गये कुल 176 वृक्षों के संबंध में संबंधित विभागों द्वारा नियमानुसार कार्यवाही किया जाना उचित होगा।

इसके अतिरिक्त जिला विकास प्राधिकरण कार्यालय काशीपुर द्वारा जिला स्तरीय विकास प्राधिकरण उद्यमसिंहनगर द्वारा जारी आदेश दिनांक 18.03.2021 प्राप्त कराया गया है (संलग्नक-18)। उक्त कार्यालय आदेश के अनुसार उक्त चांदपुर ग्राम विनियमित क्षेत्र के अन्तर्गत नहीं है।

English Translation by Tribunal:

“The joint investigation report is as follows-

1. During inspection, it was found that the land plot of village Chandpur, Tehsil Kashipur, Khata No. 00027, 00125, 00126 and 00208, having full area of 9.910 hectares, has been surrounded by boundary wall. In the middle of the said plot, there is an old house of the landowner, which has been separated from other plots by constructing a boundary wall. Apart from this, on the remaining plot, which is situated on the left and right side of the said house, about 60 feet, 35 feet, 25 feet wide etc. RCC roads have been constructed. The work of road construction and gate construction on the said plot and the construction of a building on two plots of the plot was found to be going on. Mango, Lychee, Pear and other small and big trees were also found on the said plots.

2. The said account numbers-00027, 00125, 00126, 00208, with total area of 9.910 hectare land was registered in the name of Shri Umesh Kumar s/o Shri Indradev in account number-00027, Shri Mahesh Kumar s/o Shri Indradev in account number-00126, Shri Mahesh Kumar s/o Shri Indradev in account number-00125, Nakul Kumar s/o Shri Mahesh Kumar, account number-00208, Shri Suresh Kumar s/o Shri Indradev before the year 2021. After the death of Shri Umesh Kumar s/o Shri Indradev and Shri Mahesh Kumar s/o Shri Indradev,

in the year 2021, the said land was registered in the name of Shri Nakul Kumarar, Shri Sudhir Kumar, Shri Manish Kumar, Smt. Rajesh Gupta and Shri Suresh Kumar which at present has been divided into many small and big plots and records are registered in the name of about 72 landowners and in the said plots, Khasra number-150 of account number-0027, total area- 1.088 hectare land is recorded as non-agricultural land, rest is recorded as agricultural land.

(Khatauni attached, Annexure-3).

3. The owner of the above plot, Shri Sudhir Kumar Gupta s/o Shri Suresh Kumar Gupta, submitted an application to the Chief Horticulture Officer, Udham Singh Nagar for permission to fell 25 lychee trees in Khasra No. 157 of account number-0027 and 50 mango trees in Khasra No. 157. Similarly, Shri Nukul Kumar Gupta s/o late Shri Mahesh Kumar, submitted an application to the Chief Horticulture Officer, Udham Singh Nagar for felling 60 mango trees in Khasra No. 145, 152, 153, 147 of account number-125 and Shri Manish Gupta s/o Shri Naresh Kumar Gupta, submitted an application to the Chief Horticulture Officer, Udham Singh Nagar for felling 50 mango trees in Khasra No. 156 of account number-0027 (Copy of applications is enclosed, Annexure-4).

4. In continuation of the above applications, the Chief Horticulture Officer, Udham Singh Nagar, vide his letter dated 12.08.2022, constituted the following 3-member committee for disposal of applications for felling of mango trees on Khasra No. 145, 152, 153, 147 of account number-125, Khasra No. 157 of account number-0027 and Khasra No. 156 of account number-0027 (Annexure-5).

1. Shri Jagdish Chandra Tiwari, Senior Garden Inspector, Garden Mobile Centre, Kashipur, Udham Singh Nagar

2. Shri R.D. Bhatt, Senior Garden Inspector, Office of Chief Garden Officer, Udham Singh Nagar

3. Shri K.L. Sagar, Assistant Development Officer, Garden Mobile Centre, Kundeshwari, Kashipur, Udham Singh Nagar

Apart from this, on 22.08.2022, a committee of 3 members was constituted as follows for the disposal of the application for felling of lychee trees in Khasra No. 157 of Account No. 0027 - (Attachment-6)

1. Shri Jagdish Chandra Tiwari, Senior Garden Inspector, Garden Mobile Center, Kashipur, Udham Singh Nagar

2. Shri Gopal Ram, Assistant Development Officer, Office of Chief Garden Officer, Udham Singh Nagar

3. Shri K.L. Sagar, Assistant Development Officer, Garden Mobile Center, Kundeshwari, Kashipur, Udham Singh Nagar

For the disposal of the above applications, on 19.12.2022, Shri Jagdish Chandra Tiwari, Senior Garden Inspector and Shri K.L. Sagar, Assistant Development Officer inspected and submitted the investigation report, in which it was recommended not to fell the trees. In point number-5 of the inspection report, the total number of trees in the garden has informed as follows (Annexure-7):-

1. Mango trees-718 (278 mango trees are about 50 years old, remaining trees are 2 years to 10 years old).

2. Litchi trees-334 (age of litchi trees is 6 years to 35 years).

3. Pear trees-48 (pear trees are about 6 years old).

4. Jackfruit tree-01 (jackfruit tree is 15 years old).

As per above, total number of trees is 1101.

5. The applicants submitted objections to the District Horticulture Officer, Udham Singh Nagar on 28.12.2022 against the recommendations made in the said inspection dated 19.12.2022 and requested him to dispose of the cases by conducting a fresh on-site inspection. In continuation of the said application, the District Horticulture Officer sent a letter to the Joint Magistrate/Sub-Divisional Magistrate, Kashipur on 03.01.2023 for conducting a joint inspection by forming a joint committee of the Revenue Department and the Horticulture Department for felling of the trees as the garden was quite large and the number of trees was large (Annexure-8).

6. In continuation of the above, on 12.01.2023, the Tehsildar, Kashipur directed Shri Ram Singh, Revenue Inspector, Kashipur Area, Ms. Nirjala Manaula, Revenue Sub Inspector, Kashipur Area and Senior Garden Inspectors of Garden Department, Shri Revadhar Bhatt and Shri Shankar Lal Kohli to conduct a joint inspection and send a report (Attachment-9).

7. The above constituted joint committee inspected the relevant sites on 13.01.2023 and 22.01.2023 and sent its investigation report through the Tehsildar, Kashipur to the Chief Horticulture Officer, Udham Singh Nagar on 17.01.2023 and 31.01.2023 (Attachment-10).

8. On the basis of the said investigation reports, conditional permission for felling of a total of 128 mango trees and a total of 22 lychee trees in the applied Khasra numbers was issued by the District Horticulture Officer, Udham Singh Nagar on 19.01.2023 and 06.02.2023 (Attachment-11).

9. Regarding the said felling, on the basis of investigation conducted by the Forest Department in the matter of complaint lodged in CM

Helpline, in addition to approval of felling of 150 trees, information regarding imposition and recovery of fine of Rs. 4,40,000/- under Section 4 and 10 of Tree Protection Act-1986 by the Forest Department on felling of 88 trees without permission was given on 19.07.2023 by the Divisional Forest Officer, Terai Western Forest Division, Ramnagar to the Chief Horticulture Officer, Udham Singh Nagar (Annexure-12).

10. Earlier, in the matter of complaint lodged in CM Helpline, Shri Jagdish Chandra Tiwari, Senior Horticulture Officer and Shri Diwakar Pandey, Assistant Development Officer of the Horticulture Department inspected the said garden and till 24.05.2023, the total number of living plants was informed as 531, number of trees cut as 470 (which includes 150 trees cut with permission and 88 trees cut without permission). Apart from this, the number of trees damaged by 90 percent inside the plotting was also informed as 178 (Annexure-13).

11. According to the Khasra copy of the Revenue Department's crop year 1430 (2022-2023), there are 505 mango trees, 320 litchi trees, 50 pear trees, 2 jackfruit trees and 16 other trees recorded on the said plot. Photocopy is attached (Annexure-14)

12. As per the instructions of District Magistrate, Udham Singh Nagar, the concerned site was inspected on 26.09.2023 by the constituted team, in which the trees were counted in the presence of the complainant Mr. Hasdeep Sharma (applicant of original application number-147/2024 filed in Hon'ble National Green Tribunal) and the representative of the landowner, in which Sub-District Magistrate, Kashipur, Chief Horticulture Officer, Udham Singh Nagar, Sub-Divisional Forest Officer, Ramnagar, Forest Range Officer, Kashipur, Tehsildar, Kashipur and other employees of Revenue Department, Forest Department and Horticulture Department were also present. The trees were counted by the joint team. At that time, the number of standing and living trees on the spot was found as follows (Annexure-15).

1. Mango-505

2. Lychee-320

3. Pear-50

4. Jackfruit-2

5. Jamun-2

As per above, a total of 879 trees were found.

In compliance with the order dated 25.04.2024 passed in the said original application number-147/2024, the Joint Investigation Committee constituted by including the Horticulture Department,

Revenue Department and Forest Department, inspected the concerned site in the presence of the complainant Shri Hardeep Sharma and the landowners on 08.05.2024 and 10.05.2024 and counted the trees in the said plot. At the time of inspection, the number of trees standing on the spot was found as follows. (Annexure-16).

1. Mango-411 (13 trees dried and others alive)
2. Litchi-263
3. Pear-25
4. Jackfruit-2
5. Jamun-2

As per above, a total of 703 trees were found.

*According to the counting of fruit trees done in the said entire land plot, at present, 94 mango trees, 57 litchi trees, 25 pear trees, total 176 trees were found less as compared to the counting done on 26.09.2023. In this regard, the representatives of the land plot owners informed that, out of the above, 165 trees have been replaced elsewhere. In this regard, a letter from an organization named Environment Protection Tree Plantation, Jan Seva Samiti (Regd.) has been submitted by the representatives of the land owners (Annexure-17). In this regard, no permission has been obtained by the land owners regarding the replacement of trees elsewhere. The Forest Department and the Horticulture Department have informed that there is no rule regarding granting permission for the replacement of trees. In this regard, as above, **it would be appropriate for the concerned departments to take action as per the rules in respect of the total 176 trees found less.***

Apart from this, the order dated 18.03.2021 issued by the District Development Authority Office Kashipur has been received by the District Level Development Authority Udham Singh Nagar (Attachment-18). According to the said office order, Chandpur village is not under the regulated area.”

24. Divisional Forest Officer, Udham Singh Nagar submitted report dated 22.05.2024 wherein, it has referred to Joint Committee Report and further said that illegal felling of 176 trees which included 94 Mango trees, 57 lichee trees and 25 Nashpati trees have been found in respect whereof Forest Case No. 03/Kashipur/2024-25 has been registered. Concerned Officers were required to take appropriate action after making enquiry.

25. A similar reply has also been filed by District Magistrate, Udham Singh Nagar vide letter dated 22.05.2024.

26. UKPCB has submitted its reply vide affidavit dated 22.05.2024 wherein also it has referred to Joint Committee's report and said that a total 264 trees fell illegally but penalty has been recovered for only 88 trees by Forest Department. Further action has been recommended to be taken by concerned Authorities.

27. On behalf of State of Uttarakhand, Chief Horticulture Officer, Udham Singh Nagar has filed its response wherein also it has referred to Joint Committee's Report and observations and findings mentioned therein, therefore, we are not repeating the same.

28. Tribunal when considering the matter on 08.08.2024, enquired from UKPCB, respondent 13, as to what action it has taken for illegal felling of trees and thereby damage caused to environment. It was directed to submit relevant information.

29. Respondent 6 i.e., Nakul Kumar Gupta filed response dated 22.08.2024 giving details of property in question which has changed hands repeatedly, bringing in several persons as owner of land and claimed that he is not responsible for felling of trees illegally hence complaint against him is liable to be rejected. Facts stated by him in para 2 to 20 are reproduced as under:

"2. That Mr. Mahesh Kumar Gupta, son of Mr. Inder Dev Gupta, during his lifetime, was the recorded co-owner of immovable property measuring 4.3380 hectare, situated in Khata No. 125, Village Chandpur, Kashipur, Uttarakhand, with his son i.e. the Respondent No. 6, in the following manner:

S. No.	Particulars of Khasra Nos.	Area (in hectare)
1.	145	1.2380
2.	147	0.1820
3.	152	1.2630
4.	153/ 1	1.4610
5.	158	0.1940
	Total	4.3380

3. That Mr. Mahesh Kumar Gupta, during his lifetime, was also the recorded owner of immovable property measuring 0.2550 hectare, situated in Khata No. 126, Village Chandpur, Kashipur, Uttarakhand, in the following manner:

S. No.	Particulars of Khasra Nos.	Area (in hectare)
1.	145	0.0650
2.	147	0.0320
3.	152	0.0810
4.	153	0.0770
	Total	0.2550

4. That Mr. Mahesh Kumar Gupta expired on 04.04.2021 and upon the demise of Mr. Mahesh Kumar Gupta, all his rights, title and interest in immovable property situated in Khata Nos. 125 & 126, devolved upon his son, namely Mr. Nakul Kumar Gupta i.e. the Respondent No. 6 and his wife, namely Mrs. Rajesh Gupta. True Copy of the Death Certificate of Mr. Mahesh Kumar Gupta is annexed herewith as Annexure-R1.

5. That Mrs. Rajesh Gupta gifted her entire rights, title and interest in Khasra Nos. 145, 147, 152, and 153/1, situated in Khata No. 125, to the Respondent No. 6, by way of Gift Deed dated 21.04.2023, bearing Registration No. 2104, in Book No. 1, Volume No. 7420, on Pages 295 to 318.

6. That Mrs. Rajesh Gupta also gifted her entire rights, title and interest in Khasra Nos. 145, 147, 152, and 153, situated in Khata No. 126, to the Respondent No. 6, by way of Gift Deed dated 21.04.2023, bearing Registration No. 2103, in Book No. 1, Volume No. 7420, on Pages 271 to 294.

7. That Mr. Umesh Kumar Gupta, another son of Mr. Inder Dev Gupta, during his lifetime, was the recorded owner of immovable property measuring 5.2890 hectare, situated in Khata No. 27, Village Chandpur, Kashipur, Uttarakhand, in the following manner:

S. No.	Particulars of Khasra Nos.	Area (in hectare)
1.	146	1.1170
2.	149	0.0120
3.	150	1.0880
4.	154	0.2630
5.	155	0.0770
6.	156	0.9470
7.	157	1.7850
	Total	5.2890

8. That Mr. Umesh Kumar Gupta remained a bachelor throughout his life and expired on 21.04.2021. Upon the demise of Mr. Umesh Kumar Gupta, all his rights, title and interest in immovable property situated in Khata No. 27, were divided amongst upon his three nephews, namely Mr. Sudhir Gupta, son of Mr. Suresh Gupta, Mr. Manish Gupta, son of Mr. Naresh Gupta, and Mr. Nakul Kumar Gupta i.e. the Respondent No. 6. True Copy of Death Certificate of Mr. Umesh Kumar Gupta is annexed herewith as Annexure-R2.

9. That the Respondent No. 6 gifted his entire rights, title and interest in Khasra Nos. 156 and 157, situated in Khata No. 27, to his cousin brothers, namely Mr. Sudhir Gupta and Mr. Manish Gupta, in the following manner:

(a) Gift Deed dated 29.06.2022, bearing Registration No. 5747, in Book No. 1, Volume No. 6972, on Pages 101 to 122; and

(b) Gift Deed dated 29.06.2022, bearing Registration No. 5748, in Book No. 1, Volume No. 6972, on Pages 123 to 142.

10. That Mr. Sudhir Gupta and Mr. Manish Gupta sold their entire rights, title and interest in Khasra Nos. 146, 154 and 155, situated in Khata No. 27, to the Respondent No. 6, by way of Sale Deed dated 29.06.2022, bearing Registration No. 5743, in Book No. 1, Volume No. 6972, on Pages 21 to 42.

11. That the Respondent No. 6 sold his rights, titles and interest in Khata Nos. 27 and 125 in the following manner:

(i) The sale or transfer transactions made by the Respondent No. 6 during the year 2022 are as follows:

Village/Location	Registration Date	Reg. No.	Area	Property No.	Deed Type	Jild Details	Seller/First Party	Buyer/Second Party	Buyer/Second Gender	SRO Name	Download Document
चाँदपुर	29 Jun 2022	5747	0.595 हेक्टर	157 min 0 0	Gift Immovable	Jild No: 6972 Pages: 101 to 122	नकुल कुमार गुप्ता S/O महेश कुमार गुप्ता , ,	सुधीर गुप्ता S/O सुरेश कुमार गुप्ता , , मनोष गुप्ता S/O नरेश कुमार गुप्ता , ,		काशीपुर	Download Document
चाँदपुर	29 Jun 2022	5748	0.3156 हेक्टर	156 MIN 0 0	Gift Immovable	Jild No: 6972 Pages: 123 to 142	नकुल कुमार गुप्ता S/O महेश कुमार गुप्ता , ,	सुधीर गुप्ता S/O सुरेश कुमार गुप्ता , , मनोष गुप्ता S/O नरेश कुमार गुप्ता , ,		काशीपुर	Download Document
चाँदपुर	30 Jun 2022	5790	0.194 हेक्टर	158 MIN 0 0	Sale (Immovable)	Jild No: 6974 Pages: 165 to 186	नकुल कुमार गुप्ता S/O महेश कुमार गुप्ता , ,	सचिन अग्रवाल S/O अनिल कुमार अग्रवाल , , कोमल अग्रवाल S/O सुरेश कुमार अग्रवाल , , सुरेश कुमार अग्रवाल S/O अमरनाथ , , शक्ति प्रकाश अग्रवाल S/O मूल प्रकाश अग्रवाल , ,		काशीपुर	Download Document

(ii) The sale transactions made by the Respondent No. 6 during the year 2023 are as follows:

चाँदपुर	16 Sep 2023	7657	0.149 हेक्टर	145 min 0 0	Sale (Immovable)	Jild No: 7714 Pages: 379 to 402	नकुल कुमार S/O स्व० महेश कुमार , ,	राजवान अल्ला S/O अल्ला मोहम्मद , ,		काशीपुर	Download Document
चाँदपुर	16 Sep 2023	7658	0.093 हेक्टर	146 MIN 0 0	Sale (Immovable)	Jild No: 7715 Pages: 1 to 24	नकुल कुमार S/O स्व० महेश कुमार , ,	राम किशोर S/O रुबना सिंह , ,		काशीपुर	Download Document
चाँदपुर	16 Sep 2023	7659	0.093 हेक्टर	145 MIN 0 0	Sale (Immovable)	Jild No: 7715 Pages: 25 to 48	नकुल कुमार S/O स्व० महेश कुमार , ,	केलाश चन्द्र तिवारी S/O महेश चन्द्र तिवारी , ,		काशीपुर	Download Document
चाँदपुर	22 Dec 2023	10746	0.143 हेक्टर	152 MIN 0 0	Sale (Immovable)	Jild No: 7873 Pages: 241 to 264	नकुल कुमार गुप्ता S/O महेश कुमार गुप्ता , ,	गौरव गोयल S/O मदन मोहन गोयल , ,		काशीपुर	Download Document
चाँदपुर	22 Dec 2023	10747	0.143 हेक्टर	152 min 0 0	Sale (Immovable)	Jild No: 7873 Pages: 265 to 288	नकुल कुमार गुप्ता S/O स्व० महेश कुमार गुप्ता , ,	गौरव गोयल S/O मदन मोहन गोयल , ,		काशीपुर	Download Document
चाँदपुर	22 Dec 2023	10748	0.181 हेक्टर	152 MIN 0 0	Sale (Immovable)	Jild No: 7873 Pages: 289 to 312	नकुल कुमार गुप्ता S/O महेश कुमार गुप्ता , ,	मोहम्मद जावेद (डायरेक्टर मैसर्स आशियाना हेवीटेड सोल्यूशन्स प्रा०लि०) S/O मोहम्मद घामीन , ,		काशीपुर	Download Document
चाँदपुर	22 Dec 2023	10757	0.465 हेक्टर	153/1 MIN 0 0	Sale (Immovable)	Jild No: 7874 Pages: 101 to 124	नकुल कुमार गुप्ता S/O स्व० महेश कुमार गुप्ता , ,	सचिन कुमार अग्रवाल S/O अनिल कुमार अग्रवाल , ,		काशीपुर	Download Document
चाँदपुर	22 Dec 2023	10768	0.125 हेक्टर	152 MIN 0 0	Sale (Immovable)	Jild No: 7874 Pages: 307 to 390	नकुल कुमार गुप्ता S/O स्व० महेश कुमार गुप्ता , ,	राकेश चन्द गोयल S/O पादव चन्द गोयल , ,		काशीपुर	Download Document
चाँदपुर	22 Dec 2023	10779	0.263 हेक्टर	145 MIN 0 0	Sale (Immovable)	Jild No: 7875 Pages: 203 to 226	नकुल कुमार गुप्ता S/O स्व० महेश कुमार गुप्ता , ,	सिद्धान्त गोयल S/O रामचन्द्र अग्रवाल , ,		काशीपुर	Download Document

(iii) The sale transactions made by the Respondent No. 6 during the year 2024 are as follows:

Village/Location	Registration Date	Reg. No.	Area	Property No.	Deed Type	Jild Details	Seller/First Party	Buyer/Second Party	Buyer/Second Gender	SRO Name	Download Document
चाँदपुर	21 Feb 2024	1831	0.1 हेक्टर	146 MIN 0 0	Sale (Immovable)	Jild No: 7984 Pages: 117 to 140	नकुल कुमार गुप्ता S/O स्व० महेश कुमार गुप्ता , ,	संजीव शर्मा S/O हरिओम शर्मा , ,		काशीपुर	Download Document
चाँदपुर	21 Feb 2024	1833	0.099 हेक्टर	152 MIN 0 0	Sale (Immovable)	Jild No: 7984 Pages: 161 to 184	नकुल कुमार गुप्ता S/O स्व० महेश कुमार गुप्ता , ,	गुलशन कुमार S/O नरेश सिंह , ,		काशीपुर	Download Document
चाँदपुर	21 Feb 2024	1839	0.051 हेक्टर	146 MIN 0 0	Sale (Immovable)	Jild No: 7984 Pages: 309 to 332	नकुल कुमार गुप्ता S/O स्व० महेश कुमार गुप्ता , ,	राजकुमार (मुख्तार आम अपनी सगी माता श्रीमती स्वर्ना देवी पत्नी श्री रमेश लाल) S/O रमेश लाल , ,		काशीपुर	Download Document
चाँदपुर	21 Feb 2024	1840	0.063 हेक्टर	145 MIN 0 0	Sale (Immovable)	Jild No: 7984 Pages: 333 to 356	नकुल कुमार गुप्ता S/O स्व० महेश कुमार गुप्ता , ,	सेह रावत W/O अजित सिंह रावत पुत्री श्री सोकार सिंह , ,		काशीपुर	Download Document
चाँदपुर	21 Feb 2024	1841	0.475 हेक्टर	152 MIN ETC 0 0 0	Sale (Immovable)	Jild No: 7984 Pages: 357 to 382	नकुल कुमार गुप्ता S/O स्व० महेश कुमार गुप्ता , ,	शक्ति प्रकाश अग्रवाल (मुख्तार आम अपनी सगी माता श्रीमती चुन्नी देवी पत्नी स्व० मूल प्रकाश अग्रवाल) S/O स्व० मूल प्रकाश अग्रवाल , ,		काशीपुर	Download Document

12. That the afore-stated facts are available on <https://online.eregistrationukgov.in/> and the same have been downloaded and tabulated here for ready reference and kind convenience of this Hon'ble Tribunal.

13. That an area of 1.143 hectares situated in Khata Nos. 27, 125, and 126 remains to be formally conveyed by Respondent No. 6 to third parties through the execution and registration of sale deeds. However, this area of 1.143 hectares was also agreed to be sold by Respondent

No. 6 in the year 2022 itself, and no part or portion of the entire land in question is to be retained by Respondent No. 6.

14. That prior to the execution of the aforementioned sale deeds, Respondent No. 6 had submitted two applications dated 08.08.2022 for permission to fell old and decaying trees at Khata Nos. 27 and 125. However, since an area of approximately 4.499 hectares was sold by Respondent No. 6 to third parties, the permission to fell old and decaying trees was not followed up by Respondent No. 6.

15. That Mr. Sudhir Gupta and Mr. Manish Gupta sold their entire rights, title and interest in Khasra No. 157, situated in Khata No. 27, by way of by way of Sale Deed dated 30.06.2022, bearing Registration No. 5787, in Book No. 1, Volume No. 6974, on Pages 101 to 122, in favour of third party.

16. That Mr. Sudhir Gupta and Mr. Manish Gupta sold their entire rights, title and interest in Khasra No. 156, situated in Khata No. 27, by way of by way of Sale Deed dated 30.06.2022, bearing Registration No. 5788, in Book No. 1, Volume No. 6974, on Pages 123 to 144, in favour of third party.

17. That the third parties in whose favour the sale deeds were executed by the three brothers, namely Mr. Sudhir Gupta, Mr. Manish Gupta, and Mr. Nakul Gupta, i.e., Respondent No. 6, have further sold/transferred their rights, title, and interest in favor of other persons/ parties, details whereof are available on <https://bhulekh.uk.gov.in/>.

18. That the Respondent No. 6 is filing the revenue records for Khata Nos. 27, 125, and 126 with this Hon'ble Tribunal, as available on <https://bhulekh.uk.gov.in/>, so that the real controversy can be determined by this Hon'ble Tribunal. True Copy of the Revenue Record for Khata No. 27 is annexed herewith as Annexure-R3. True Copy of the Revenue Record for Khata No. 125 is annexed herewith as Annexure-R4. True Copy of the Revenue Record for Khata No. 126 is annexed herewith as Annexure-R5.

19. That there is no attempt by Respondent No. 6 to fell any trees and almost the entire land in question has been sold by Mr. Sudhir Gupta, Mr. Manish Gupta, and Mr. Nakul Gupta, i.e., Respondent No. 6, through registered sale deeds, and therefore, this Hon'ble Tribunal ought to dismiss the present application at-least qua the Respondent No. 6.

20. That the Respondent No. 6 became aware of the existing dispute only when the notice of the present application was served upon Respondent No. 6 in terms of the order dated 25.04.2024, passed by this Hon'ble Tribunal.”

30. An additional reply dated 23.09.2024 has also been filed by respondent 6 stating that an agreement to sale was executed on 02.07.2022 between respondent 6 as second party and Shakti Prakash Agarwal as first party for sale and transfer of approximately 5.642 hectares (13.941 acres of land) situated in Khata No. 27, 125 and 126, Village Chandpur, Kashipur, Uttarakhand. He has further given details of various sale deeds executed from time to time. We find it appropriate to reproduce para 2 to 15 of above reply as under:

“2. That an Agreement to Sell dated 02.07.2022 was entered into and executed between Respondent No. 6, as the Second Party, and Mr. Shakti Prakash Aggarwal, as the First Party, for the sale and transfer of approximately 5.642 hectares or 13.941 acres of land situated in Khata Nos. 27, 125, and 126, Village Chandpur, Kashipur, Uttarakhand. True Copy of the Agreement to Sell dated 02.07.2022, is annexed herewith as Annexure-R1.

3. 1 That in terms of this Agreement to Sell dated 02.07.2022, it was specifically and unambiguously admitted, acknowledged, and undertaken by Mr. Shakti Prakash Aggarwal that the felling of trees on the land in question shall be the sole and absolute responsibility of Mr. Shakti Prakash Aggarwal without the involvement of Respondent No. 6 in any manner whatsoever. Clause 2 of the Agreement to Sell dated 02.07.2022 is reproduced hereunder for the kind convenience and ready reference of this Hon'ble Court:

“2. Tree cutting process will be start from 15-July-2022 at the responsibility of First Party and in case any difficulty in the process will be as per the schedule.

4. That similarly, Clause 5 of the Agreement to Sell dated 02.07.2022 is reproduced hereunder for kind convenience and ready reference of this Hon'ble Court:

“5. Tree cutting process is sole responsibility of Shakti Prakash Aggarwal and amount raise or received will be part of S.PA. Whether tree cut or not the deal will be complited (completed) as per schdul (schedule) written above.”

**emphasis supplied.*

5. That the Agreement to Sell, dated 02.07.2022, is an entirely handwritten document in the handwriting of Mr. Shakti Prakash Aggarwal, i.e., the purchaser of the land in question from Respondent No. 6.

6. *That the physical possession of the entire land, measuring approximately 5.642 hectares or 13.941 acres, was handed over by Respondent No. 6 to Mr. Shakti Prakash Aggarwal on 02.07.2022, upon the execution of the Agreement to Sell dated 02.07.2022.*
7. *That Respondent No. 6 sold all his rights, titles, and interests in Khata Nos. 27 and 125, in land having an area of approximately 4.499 hectares, in favor of the purchaser, Mr. Shakti Prakash Aggarwal, as well as the purchaser's nominees, in the following manner:*
 - (i) *Sale Deed dated 30.06.2022, executed jointly in favour of Mr. Sachin Agarwal, Mr. Komal Agarwal, Mr. Surendera Kumar Agrawal, and Mr. Shakti Prakash Agarwal, having Mobile Nos. +91-9837048818 and +91-9837248818, for land admeasuring 0.194 hectare, bearing Document No. 5790;*
 - (ii) *Sale Deed dated 21.04.2023, executed in favour of Mr. Satyam Agarwal, having Mobile No. +91-8859788888, for land admeasuring 0.470 hectare, bearing Document No. 2099;*
 - (iii) *Sale Deed dated 21.04.2023, executed in favour of Mr. Vikas Arora, having Mobile No. +91-9837088555, for land admeasuring 0.460 hectare, bearing Document No. 2100;*
 - (iv) *Sale Deed dated 21.04.2023, executed in favour of Mr. Sanjeev Sharma, for land admeasuring 0.230 hectare, bearing Document No. 2101;*
 - (v) *Sale Deed dated 21.04.2023, executed in favour of Mr. Siddhant Goel, having Mobile No. +91-8006953179, for land admeasuring 0.261 hectare, bearing Document No. 2102;*
 - (vi) *Sale Deed dated 27.06.2023, executed in favour of Mr. Ankur Agarwal, for land admeasuring 0.121 hectare, bearing Document No. 4973;*
 - (vii) *Sale Deed dated 16.09.2023, executed in favour of Mr. Preetam Singh, for land admeasuring 0.327 hectare, bearing Document No. 7655;*
 - (viii) *Sale Deed dated 16.09.2023, executed in favour of Mr. Sanjay Kumar Maheshwari, for land admeasuring 0.177 hectare, bearing Document No. 7656;*
 - (ix) *Sale Deed dated 16.09.2023, executed in favour of Mr. Rizwan Ali, having Mobile No. +91-9756440205, for land admeasuring 0.149 hectare, bearing Document No. 7657;*
 - (x) *Sale Deed dated 16.09.2023, executed in favour of Mr. Ram Kishor, for land admeasuring 0.093 hectare, bearing Document No. 7658;*
Kailash Chandra Tiwari, for land admeasuring 0.093 hectare, bearing Document No. 7659;

- (xii) *Sale Deed dated 22.12.2023, executed in favour of Mr. Gaurav Goyal, for land admeasuring 0.143 hectare, bearing Document No. 10746;*
- (xiii) *Sale Deed dated 22.12.2023, executed in favour of Mr. Gaurav Goyal, for land admeasuring 0.143 hectare, bearing Document No. 10747;*
- (xiv) *Sale Deed dated 22.12.2023, executed in favour of Ashiana Habitat Solutions Pvt. Ltd., having Mobile Nos. +91-8077563207 and +91-9837064383, for land admeasuring 0.181 hectare, bearing Document No. 10748;*
- (xv) *Sale Deed dated 22.12.2023, executed in favour of Mr. Sachin Kumar Agarwal, for land admeasuring 0.465 hectare, bearing Document No. 10757;*
- (xvi) *Sale Deed dated 22.12.2023, executed in favour of Mr. Rakesh Chand Goyal, for land admeasuring 0.125 hectare, bearing Document No. 10768;*
- (xvii) *Sale Deed dated 22.12.2023, executed in favour of Mr. Siddhant Goel, having Mobile No. +91-8006953179, for land admeasuring 0.263 hectare, bearing Document No. 10779;*
- (xviii) *Sale Deed dated 21.02.2024, executed in favour of Mr. Sanjeev Sharma, for land admeasuring 0.100 hectare, bearing Document No. 1831;*
- (xix) *Sale Deed dated 21.02.2024, executed in favour of Mr. Gulshan Kumar, for land admeasuring 0.099 hectare, bearing Document No. 1833;*
- (xx) *Sale Deed dated 21.02.2024, executed in favour of Ms. Swarn Devi, acting through her son, Mr. Rajkumar, for land admeasuring 0.051 hectare, bearing Document No. 1839; Sneh Rawat, for land admeasuring 0.063 hectare, bearing Document No. 1840; and*
- (xxii) *Sale Deed dated 21.02.2024, executed in favour of Ms. Chunni Devi, acting through her son, Mr. Shakti Prakash Aggarwal, having Mobile Nos. +91- 9837048818 and +91-9837248818, for land admeasuring 0.475 hectare, bearing Document No. 1841.*

8. *That the particulars of the afore-stated documents of transfer of title by Respondent No. 6 are available on the website <https://online.eregistrationukgov.in/>. The original records of the afore-stated sale deeds are in the possession of the respective purchasers or Mr. Shakti Prakash Aggarwal.*
9. *That an area of approximately 1.143 hectares, situated in Khata Nos. 27, 125, and 126, remains to be formally conveyed by Respondent No. 6 to Mr. Shakti Prakash Aggarwal or his nominees through the execution and registration of sale deeds, in accordance with the Agreement. to Sell dated 02.07.2022. However, this entire remaining area of approximately 1.143 hectares has been in the physical possession of Mr. Shakti*

Prakash Aggarwal from the date of the execution of the Agreement to Sell, i.e., 02.07.2022,

10. *That since the land in question was recorded in the name of Respondent No. 6 in the records of the Board of Revenue, Uttarakhand, Respondent No. 6, at the request of Mr. Shakti Prakash Aggarwal, submitted two applications dated 08.08.2022, to the Chief Horticulture Officer, Udham Singh Nagar, Uttarakhand, for permission to fell only old and decaying trees at Khata Nos. 27 and 125. However, the entire process of following up on the two applications dated 08.08.2022 with the Office of the Chief Horticulture Officer, Udham Singh Nagar, Uttarakhand, as well as the felling of old and decaying trees in accordance with the permission granted. by the Chief Horticulture Officer, Udham Singh Nagar, Uttarakhand, was carried out by Mr. Shakti Prakash Aggarwal, in terms of the Agreement to Sell dated 02.07.2022.*
11. *That aside from the aforementioned two applications dated 08.08.2022 for felling old and decaying trees, no other application or representation has been submitted by Respondent No. 6 to any authority or department in any capacity whatsoever.*
12. *That the Respondent No. 6 has already filed the entire revenue records for Khata Nos. 27, 125, and 126 with this Hon'ble Tribunal, along with his Reply dated 22.08.2024, available on <https://bhulekh.uk.gov.in/>, in support of his case that the purchasers, in whose names the land in question was transferred by Respondent No. 6, have been and continue to sell the land in question after carrying out development activities there for commercial gains.*
13. *That the Status Report filed by the Chief Horticulture Officer of Udham Singh Nagar, Uttarakhand, before this Hon'ble Tribunal, in Annexure J, clearly records the attendance of the purchasers of the land in question at the time of the joint inspection carried out on 26.09.2023, for the purpose of counting trees. The Joint Inspection Report of the Joint Committee, filed before this Hon'ble Tribunal in Annexures 1-2, clearly records the attendance of the purchasers of the land in question during the joint inspections carried out on 16.04.2024, 08.05.2024, and 10.05.2024, for the purpose of counting trees. In the entire gamut of facts and the documents produced before this Hon'ble Court, it can be sufficiently seen that it is the purchasers themselves who are in management and control of the entire exercise of felling trees.*
14. *That at no point in time has there been any attempt by Respondent No. 6 to fell any trees, except for applying for permission to fell old and decaying trees. This is sufficiently*

evidenced by the records filed by Respondent No. 6 before this Hon'ble Tribunal in support of his case.

15. *That the Respondent No. 6 only became aware of the existing dispute, as well as the felling of trees beyond the permissions granted by the Chief Horticulture Officer, Udham Singh Nagar, Uttarakhand, when the notice of the present application was ordered to be served upon Respondent No. 6 by this Hon'ble Tribunal. Mr. Shakti Prakash Aggarwal reached out to Respondent No. 6 and informed him that this Hon'ble Tribunal had taken cognizance of the Complaint filed by the Complainant."*

31. On behalf of Forest Department, Sub-Divisional Forest Officer, Jaspur, Nainital, Uttarakhand has submitted an affidavit dated 19.10.2024 stating that initially it was discovered that against permission granted for felling of 150 trees, 238 trees were cut and thus a fine of Rs.4.40 lakhs was imposed and recovered. Subsequently, inspection was carried out by Joint Committee pursuant to Tribunal's order and 176 trees were found to have been cut illegally. Therefore, vide letter dated 23.09.2024, Sudhir Gupta and Nakul Kumar Gupta were informed that a Forest Case No. 3 of 2024-25 has been registered against them and they are also liable to pay additional compensation for 176 trees which they should deposit.

32. In reply thereto, one Siddhant Goel, representative of Nakul Kumar Gupta has submitted a letter dated 26.09.2024 stating that against 176 trees which were not found on site, 165 trees were planted afresh, whereof 48 have dried up and again 11 were planted. Therefore, against 176 trees, 117 trees were planted which are alive and 59 trees which are less in number, for the same, he is ready to pay due compensation/penalty.

33. In furtherance of above letter dated 26.09.2024, Divisional Forest Officer, Jaspur, during course of enquiry, required Sudhir Gupta and Nakul Kumar Gupta i.e., respondents 6 and 7 to give following information about 165 trees:

“175 वृक्षों में से 165 वृक्षों को स्थापित किया गया है तथा 48 वृक्ष सूख गये एवं 11 वृक्ष कम पाये गये आप 176 वृक्षों में से मात्र 59 वृक्षों (48 सूखे वृक्ष तथा 11 वृक्ष कम पाये गये) का मुआवजा जमा करने को तैयार हैं। आप 165 वृक्षों के सम्बन्ध में अवगत कराये कि:-

1. आपके द्वारा 165 वृक्षों को किस शासनादेश / नियमावली के तहत स्थापित किया गया है।
2. आपके द्वारा 165 वृक्षों को स्थापित करने से पूर्व किरा विभाग से अनापत्ति प्रमाण पत्र लिया था।
3. आपके द्वारा 165 वृक्षों को जिन स्थानों में स्थापित किया गया है उक्त क्षेत्र से प्रमाण पत्र संलग्न नहीं किये गये हैं।
4. वर्तमान में 165 वृक्षों की स्थिति क्या है?”

English Translation by Tribunal:

“Out of 175 trees, 165 trees have been planted and 48 trees have dried up and 11 trees were found missing. You are ready to deposit compensation for only 59 trees out of 176 trees (48 dried up and 11 trees were found missing). Please inform about the 165 trees:-

1. Under which government order/rules have you planted the 165 trees?
2. Before planting the 165 trees, you had taken a no objection certificate from the Kira Department.
3. The certificates from the places where you have planted the 165 trees have not been attached.
4. What is the current status of the 165 trees?”

34. A further additional affidavit dated 19.10.2024 has been filed on behalf of respondent 6 wherein he has placed on record copies of sale deeds, 24 in number, which were executed in the name of different persons/parties, as under:

Sr. No.	Date of Sale Deed	Person in whose favor Sale Deed was executed
1.	30.06.2022	Mr. Sachin Agarwal, Mr. Komal Agarwal, Mr. Surendra Kumar Agarwal, and Mr. Shakti Prakash Agarwal
2.	30.06.2022	Mr. Sachin Agarwal, Mr. Komal Agarwal, Mr. Surendra Kumar Agarwal, and Mr. Shakti Prakash Agarwal

3.	30.06.2022	Mr. Sachin Agarwal, Mr. Komal Agarwal, Mr. Surendera Kumar Agrawal, and Mr. Shakti Prakash Agarwal
4.	21.04.2023	Mr. Satyam Agarwal
5.	21.04.2023	Mr. Vikas Arora
6.	21.04.2023	Mr. Sanjeev Sharma
7.	21.04.2023	Mr. Siddhant Goel
8.	27.06.2023	Mr. Ankur Agarwal
9.	16.09.2023	Mr. Preetam Singh
10.	16.09.2023	Sanjay Kumar Maheshwari
11.	16.09.2023	Mr. Rizwan Ali
12.	16.09.2023	Mr. Ram Kishor
13.	16.09.2023	Mr. Kailash Chandra Tiwari
14.	22.12.2023	Mr. Gaurav Goyal
15.	22.12.2023	Mr. Gaurav Goyal
16.	22.12.2023	Ashiana Habitat Solutions Pvt. Ltd.
17.	22.12.2023	Mr. Sachin Kumar Agarwal
18.	22.12.2023	Mr. Rakesh Chand Goyal
19.	22.12.2023	Mr. Siddhant Goel
20.	21.02.2024	Mr. Sanjeev Shanna
21.	21.02.2024	Mr. Gulshan Kumar
22.	21.02.2024	Ms. Swam Devi
23.	21.02.2024	Ms. Sneh Rawat
24.	21.02.2024	Ms. Chunni Devi, acting through her son, Mr. Shakti Prakash Aggarwal

35. **IA 561 of 2024** has been filed by respondent 6, requesting for impleadment of subsequent purchasers of land whose details are given in Para 18 in view of the fact that subsequently land has been transferred by sale to those persons and therefore for payment of compensation/penalty they are also, responsible. Names of persons sought to be impleaded, mentioned in para 18 of 1A, are as under:

“18.1. Mr. Sachin Agarwal, S/o. Mr. Anil Kumar Agarwal, R/o. Kalash Mandap Road, Kashipur, Uttarakhand;

18.2. Mr. Komal Agarwal, S/o. Mr. Surendra Kumar Agarwal, R/o. Ramnagar Road, Kashipur, Uttarakhand, having Mobile No. 9319957001;

18.3. Mr. Surendra Kumar Agarwal, S/o. Mr. Amarnath, R/o. Ramnagar Road, Kashipur, Uttarakhand, having Mobile No. 9319957001;

18.4. Mr. Shakti Prakash Agarwal, S/o. Mr. Mool Prakash Agarwal, R/o. Niwasnagar, Kashipur, District Udham Singh Nagar, Uttarakhand, also at: Kalyan Jewelers, Ramnagar Road, Kashipur, Uttarakhand, having Mobile No: +91-9837048818;

18.5. Mr. Satyam Agarwal, S/o. Late Mr. Ajay Kumar Agarwal, R/o. Mouza Singhan, Kashipur, District Udham Singh Nagar, Uttarakhand, also at: Devasthali, Ram Nagar Road, Near Kela Modh, Pratappur, Kashipur, having Mobile No: +91-8859788888;

18.6. Mr. Vikas Arora, S/o. Late Mr. Kundan Lal, R/o. R. K. Puram, Kachnalgaji, Tehsil Kashipur, District Udham Singh Nagar, Uttarakhand, having Mobile No: +91- 9837088555;

18.7. Mr. Sanjeev Sharma, S/o. Mr. Hariom Sharma, R/o. White House, Ramnagar Road, Village Laxmipur Lachhi, Tehsil Kashipur, District Udham Singh Nagar, Uttarakhand;

18.8. Mr. Siddhant Goel, S/o. Mr. Ramchandra Agarwal, R/o. Bajpur Road, behind Fire Brigade Station, Kashipur, District Udham Singh Nagar, Uttarakhand, having Mobile No: +91-8006953179;

18.9. Mr. Ankur Agarwal, S/o. Mr. Sunil Kumar Agarwal, R/o. Shivanagar, Girital, Kashipur, District Udham Singh Nagar, Uttarakhand;

18.10. Mr. Preetam Singh, S/o. Mr. Daljeet Singh, R/o. Village Jurka, Tehsil Kashipur, District Udham Singh Nagar, Uttarakhand;

18.11. Mr. Sanjay Kumar Maheshwari, S/o. Mr. Ram Prakash Maheshwari, R/o. Old Awas Vikas, Tehsil Kashipur, District Udham Singh Nagar, Uttarakhand;

18.12. Mr. Rizwan Ali, S/o. Mr. Ali Mohammed, R/o. Mouza Fatehullaganj, Near Dhobian Masjid, Thakurdwara, District Muradabad, Uttar Pradesh, Mobile No: +91- 9756440205

18.13. Mr. Ram Kishor, S/o. Mr. Jhabra Singh, R/o. Village Gajera Aalam, Tehsil Thakurdwara, District Muradabad, Uttar Pradesh

18.14. Mr. Kailash Chandra Tiwari, S/o. Mr. Mahesh Chandra Tiwari, R/o. Village Chandpur, Gopipura, Tehsil Kashipur, District Udham Singh Nagar, Uttarakhand;

18.15. Mr. Gaurav Goyal, S/o. Mr. Madan Mohan Goyal, R/o. Near Doctor Line, D.N.A. Market, Mouza Rahamkhani, Tehsil Kashipur, District Udham Singh Nagar, Uttarakhand;

18.16. Ashiana Habitat Solutions Pvt. Ltd., at: Bazpur Road, Tehsil Kashipur, District Udham Singh Nagar, Uttarakhand, through its Director, Mr. Mohammed Javed, S/o. Mr. Mohammed Yamin, R/o. Mouza Alikhan, Tehsil Kashipur, District Udham Singh Nagar, Uttarakhand;

18.17.Mr. Sachin Kumar Agarwal, S/o. Mr. Anil Kumar Agarwal, R/o. Mouza Gautam Nagar, Tehsil Kashipur, District Udham Singh Nagar, Uttarakhand;

18.18.Mr. Rakesh Chand Goyal, S/o. Mr. Yadav Chand Goyal, R/o. 5, Shimla Bypass Road, Near Government Polytechnic, Himjyoti Enclave, Sevla Kala, Majra, Dehradun, Uttarakhand;

18.19.Mr. Gulshan Kumar, S/o. Mr. Nattha Singh, R/o. Village Kundeswari, Kharamasa, Tehsil Kashipur, District Udham Singh Nagar, Uttarakhand;

18.20.Ms. Swarn Devi, W/o. Mr. Ramesh Lala, R/o. Village Kharamasa, Tehsil Kashipur, District Udham Singh Nagar, Uttarakhand;

18.21.Ms. Sneh Rawat, W/o. Mr. Ajit Singh, R/o. Nambardarpuri, Pipalsana, District Nainital, Uttarakhand; and

18.22.Ms. Chunni Devi, W/o. Mool Prakash Agarwal, R/o. Niwasnagar, Kashipur, District Udham Singh Nagar, Uttarakhand, also at: Kalyan Jewelers, Ramnagar Road, Kashipur, Uttarakhand, having Mobile No: +91- 9837048818.”

36. With regard to action to be taken by UKPCB for assessment and computation of environmental compensation for illegal felling of trees causing damage to environment, initially stand was taken that there is no mechanism available with UKPCB to make such assessment in respect of illegal felling of trees but later, stand was changed and on the direction of Tribunal to prepare a mechanism/methodology for assessment and computation of Environmental Compensation on account of illegal felling of trees causing damage to environment, the mechanism has been prepared and placed before Tribunal along with status report filed vide email dated 12.11.2024. We find it appropriate to reproduce from report of “Committee on establishing an Environmental Compensation framework for illegal felling of trees”, following relevant extract:

“The formula for Environment compensation is as follows: -

Environment Compensation = (Cost Factor x Trunk area of Tree x Species Factor x Condition Factor x Location Factor) x Royalty Value

The species, condition, and location ratings are considered to range from 0.5 to 1.0.

A. Description of Various Factors in the Environment Compensation Formula: -

Factors	Description
Trunk area	<p>The cross-section area of the tree trunk measured at breast height.</p> <p>Girth at Breast Height (GBH) (in cm) = $27r$ Diameter (D) = $2r = \text{GBH}/\text{Pie}$ Trunk Area (in cm²) = $7r(D/2)^2 = 7rD^2/4$ Where, r is the radius of the tree at GBH in cm.</p> <p>Note: If the GBH of the tree is not reported, then the average GBH of a mature tree of the respective species shall be taken in to consideration for calculation of Trunk Area of the tree. In case the GBH/diameter is not available then the average GBH/diameter of the respective species shall be taken in to account.</p>
Cost Factor (Sapling Cost + Maintenance Cost)	<p>The full cost (estimated per unit of the cross-sectional area of the trunk, i.e., per square centimeter) of a newly planted sapling that is at least 1.80 meters tall. Its derivation has two components: the nursery gate price and the planting cost (transportation, planting, materials, manure, fertilizers, immediate care, and management costs, but not aftercare). Thus, Cost factor is sum of sapling cost and Cost of Transportation/planting etc.</p> <p>Note: Department of Forest as well as Department of Horticulture is used to notify the sapling price from time to time. Such value of a sampling shall be taken in to consideration. If, in any case, there is no notified price, then the market price of such sapling in that area where the tree is felt shall be taken in to consideration. In General cost of transportation/planting the sapling shall be taken as Rs100/-</p> <p>For example, a sapling of mango tree costs Rs 80/- so Cost Factor shall be sum of Cost of sapling Rs 80/- and planting cost Rs. 100/- i.e. Rs 180/-</p>
Species Factor	<p>Mountains are among the most vulnerable environments; they are also a rich repository of biodiversity (Kumar and Sharma, 2016). The Indian Himalayan Region (IHR), one of the most important mountain ecosystems of the world, supports unique natural and cultural diversity, manifested in the 18,440 plant species, including 1,748 and 675 species of medicinal importance and wild edibles, respectively (Negi and Gaur, 1994). In a recent study of Western Himalayas (Bhatt, 2020) it reveals that the more diverse plant communities support more diverse fauna communities, both of which exist at mid-altitudinal zones of Himalaya.</p>

	<p><i>Species factor is thus based on the spatial distribution of species (altitude wise) in Uttarakhand clubbed with the priorities of the species. The priority of the species is divided in three classes as Low, Moderate and High. The details of priority of species are provided as Annexure-I. Score card for the factor is reported between 0.5 to 1.0 and detail is provided in next section of the report.</i></p> <p><i>Weightage of the species is higher if the tree is in higher altitude. Weightage of different species is assigned based on the different types and values of the tree.</i></p>
<i>Condition Factor</i>	<p><i>It is an assigned value between 0.5 to 1.0 based on the condition of the tree which considers factors such as wounds, decay, storm damage, <u>insect or disease damage, and form.</u> It is based on the observation. <u>In case, the felt tree is not available, an average of 0.75 would be considered.</u> Score card for the factor is reported in detail in next section of the report.</i></p>
<i>Location Factor</i>	<p><i>It is based on the functional and aesthetic contribution that a tree makes to a site and the importance of the location in the context of the broader community. The location value lies between 0.5 and 1.0. Score card for the factor is reported in detail in next section of the report.</i></p>
<i>Royalty Value</i>	<p><i>For every tree which is felt, the Government has levied an amount as a royalty. The amount of such Royalty is proposed to be deducted and the final value so obtained will be termed as Environment Compensation.</i></p> <p><i>This is to clarify that the respective departments also obtained penalty for illegal felling of trees, which is higher than the Royalty value, but in the environment compensation regime only the Royalty value will be considered.</i></p>

B. Indexing of Various Factors

B.1 Score Chart for Species Factor

Considering the higher ecological importance of trees located at higher altitudes the Species classification is proposed based on the spatial distribution of species (altitude wise) in Uttarakhand clubbed with the priorities the species in Low, Moderate and High. Weightage of the species is higher if the tree is in higher altitude. An indicative table containing weightage of various tree species found in Uttarakhand is given under Annexure-I. Score chart for species factor is as under: -

Areal Weightage	High	Moderate	Low
<i>Cool temperate-Subalpine (2501-3300m asl)</i>	<i>1.0</i>	<i>0.85</i>	<i>0.75</i>
<i>Warm temperate to Subalpine (2501-3000m asl)</i>	<i>0.90</i>	<i>0.80</i>	<i>0.70</i>
<i>Sub-Tropical to Cool temperate (1501-2500m asl)</i>	<i>0.80</i>	<i>0.70</i>	<i>0.60</i>

<i>Tropical (400-1500m asl)</i>	0.75	0.60	0.50
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B.2 Score Chart for Condition Factor

It is an assigned value between 0.5 and 1 based on the condition of the tree which considers factors such as wounds, decay, storm damage, insect or disease damage, and form. For simplicity's sake, a tree is usually placed in one of five classes whose value is expressed as a decimal in the formula. Following values are assigned based on condition of tree: -

Class	Tree Health Characteristics	Score
<i>Excellent</i>	<i>Root plate is undisturbed, trunk is sound and solid. Excellent vigour with well-formed canopy</i>	<i>1.0</i>
<i>Good</i>	<i>Moderate damage and defects in root plate, trunk and canopy</i>	<i>0.75</i>
<i>Poor</i>	<i>Major (more than 50%) damage and defects in root plate, trunk and canopy which would be very difficult to restore</i>	<i>0.5</i>

Note: If a felt tree is not found at site, then the condition, factor shall be taken as Good. If tree is found felt and it is difficult to find the condition, the decision will be taken based on surrounding habitat and the time series of satellite image like google images etc.

B.3 Score Chart for Location Factor

It is based on the functional and aesthetic contribution that a tree makes to a site and the importance of the location in the context of the broader community.

Site location	Score
<i>Tree located in wild life sanctuaries, national Parks, Conservation Reserve, RF/PF, Eco sensitive Zone, Van Panchayat</i>	1.0
<i>Tree located in Nagar Nigam Area</i>	<i>0.85</i>
<i>Tree located in Nagar palika Area</i>	<i>0.75</i>
<i>Tree Located in Nagar Panchayat Area</i>	<i>0.65</i>
<i>Location in rural landscapes. Higher score to be given to trees 0.50 based on their proximity to commercial areas</i>	

Note: *If a tree is in the area designated under class Good and in Nagar panchayat Area and of religious importance then the score of one scale up category for calculation of Environment compensation. For banyan tree is in good class (in Nagar Panchayat area) and designated as religious importance of local community then the location factor shall be considered as assigned for Nagar Palika Area i.e. 0.75 instead of 0.65.*

B.4 Royally Value

For every tree which is felt, the Government has levied an amount as a royalty. The amount of such Royalty is proposed to be deducted and the final value so obtained will be termed as Environment Compensation. Royalty value is notified per unit volume of the tree and the volume of the tree shall be respective departments also obtained penalty for illegal felling of trees, which is higher than the Royalty value, but in the environment compensation regime only the Royalty value will be considered.

Illustrative example for calculation of Environment Compensation of different type of trees in different conditions is placed at Annexure-II.

C. Disclaimer

- *This formula is not applicable on felling of such trees which are felt by obtaining requisite permission from the competent authorities.*
- *This formula is also not applicable to the species which are under exemption category as notified by Government from time to time.”*

37. Learned Counsel for UKPCB stated that initially only Forest Department used to charge penalty for felling of trees in non-forest area without appropriate permission and there was no methodology available for imposition of environmental compensation by Pollution Control Board. Since there was no specific provision, hence, environmental compensation was never imposed by UKPCB but now in the light of the observations made by this Tribunal, the methodology for computation of environmental compensation for the damage caused to environment due to illegal felling of trees has been prepared and would be acted upon.

38. We intend to clarify at this stage that an illegality committed in felling of a tree in violation of the laws which requires permission from the Competent Authority before felling of trees, and penalty imposed for such violation, is not something akin to the loss caused to the environment due to illegal felling of trees for which environmental compensation is to be determined and leviable by application of principle of 'Polluters Pay'. Further, deterioration of environmental compensation is not within the Province of the Forest Officers or any district authority but within the power and ambit of concerned Pollution Control Board/Committee.

39. The purpose of imposition of fine by the forest authorities is for non-compliance of the provisions of Statutes which require their permission if any operating or enforced in the area concerned and/or to charge penalty upon the violator for the property in the trees which is/are cut illegally provided trees are on public land. This later aspect does not cover the trees which are cut on private land.

40. However, the purpose of environmental compensation is totally different. Environmental compensation is imposed when an act or omission on the part of a person has caused any loss/damage to the environment which requires its remediation. This would include loss to the environment caused due to illegal cutting of trees, whether on forest land or on non-forest land.

41. Tribunal has repeatedly held that assessment/computation of environmental compensation for restoration of the damaged environment should take care of damage caused to the environment, to the community, if any, and should also be preventive, deterrent and to some extent, must have an element of being punitive. The idea is not only for restoration/remediation or to mitigate damage/loss to environment, but

also to discourage people/proponents from indulging in the activities or carrying out their affairs in such a manner so as to cause damage/loss to environment. The imposition of environmental compensation is in furtherance of the application of principle of 'Polluter Pays'. In the context of this Tribunal, NGT Act, 2010 vide Section 20 itself recognizes application of the said principle but for the Statutory Authorities who have power to issue statutory directions for enforcement of environmental laws, principle of 'Polluter Pays' is available being integral part of environmental jurisprudence. The power of Statutory Authorities to levy Environmental Compensation by application of 'Polluter Pays' principle is available in the provisions of environmental laws containing provisions to issue direction like Section 33A of Water act, 1974, Section 5 of EP Act, 1986, etc.

42. When environment is damaged on account of act of someone's illegal activity in violation of environmental laws and norms, such violator is liable to share the cost which may be incurred for remediation and rejuvenation of damaged environment. This has been recognized as principle of 'Polluter Pays'.

43. This Principle was recognized as part of environmental law in India in ***Indian Council for Enviro-Legal Action vs. Union of India, (1996) 3 SCC 212***. Certain industries producing assets were dumping their waste. Even untreated waste water was allowed to flow freely polluting atmosphere and sub-terrain supply of water which ultimately caused darkening and dirtiness of wells and the streams water rendering it unfit for human consumption. Certain environmentalists' organizations broadly alleging severe damage to villager's health, filed a Writ petition as PIL in 1989 before Supreme Court. By that time, some of the units were already closed. Referring to Article 48-A in Directive Principles of State Policy and 51-A in the Fundamental duties of citizens, Supreme Court observed that

said provisions say that State shall endeavour to protect and improve environment and to safeguard the forest and wildlife of the country. One of the fundamental duties of citizens is to protect and improve the natural environment including forests, lakes, rivers and wildlife and to have compassion for living creature. Where a **Proponent has established its commercial unit and operate contrary to law flouting norms provided by law, Statutory Regulator is bound to act and if it fails, a judicial forum can direct it to act in accordance with law.**

44. Referring to Oleum Gas leak case, i.e., *M.C. Mehta vs. Union of India, (1987) 1 SCC 395*, Court observed in para 58 that the constitution bench held that **enterprise must be held strictly liable for causing such harm as a part of social cost of carrying on the hazardous or inherently dangerous activity.** Hazardous or inherently harmful activities for private profits can be tolerated only on the condition that the enterprise engaged in such hazardous or inherently dangerous activity indemnifies all those who suffer on account of carrying on of such hazardous or inherently dangerous activity, regardless of whether it is carried on carefully or not.

45. Court also referred to its earlier decision in *Indian Council for Enviro Legal action vs. Union of India, (1995) 3 SCC 77*, wherein concerned Pollution Control Board identified about 22 industries responsible for causing pollution by discharge of their effluent and a direction was issued by Court observing that they were responsible to compensate the farmers. It was the duty of State Government to ensure that this amount was recovered from the industries and paid to the farmers. In para 67 of the judgment, Court said that the **question of liability of respondent units to defray the costs of remedial measures can also be looked into from another angle which has now come to be**

accepted universally as a sound principle, for example, ‘Polluter Pays’ principle. On this aspect, Court further observed as under:

“67. ...The Polluter Pays principle demands that the financial costs of preventing or remedying damage caused by pollution should lie with the undertakings which cause the pollution, or produce the goods which cause the pollution. Under the principle it is not the role of government to meet the costs involved in either prevention of such damage, or in carrying out remedial action, because the effect of this would be to shift the financial burden of the pollution incident to the taxpayer. The ‘Polluter Pays’ principle was promoted by the Organization for Economic Co-operation and Development (OECD) during the 1970s when there was great public interest in environmental issues. During this time there were demands on government and other institutions to introduce policies and mechanisms for the protection of the environment and the public from the threats posed by pollution in a modern industrialized society. Since then, there has been considerable discussion of the nature of the polluter pays principle, but the precise scope of the principle and its implications for those involved in past, or potentially polluting activities have never been satisfactory agreed.

Despite the difficulties inherent in defining the principle, the European Community accepted it as a fundamental part of its strategy on environmental matters, and it has been one of the underlying principles of the four Community Action Programmes on the Environment. The current Fourth Action Programme ([1987] OJC 328/1) makes it clear that **the cost of preventing and eliminating nuisances must in principle be borne by the polluter**, and the polluter pays principle has now been incorporated into the European Community Treaty as part of the new Articles on the environment which were introduced by the Single European Act of 1986. Article 130-R(2) of the Treaty states that environmental considerations are to play a part in all the policies of the Community, and that action is to be based on three principles: the need for preventative action; the need for environmental damage to be rectified at source; and that the polluter should pay.”

46. Court further said that **according to the above principle of ‘Polluter Pays’, responsibility for repairing the damage is that of the offending industry.** Sections 3 and 5 of EP Act, 1986 empower Central Government to give directions and take measures for giving effect to this principle. Court further said:

“...In all the circumstances of the case, we think it appropriate that the task of determining the amount required for carrying out

the remedial measures, its recovery/realisation and the task of undertaking the remedial measures is placed upon the Central Government in the light of the provisions of the Environment [Protection] Act, 1986. It is, of course, open to the Central Government to take the help and assistance of State Government, R.P.C.B. or such other agency or authority, as they think fit.”

47. The above principle has been followed in **Vellore Citizen Welfare Forum vs. Union of India, 1996 (5) SCC 647**. In para 25, direction no.

2 reads as under:

2. The authority so constituted by the Central Government shall implement the “precautionary principle” and the “polluter pays” principle. The authority shall, with the help of expert opinion and after giving opportunity to the concerned polluters assess the loss to the ecology/environment in the affected areas and shall also identify the individuals/families who have suffered because of the pollution and shall assess the compensation to be paid to the said individuals/families. The authority shall further determine the compensation to be recovered from the polluters as cost of reversing the damaged environment. The authority shall lay down just and fair procedure for completing the exercise.

48. In **Bittu Sehgal and Another vs Union of India & Others, (2001) 9 SCC 181**, referring the earlier judgments, Supreme Court has said that ‘Precautionary Principle’ and ‘Polluter Pays Principle’ have been accepted as part of the law of the land.

49. In **Research Foundation for Science vs. Union of India & Ors., (2005) 13 SCC 186**, in para 26 and 29, Court, on ‘Polluter Pays’ Principle, has said as under:

“26. The liability of the importers to pay the amounts to be spent for destroying the goods in question cannot be doubted on applicability of precautionary principle and polluter-pays principle. These principles are part of the environmental law of India. There is constitutional mandate to protect and improve the environment. In order to fulfill the constitutional mandate various legislations have been enacted with attempt to solve the problem of environmental degradation.

29. The polluter-pays principle basically means that the producer of goods or other items should be responsible for the cost of preventing or dealing with any pollution that the process causes. This includes environmental cost as well as direct cost to the people or property, it also covers cost incurred in avoiding pollution and not just those related to remedying any damage. It will include full environmental cost and not just those which are immediately tangible. The principle also does not mean that the polluter can pollute and pay for it. The nature and extent of cost and the circumstances in which the principle will apply may differ from case to case.”

50. In **Karnataka Industrial Areas Development Board vs. C. Kenchappa & Others, (2006) 6 SCC 371**, principle of ‘Polluter Pays’ has been explained in detail referring to the earlier judgments in **Indian Council for Enviro-Legal Action vs. Union of India (supra)** and **Vellore Citizen Welfare Forum (supra)**.

51. So far as the cutting of trees is concerned, if a tree is illegally cut in a forest area, the provisions of FC Act, 1980 take care so far as the Forest Department is concerned but with regard to the damage to environment due to loss caused by removal of tree, environmental compensation has to be assessed by Statutory Regulator under the environmental laws. Similarly, in the case of non-forest area, different Provincial Legislations make laws to govern and regulate falling/removal of trees in given circumstances. There also, if felling of trees is illegal, for the damage caused to environment, environmental compensation has to be assessed and imposed by Statutory Regulators under the environmental laws.

52. In other words, it can be said that illegal cutting of a tree in a forest area or in non-forest area has equal damaging and adverse impact upon environment irrespective of the fact whether tree which has been removed was in forest area or in non-forest area. Therefore, for the purpose of application of environmental laws, considerations relevant for

environmental protection have to be taken into consideration and applied accordingly in both the cases i.e., where a damage is caused to tree(s) illegally, whether in forest area or non-forest area.

53. Felling/cutting of trees is commonly known as deforestation. It represents a critical environmental challenge with far-reaching consequences. The causes of cutting of trees may be many. For example, timber production, land clearing for agriculture, urban development and forest management. The reasons may be genuine but damage to environment is normally same or similar and therefore, while permitting cutting of trees, the principle of 'Sustainable Development' has to be kept into consideration and while there is illegal felling of trees, appropriate action includes application of 'Polluters Pay' principle, i.e. the polluter must pay for the damage caused to the environment for its restoration. There may be instances where felling of trees may be necessary for economic development or safety reasons. It is crucial to comprehend its implications for environment and essential role that trees play in maintaining ecological balance. A renowned environmentalist, Wangari Maathai once said *"it is the little things citizens do. That is what will make the difference. My little thing is planting trees"*.

54. The above quote encapsulates the importance of trees not only in combating climate change, but also in fostering biodiversity and supporting human well-being. Trees play a vital role in the ecosystem by offering numerous benefits that extend beyond their physical presence. They provide habitats and sustenance for a wide array of species, thereby support biodiversity. Trees absorb carbon dioxide from atmosphere and thereby help mitigation of climate change by reducing greenhouse gas levels.

55. According to a study published in 'Nature', forests are responsible for sequestering approximately 30% of global carbon emissions and this highlights their critical role in climate regulation. Trees influence water cycle by maintaining soil moisture, reduce runoff and prevent erosion. They act as natural sponges that absorb rainfall and release it slowly into environment thereby regulating stream flow and reduce flood risk. Trees improve air quality by filtering pollutants such as Sulfur Dioxide, Ammonia and Nitrogen Oxide. The extensive root system of trees stabilizes soil, prevents erosion and promotes nutrient cycle within ecosystems. Trees are crucial in regulating both local and global climates by influencing temperature and precipitation pattern. They serve as natural buffers against extreme weather events such as floods and droughts.

56. In brief, understanding importance of trees and recognizing impact of tree felling is essential for developing sustainable practices that balance human needs and environmental conservation. The importance and effect of trees on the environment of the ecology may be placed under the following heads:

(I) Habitat Loss and Biodiversity Decline

- (a) Impact on Species Diversity:** With more than 80% of terrestrial species found there, forests are hotspots for biodiversity. Habitat fragmentation brought on by tree loss can separate species populations and interfere with their mating habits. For example, in order to move and obtain food, huge creatures like tigers and elephants need to occupy large areas. These animals frequently have to relocate to smaller places where they are unable to flourish when forests are cut down.

- (b) **Ecosystem Services Interrupted:** Forests provide essential ecosystem services such as pollination, seed dispersal, and nutrient cycling. The loss of tree cover can disrupt these processes, leading to reduced agricultural productivity and compromised food security for animal kingdom that rely on these services.
- (c) **Extinction Risks:** The loss of habitat puts an estimated 1 million species in danger of going extinct, according to the International Union for Conservation of Nature (IUCN). Individual species are not the only ones impacted by this loss; entire ecosystems may become unstable. For instance, the loss of one pollinator species may have a domino effect on the capacity of other species to reproduce and obtain food.

(II) **Soil Erosion and Degradation**

- (a) **Soil Erosion Mechanisms:** By binding soil together, tree roots stop wind and water erosion. The soil becomes loose and more susceptible to erosion when trees are cut down. Significant land degradation can result from topsoil being washed away by heavy rains. In tropical areas with frequent heavy rainfall, this process is very severe.
- (b) **Increased Flooding Risks:** Deforested areas are more prone to flooding because there are fewer trees to absorb rainfall and slow down runoff. This increased runoff can lead to flash floods that devastate communities downstream and erode riverbanks.
- (c) **Extended Loss of Soil Fertility:** Additionally, the normal nutrition cycle is upset when trees are cut down. Organic matter and decomposing leaves add to soil fertility; in the absence of

trees, this organic input is greatly reduced. This can eventually result in bare terrain that is unfit for natural regeneration or cultivation.

(III) Climate Change and Carbon Emissions

- (a) Role of Trees in Carbon Sequestration:** Trees play a critical role in sequestering carbon dioxide (CO₂) from the atmosphere through photosynthesis. When trees are cut down, not only are this carbon storage capacity lost, but the act of cutting down trees releases stored carbon back into the atmosphere.

- (b) Global Warming Contribution:** Deforestation contributes significantly to global warming. The Food and Agriculture Organization (FAO) reports that deforestation accounts for approximately 10-15% of global greenhouse gas emissions. The release of carbon from felled trees exacerbates climate change, leading to more extreme weather events such as droughts, hurricanes, and heatwaves.

- (c) Feedback Loops:** As climate change progresses due to increased greenhouse gas emissions from deforestation, it creates feedback loops that further threaten forests. For example, rising temperatures can lead to increased forest fires or pest infestations that further reduce tree cover.

(IV) Disruption of Water Cycles

- (a) Transpiration Process:** Trees contribute significantly to local water cycles through transpiration—the process by which water is absorbed by roots from the soil and released as vapor through leaves. This process helps to regulate local humidity levels and precipitation patterns.

(b) Altered Rainfall Patterns: Deforestation can lead to reduced rainfall in previously forested areas due to decreased moisture release into the atmosphere. Studies have shown that regions experiencing deforestation often see a decline in annual precipitation levels.

(c) Impact on Aquifers: Forests play a crucial role in recharging aquifers by allowing rainwater to infiltrate the ground slowly. Without trees, rainwater runs off quickly rather than being absorbed into the soil, leading to lower groundwater levels and increased risks of drought during dry seasons.

(V) Air Quality Deterioration

(a) Pollutant Absorption: Trees improve air quality by absorbing pollutants such as sulfur dioxide (SO₂), ammonia (NH₃), nitrogen oxides (NO_x), and particulate matter (PM). They filter these pollutants from the air and release oxygen through photosynthesis.

(b) Health Implications: The removal of trees leads to poorer air quality in urban areas where pollution levels are already high due to industrial activities and vehicle emissions. Increased air pollution can exacerbate respiratory diseases such as asthma and bronchitis among urban populations.

(c) Urban Heat Island Effect: In urban areas, tree cover helps mitigate the urban heat island effect where cities become significantly warmer than surrounding rural areas due to human activities. The loss of trees contributes to higher

temperatures in cities, increasing energy consumption for cooling purposes and exacerbating heat-related health issues.

(VI) Socioeconomic Impacts

- (a) Food Security Risks:** Deforestation can disrupt local food systems by reducing agricultural productivity due to soil degradation and altered water cycles. As forests are cleared for agriculture without sustainable practices in place, communities may face food insecurity as crop yields decline.
- (b) The displacement of Native American communities:** Forests are essential to the livelihoods, culture, and identity of many indigenous groups. They are frequently displaced as a result of deforestation, which occurs when land is destroyed for urbanization or cultivation. Their way of life is in danger, and traditional knowledge about sustainable land management is being undermined by this displacement.
- (c) The Impact on the Economy:** Although logging or land conversion for agriculture (such as palm oil plantations) may result in short-term financial rewards, deforestation frequently causes long-term financial losses because it reduces ecosystem services like flood protection and clean water supply.

57. The above discussion shows that trees are an essential part of our ecosystem. They provide oxygen, regulate climate and support biodiversity. While tree felling may be necessary for various reasons, like harvesting wood for construction, furniture, paper products and fuel, creating space for agricultural expansion, facilitating urban development and infrastructure projects, removing diseased or hazardous trees to prevent accidents, thinning forests to promote healthy growth, providing shelter

and food sources for wildlife, preventing spread of pests and diseases, but simultaneously it also cannot be ignored that the trees have significant environmental impact. Therefore, felling of trees wherever is regulated by statute must strictly follow the procedure prescribed in such Statutes and felling should be strictly controlled by such provisions. Wherever any permission for felling of trees is granted, the condition for reforestation should also be imposed so as to mitigate the damage as much as possible. But wherever felling of trees is not required, or felling does not follow the procedure prescribed in this Statute or is not in accordance with the Regulatory Statute or there is otherwise illegal felling of trees, punitive, prohibitive and compensatory regime must be implemented and applied so as to act as deterrent against felling of trees. The Regulatory measures may also contain provisions for imposition of fine for violation of the statutes with regard to felling of trees and also for realization of cost of timber/wood realizable by Forest Department or any other regulatory Authority under such provisions but with regard to damage caused to the environment due to illegal felling of trees, it is the responsibility of Authority who are under an obligation to take care of the environment to issue necessary directions which includes, application of 'Polluter Pays' principle by requiring the violator to pay environmental compensation.

58. The environmental compensation due to felling of trees illegally is not a component on account of illegal felling of trees without permission of the competent Authority or in violation of the statutes regulating felling of trees but for damage caused to the environment and the cost needed for its restoration which is required to be compensated by the violator by application of principle of 'Polluter Pays' which is well recognized in the jurisprudence of environment by the highest Court of the land.

59. It is not in dispute that the trees with which we are concerned in the present matter, were in a non-forest area and that too, on a private land. Cutting of such trees however is governed by a provincial statute which provides procedure and method in which a tree can be allowed to be cut by the owner or anyone else.

60. It is not disputed in the present case that in non-forest area, the process of felling of trees has to follow the law laid down in Uttar Pradesh Protection of Trees Act, 1976 (hereinafter referred to as '**UPPT Act, 1976**').

61. The above Statute presently, is applicable on State of Uttarakhand also as it is admitted by Learned Counsel for the parties.

62. Section 2 of UPPT Act, 1976 shows that it does not apply to the trees in "Reserved and Protected Forest"; in a Forest or Forest land in respect of which any notification under Indian Forest Act, 1927, as amended in its application to UP, is in force; and trees situate in Cantonment areas.

63. The term "**tree**" has been defined in Section 3(xi) as under:

"3.Definitions- *In this Act, unless there is anything repugnant in the context:*

*(xi) "**Tree**" means any woody plant whose branches spring from and are supported upon a trunk or body and whose trunk or body is not less than five centimeter in diameter at height of thirty centimeters from the ground level and is not less than one meter in height from the ground level, and the expressions "timber trees" and "fruit trees" means respectively the trees of the species specified in Schedule I and Schedule II respectively; Provided that the State Government may by notifications add to or modify the Schedules;"*

64. Section 4 imposes restriction on felling and removal of trees and says that except as provided in the Act or the Rules made thereunder, no person shall fell any tree standing on any land whether included in a holding or not; cut, remove or otherwise dispose of any tree other than a tree which

is completely dead and has fallen without the aid of human agency on any such land. It reads as under:

“4. Restriction on felling and removal of trees- *Except as provided in this Act or the rules made there under, no person shall-*

(a) fell any tree standing on any land, whether included in a holding or not;

(b) cut, remove or otherwise dispose of any tree other than a tree which is completely dead and has fallen without the aid of human agency on any such land.”

65. Procedure for permission to fell or remove trees is provided in Section 5, which reads as under:

“5. Procedure for permission to fell or remove trees- *(1) Any person entitled to fell a standing tree or to cut, remove or otherwise dispose of a fallen tree, may make an application to such officer in such form as may be notified by the State Government, for permission to fell such standing tree or to cut, remove or otherwise dispose of such fallen tree and the officer to whom such application is made, shall, within twenty days after making such enquiry as he thinks fit, forward the application along with his report to the competent authority.*

(2) The competent authority shall, within fifteen days from the date of receipt of the report under sub-section (1), grant or refuse the permission applied for;

Provided that the competent authority may, if he is not satisfied with the report made under sub-section (1), make such further enquiry as he thinks fit:

Provided further that such permission shall not be refused without affording the opportunity of hearing to the applicant;

Provided also that such permission shall not be refused if the tree constitutes danger to person or property:

Provided further that except in such areas as may be notified by the State Government in this behalf, such permission shall not be required for felling of any tree with a view to appropriating the wood or leaves thereof for bona fide use for purposes of fuel, fodder, agricultural implements or other domestic use:

Provided also that such immediate steps as are necessary to remove any obstruction or nuisance or to prevent any danger may be taken without such permission.

(3) Where the competent authority fails to take any decision under subsection (2) within the time specified therefor, it shall be deemed that the permission applied for, has been granted.

(4) Every permission granted under this Act shall be subject to such conditions, including taking of security for ensuring regeneration of the area and replanting of trees or otherwise, as may be specified from time to time by the State Government by notification.”

66. A perusal of Section 5 shows that the person entitled to fell or remove tree or otherwise disposal of a tree, may make an application to an officer notified by State Government for the permission to fell such standing tree or to cut, remove or otherwise dispose of such fallen tree. “Notified Officer” within 20 days, after making such enquiry as it thinks fit, shall forward the application along with its report to the “Competent Authority”.

67. The term “**Competent Authority**” has been defined in Section 3(iii) as under:

“3.Definitions- *In this Act, unless there is anything repugnant in the context:*

(iii) “Competent authority” means an authority appointed by the State Government by notification to perform the duties and exercise the powers imposed or conferred upon a competent authority by this Act; and different competent authorities may be appointed in respect of different classes of timber, fruit and other trees, and for different purposes;”

68. Competent Authority, within 15 days from the date of receipt of the report from Notified Officer, shall grant or refuse permission applied for. If he is not satisfied with the report, may direct for further enquiry as it thinks fit, but permission shall not be refused without affording opportunity of hearing to the applicant.

69. Where Competent Authority fails to take any decision within 15 days from the date of receipt of report; permission shall be deemed to have been granted.

70. While granting permission, Competent Authority may impose such conditions including taking of security for ensuring re-generation of the area and re-planting of trees or otherwise as may be specified from time to time by State Government by notification.

71. Section 7 imposes an obligation upon the person who has been granted permission to fell, cut, remove or disposal of a tree, to plant and tend two trees in place of every tree in the area from where such tree has been felled, cut, removed or disposed under such permission. Competent Authority, however, for the reasons recorded in writing, permit lesser number of trees to be planted, or exempt from such obligation.

72. Section 8 deals with plantation of trees in blank area. The term **“Blank area”** is defined in Section 3(i) and reads as under:

“3.Definitions- *In this Act, unless there is anything repugnant in the context:*

(i) “Blank area” means any piece of land (not being under cultivation) measuring one half of a hectare or more, which has five or less trees growing on it;”

73. Section 8 provides that Divisional Forest Officer is of the opinion that trees should be planted in a blank area. He may issue a notice to owner, occupier or tenure-holder of such area to show cause why trees should not be planted in such area as may be specified in such notice. Implementation of Sections 7 and 8 by virtue of Section 9 is the responsibility of Divisional Forest Officer.

74. Section 10 provides for penalty for felling or removal of trees in contravention of Section 4 declaring it an offence, punishable with imprisonment which may extend to six months or with fine which may extend to One Thousand Rupees or with both.

75. Section 12 talks of forfeiture of timber and provides that where any person is convicted of an offence under UPPT Act, 1976, any timber or tree in respect of which the offence is committed and the implements used for felling such trees may be ordered by the Court to be forfeited to Government. Such timber forfeited under Section 12 shall be disposed of by the Competent Authority in such manner as may be prescribed.

76. Section 17 provides that award of penalty or confiscation of any property under UPPT Act, 1976 shall not prevent the inflicting of any punishment to which the person affected thereby, is liable under any other law.

77. Section 21 empowers the State Government, if it consider necessary, in the public interest, to exempt any area or any species of trees from all or any of the provisions of UPPT Act, 1976 by issuing a notification in the Official Gazette.

78. Section 23 empowers State Government, in the interest of general public, to declare by notification that any class of trees shall not be felled for such period as is specified in that notification.

79. Section 24 confers power upon the State Government to make rules.

80. Schedule I of the Act gives list of timber trees with reference to Section 3(xi) and Schedule II provides the list of fruit trees with reference to Section 3(xi) and both may be reproduced as under:

SCHEDULE-I
TIMBER TREES
[See Section 3(xi)]

Sl. No.	Common Name	Botanical Name

1	2	3
1.	<i>Akhrot</i>	<i>Juglans regia</i>
2.	<i>Arjun</i>	<i>Terminalia arjuna</i>
3.	<i>Aam</i>	<i>Mangifera indica</i>
4.	<i>Imli</i>	<i>Tamarindus indica</i>
5.	<i>Kardhai</i>	<i>Anogeissus pendula</i>
6.	<i>Kanju</i>	<i>Holoptelea integrifolia</i>
7.	<i>Kusum</i>	<i>Schleichera trijuga</i>
8.	<i>Kail</i>	<i>Pinus excelsa</i>
9.	<i>Kharshu</i>	<i>Quercus Sernecarpifolia</i>
10.	<i>Khair</i>	<i>Acacia catechu</i>
11.	<i>Gutel</i>	<i>Trewia nudiflora</i>
12.	<i>Dhau/Bakli</i>	<i>Anogeissus latifolia</i>
13.	<i>Chandan</i>	<i>Santalum ablum</i>
14.	<i>Chamkharik</i>	<i>Carpinus viminea</i>
15.	<i>Chironji</i>	<i>Buchanania latifolia</i>
16.	<i>Chir</i>	<i>Pinus roxburgii</i>
17.	<i>Jamun</i>	<i>Sygyzium cumini</i>
18.	<i>Dhak-Palas</i>	<i>Butea Monosperma (For Mirzapur, Varanasi, Banda and Jhansi districts only.)</i>
19.	<i>Tuni</i>	<i>Cedrella Serrata</i>
20.	<i>Tun</i>	<i>Cedrella Toona</i>
21.	<i>Tendu</i>	<i>Diospirous tomentosa</i>
22.	<i>Deodar</i>	<i>Cedrus Deodara</i>
23.	<i>Neem</i>	<i>Azadirachta indica</i>
24.	<i>Papri/Sansadu/Chikri</i>	<i>Buxus Sempervirens</i>
25.	<i>Phaliyant</i>	<i>Quercus glauca</i>
26.	<i>Bakain</i>	<i>Melia azedarach</i>
27.	<i>Bahera</i>	<i>Terminalia belerica</i>
28.	<i>Banj</i>	<i>Quercus incona</i>

29.	<i>Mahua</i>	<i>Madhuca latifolia</i>
30.	<i>Morinda</i>	<i>Abies pindrow</i>
31.	<i>Moru</i>	<i>Quercus dilatata</i>
32.	<i>Rai</i>	<i>Picea morinda</i>
33.	<i>Rianj</i>	<i>Quercus Lanuginosa</i>
34.	<i>Shisham</i>	<i>Dalbergia sissoo</i>
35.	<i>Salai</i>	<i>Boswellia serrata</i>
36.	<i>Sagaon</i>	<i>Tactona grandis</i>
37.	<i>Sal</i>	<i>Shorea robusta</i>
38.	<i>Siris</i>	<i>Albizia species</i>
39.	<i>Sain/Asna</i>	<i>Terminalia tomentosa</i>
40.	<i>Semal</i>	<i>Salmalia melabarica</i>
41.	<i>Harr</i>	<i>Terminalia chebula</i>
42.	<i>Haldu</i>	<i>Adina cordifolia</i>

SCHEDULE-II
FRUIT TREES
[See Section 3(xi)]

Sl. No.	Common Name	Botanical Name
1	2	3
1.	<i>Anar</i>	<i>Punica Granutum</i>
2.	<i>Amrood</i>	<i>Psidium Guyava</i>
3.	<i>Aroo</i>	<i>Prunus perrico</i>
4.	<i>Aloobukhara</i>	<i>Prunus communis</i>
5.	<i>Aam</i>	<i>Mangifera indica</i>
6.	<i>Aonla</i>	<i>Embica officinale</i>
7.	<i>Kathal</i>	<i>Artocarpus integrifolia</i>
8.	<i>Khubani</i>	<i>Prunus armeniaca</i>
9.	<i>Naspati</i>	<i>Pyrus communis</i>

10.	<i>Narangi, Neebu, Malta, Mussammi, Santra</i>	<i>All varieties of citrus</i>
11.	<i>Litchi</i>	<i>Nephelium litchi</i>
12.	<i>Sharifa</i>	<i>Amona squamosa</i>
13.	<i>Sev</i>	<i>Pyrus Malus</i>

81. The provisions of UPPT Act, 1976 show that if the trees within the ambit of the said Act are cut or removed or disposed of illegally, without permission of Competent Authority, the violator is liable for punishment under the provisions of the said Act and may also face other punishment, if any, provided under some other laws.

82. The compounding of the offence by Competent Authority, if any made, the payment recovered from the violator is referable to the violation of UPPT Act, 1976.

83. Similarly, for granting permission if the conditions of afforestation is imposed, that is also in respect of the compliance of UPPT Act, 1976 but cutting/felling/removal of a tree has its own impact upon environment adversely and it damages environment in various ways. When a damage to environment is caused which has the impact of contamination of water, pollution of air etc., Statutory Regulator under environmental laws is empowered to take action for such damage caused to the trees which in turn affects the environment adversely in various ways. This would include direction to pay Environmental Compensation by application of 'Polluter Pays' principle.

84. Here, at this stage, we may also refer to the definition of 'environment' which is provided in Section 2(a) of EP Act, 1986 as under:

“2.DEFINITIONS.-

In this Act, unless the context otherwise requires,--

(a) “environment” includes water, air and land and the inter-relationship which exists among and between water, air and land, and human beings, other living creatures, plants, micro-organism and property;”

85. The above definition clearly shows that all the aspects which we have already discussed are adversely affected due to cutting of a tree and affect the environment/damages the environment so as to fall within the ambit of the definition of ‘environment’ in Section 2(a) of EP Act, 1986.

86. Shri Mukesh Verma, Learned Counsel appearing for UKPCB stated that since framework for computation and assessment of Environmental Compensation for illegal felling of trees has been finalized, now UKPCB is proposing to take appropriate action for assessment of Environmental Compensation and its computation in accordance with above framework against persons responsible for illegal felling of trees by application of ‘Polluter Pays’ principle after giving due opportunity of hearing to all concerned parties.

87. Since the issue now has crystallized in this matter with regard to Environmental Compensation leviable from persons responsible for illegal felling of trees of land in question and in exercise of powers to issue directions, UKPCB is empowered to implement ‘Polluter Pays’ principle by issuing directions for payment of Environmental Compensation, we find it appropriate to permit UKPCB to proceed in the matter for computation and assessment of environmental compensation for illegal felling of trees and recover same from violators but before passing any final order in this regard, adequate opportunity of hearing to all stakeholders shall be provided by UKPCB in accordance with law. This exercise shall be completed within two months and a compliance report shall be filed by 15.02.2025 with Registrar General of this Tribunal. If any further order is

required, Registrar General shall place the matter before appropriate Bench.

88. We also direct that amount of environmental compensation realized/recovered by UKPCB shall be utilized for remediation/rejuvenation/ restoration of damaged environment in the area in question in the light of a Restoration Plan which shall be prepared by a Joint Committee comprising Divisional Forest Officer, Udham Singh Nagar; UKPCB; Central Pollution Control Board; and District Magistrate, Udham Singh Nagar. District Magistrate, Udham Singh Nagar shall be Nodal Authority for this purpose.

89. Plan shall be prepared by above Committee within one month and executed within two months after realization of environmental compensation from violators. A Compliance Report shall be submitted in next 15 days with Registrar General of this Tribunal, who, if finds that any further order is required, shall place the matter before appropriate Bench.

90. With above directions, this Original Application is disposed of.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

December 04, 2024
Original Application No.147/2024
(IA No.561/2024)
AB & R

File No. CM-13011/25 2024 LAW-HO-CPCB HO-Pan(D) | 1011

दिनांक: 27.01.2025

सेवा में,

जिलाधिकारी,
जिलाधिकारी कार्यालय, उधम सिंह नगर,
कलेक्ट्रेट कम्पाउंड, रुद्रपुर उधम सिंह नगर, उत्तराखण्ड

SP/13/2024/25
श्री 1115
कम्प्यूटरी

विषय: मा. राष्ट्रीय हरित अधिकरण में नाम आ. ए. संख्या 147/2024 "राष्ट्रीय गार्मि ब्रान्ड एंज चंद्र आर्य" में पारित आदेश दिनांक 04.12.2024 के अनुपालन में संयुक्त समिति में नामांकन के संबंध में।

महोदय,

रूपया उपरोक्त विषयक मा. राष्ट्रीय हरित अधिकरण में नाम आ. ए. संख्या 147/2024 "राष्ट्रीय गार्मि ब्रान्ड एंज चंद्र आर्य" में पारित आदेश दिनांक 04.12.2024 का संदर्भ प्राण करें, जिसके अनुसार मा. अधिकरण ने पर्यावरण क्षतिपूर्ति के उपयोग हेतु उपचार पुनर्स्थापना पुनर्बहाली योजना तैयार करने के लिए एक संयुक्त समिति का गठन किया है। जिलाधिकारी, उधम सिंह नगर समन्वय एवं अनुपालन हेतु नोडल एजेंसी है। उपरोक्त संदर्भ में उक्त संयुक्त समिति में केन्द्रीय प्रदूषण नियंत्रण बोर्ड का प्रतिनिधित्व करने हेतु श्री स्ना आर्य, वैज्ञानिक "ई" (मो. नं. +91-9005229477) को नामित किया गया है।

अतः आपसे अनुरोध है कि मा. राष्ट्रीय हरित अधिकरण के आदेश का समयबद्ध अनुपालन सुनिश्चित करने हेतु नामित अधिकारियों के साथ समन्वय स्थापित करने का कष्ट करें। बैठक/निरीक्षण की तिथि एवं नामित अधिकारी के संबंध में इस कार्यालय को अग्रिम सूचना प्रेषित होगी।

प्रतापजी के
स्वयं प्रस्तुत करें
6.2.25

भवदीय
(कमल कुमार)
क्षेत्रीय निदेशक

प्रतिलिपि :-

- 1. सदस्य सचिव, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून : सादा सूचनाएं।
- 2. प्रभाग प्रभारी, यू. पी. सी. -1 प्रभाग, के. प्र. नि. बो., नई दिल्ली : सादा सूचनाएं।
- 3. प्रभाग प्रभारी, विधि प्रभाग, के. प्र. नि. बो., नई दिल्ली : सादा सूचनाएं।
- 4. श्री स्ना आर्य, वैज्ञानिक "ई" के. प्र. नि. बो., क्षेत्रीय निदेशालय, लखनऊ : मा. राष्ट्रीय हरित अधिकरण के संदर्भित आदेशों का अनुपालन सुनिश्चित करने हेतु।
- 5. प्रभागीय वन अधिकारी, उधम सिंह नगर
- 6. क्षेत्रीय अधिकारी, क्षेत्रीय न्यायमय उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रुद्रपुर : 13-2-2025

उपरोक्त प्रस्ताव में उक्त कार्यवाही कर कर 588/29-3 दि. 20-1-2025
काम जल्द से जल्द करके प्रस्ताव की अनुपालन प्रमाण के साथ प्रतापजी प्रस्तुत करें

प्रभागीय वन अधिकारी

तराई पश्चिमी वन प्रभाग रामनगर प्रधान कार्यालय/Head Office
"परिवेश भवन", ईस्ट अजुन नगर, दिल्ली-110
"Parivesh Bhawan", East Ajun Nagar, Delhi-110
EPABX नूतनपुरा Tel: 011-43102030, 2230
वेबसाइट/website: http://www.cpcb.in

//TRUE TRANSLATED COPY//

File No.OM-13011/35/2024 I-AW.HO.CPCB HO Part(1)/ 1041

Dated: 27.01.2025

To,

The District Magistrate,
District Magistrate Office,
Udham Singh Nagar,
Collectorate Compound
Rudrapur Udham Singh Nagar,
Uttarakhand

Subject: In relation to selection to the Joint Committee in compliance with order dated 04.12.2024 passed in OA No. 147/20024 case titled “Hardeep Sharma Vs. Ramesh Chand Arya” filed in Hon'ble National Green Tribunal.

Sir,

Kindly refer the above matter before the Hon'ble National Green Tribunal. A. Reference be made to the order dated 04.12.2024 passed in No. 147/20024 “Hardeep Sharma Vs. Ramesh Chand Arya”, according to which the Hon'ble Court has constituted a Joint Committee to prepare a remedial rehabilitation/rehabilitation scheme for utilization of environmental compensation. The District Magistrate, Udham Singh Nagar is the Nodal Agency for coordination and compliance. In the above context Shri Runa Uranv, Scientist “E” (Mob. No.+91-9005229477) has

been selected to represent the Central Pollution Control Board in the said Joint Committee.

Thus, you are requested to make endeavor to coordinate with the designated authorities to guarantee timely compliance of the orders of the National Green Tribunal. Advance notice to this office about the date of meeting /inspection and the designated officer would be preferable.

Sincerely

Sd/-
(Kamal Kumar)
Regional Director

Submit with covering letter.

sd /-
6.2.25

Copy to:-

- | | |
|--|----------------------------|
| 1. Member Secretary, Uttarakhand Pollution Control Board, Dehradun | Submitted for information. |
| 2. Ward Incharge, U. P. C. 1 Ward. K. N Bo. New Delhi | Submitted for information. |
| 3. Ward Incharge, Law Division, K.P. No. Bd, New Delhi | Submitted for information. |
| 4. Shri Runa Uraon, Scientist "E" K. P. NO Bd. Zonal Directorate, | To confirm compliance with |

5. Divisional Forest Officer, Udham Singh Nagar,
6. Zonal Officer Zonal Office Uttarakhand Pollution Control Board Kashipur
- the orders referred to by the Hon'ble National Green Tribunal.

Sd/-
Zonal Director

//TRUE TRANSLATED COPY//

कार्यालय, प्रभागीय वनाधिकारी तराई पश्चिमी वन प्रभाग, रामनगर (नैनीताल)

पत्रांक 3452 / 24-3 रामनगर दिनांक, 15/02 2025

सेवा में,

उप प्रभागीय वनाधिकारी, जसपुर
तराई पश्चिमी वन प्रभाग रामनगर।

विषय:- मा0 राष्ट्रीय हरित अधिकरण में दायर ओ0 ए0 संख्या 147/2024 हरदीप शर्मा बनाम रमेश चन्द्र आर्य में पारित आदेश दिनांक 04.12.2024 के अनुपालन में सयुक्त समिति में नामांकन के सम्बन्ध में।

सन्दर्भ:- क्षेत्रीय निदेशक के फाइल सं0 CMI3011/35/2024 LAW-HO-CPCB-HO-Part (1)/1041 दिनांक 27.01.2025।

—00—

उपरोक्त प्रकरण जनपद उधमसिंहनगर के काशीपुर के ग्राम चॉदपुर प्रतापपुर में प्लांटिंग करने के उद्देश्य से कालोनी विकसित करने के दौरान अनुमति से अधिक वृक्षों के पातन विषयक है चूंकि उक्त प्रकरण में मा0 राष्ट्रीय हरित अधिकरण में दायर ओ0 ए0 संख्या 147/2024 हरदीप शर्मा बनाम रमेश चन्द्र आर्य ने पारित आदेश दिनांक 04.12.2024 के अनुपालन में सयुक्त समिति का गठन किया गया है।

अतः आपको निर्देशित किया जाता है की मा0 राष्ट्रीय हरित अधिकरण के आदेश का समयबद्ध अनुपालन सुनिश्चित करने हेतु आपको नामित किया गया है आप अन्य नामित अधिकारियों के साथ समन्वय स्थापित करते हुए उसकी आख्या तत्काल इस कार्यालय को उपलब्ध कराना सुनिश्चित करें।
सलग्न- उपरोक्तानुसार

प्रभागीय वनाधिकारी,
तराई पश्चिमी वन प्रभाग, रामनगर।

01 C

कार्यालय, उप प्रभागीय वनाधिकारी (जसपुर) तराई पश्चिमी वन प्रभाग, रामनगर (नैनीताल)
पत्रांक 276 / 29-1 दिनांक, 28/02/2025
सेवा में,

1. श्री सुधीर गुप्ता पुत्र श्री सुरेश गुप्ता
2. श्री नुकूल कुमार गुप्ता पुत्र श्री महेश कुमार गुप्ता
निवासीगण ग्राम चौदपुर तहसील काशीपुर जिला उधमसिंहनगर।

द्वारा भू- स्वामी उपरोक्त की ओर से उनके नियुक्त प्रतिनिधि-
श्री सत्यम अग्रवाल तथा श्री सिद्धान्त गोयल
निवासीगण- हाल निवास काशीपुर उधमसिंहनगर।

विषय:- वन अपराध सं० 03/काशीपुर/2024-25 के सम्बन्ध में

सन्दर्भ:- इस कार्यालय की पत्र सं० 58/29-1 दिनांक 23.09.2024 एवं पत्र सं० 76/27-1
दिनांक 09.10.2024

उपरोक्त विषयक अवगत कराना है कि वन क्षेत्राधिकारी ने अपने पत्र सं० 589/29-1 दिनांक 22.06.2024 के द्वारा आपको अवगत कराया गया कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित मूल आवेदन संख्या 147/2024, श्री हरदीप शर्मा बनाम रमेश चन्द्र आर्या एवं अन्य में पारित आदेश दिनांक 15.02.2024 व दिनांक 25.04.2024 के अनुपालन में संयुक्त टीम का गठन किया गया तथा संयुक्त टीम ने अपने पत्रांक यूकेपीसीबी/आरओके/2024/रिट-90/84 दिनांक 18.05.2024 के द्वारा अवगत कराया गया कि दिनांक 26.09.2023 को की गई गणना के सापेक्ष कथित बाग में आम-94, लीची 57, नाशपाती-25 कुल 176 वृक्ष गणना करने पर कम पाये गये है। इस घटना का वन अपराध सं० 03/काशी0/2024-25 पंजीकृत किया गया है।

पूर्व में सन्दर्भित पत्रों के द्वारा आपको अवैध रूप से पातित 176 वृक्ष का प्रतिकर/मुआवजा जमा करने हेतु सूचित किया गया था। परन्तु आपके द्वारा आतिथि तक कोई प्रतिकर/मुआवजा जमा नहीं किया गया है।

अतः आपसे अपेक्षा की जाती है कि अवैध रूप से पातित 176 वृक्ष का मुआवजा/प्रतिकर रेंज कार्यालय काशीपुर में जमा करना सुनिश्चित करे अन्यथा आपके विरुद्ध विधिक कार्यवाही अमल में लायी जायेगी।


उप प्रभागीय वनाधिकारी, जसपुर
जाँच अधिकारी
तराई पश्चिमी वन प्रभाग, रामनगर।

पत्रांक / दिनांकित

प्रतिलिपि- प्रभागीय वनाधिकारी महोदय, की सेवा में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

प्रतिलिपि- वन क्षेत्राधिकारी काशीपुर को इस आशय से प्रेषित की सम्बन्धित को पत्र प्राप्त करा कर प्राप्ति इस कार्यालय को उपलब्ध कराना सुनिश्चित करे तथा प्रकरण में अपने स्तर से आवश्यक कार्यवाही करना सुनिश्चित करे।


उप प्रभागीय वनाधिकारी, जसपुर
जाँच अधिकारी
तराई पश्चिमी वन प्रभाग, रामनगर।

सेवा में,

उप प्रभागीय वनाधिकारी जसपुर तराई पश्चिमी
वन प्रभाग, रामनगर (नैनीताल)

विषय:— वन अपराध सं नं 3/काशीपुर/2024-25 के संबध में।

संदर्भ:— आपके कार्यलय पत्र संख्या 276/29-1 दिनांक
28-02-2025 के अनुपालन में
महोदय,

उपरोक्त विषयक संदर्भित पत्र के अनुपालन प्रयोगगण निम्न निवेदन करते हैं—

01. 165 वृक्षों को पुनः स्थापित करने हेतु वन विभाग तराई पश्चिमी रामनगर को कई बार आवेदन कर सूचित किया गया था लेकिन कोई भी शासनादेश/नियमावली उपलब्ध नहीं प्राप्त हुयी थी हमने 30.12.2023 को 40 वृक्षों को स्थानीयकरण करने का आवेदन किया था परन्तु उसका कोई भी जवाब नहीं आया था फिर हमने 40 वृक्षों की व 125 वृक्ष के लिये प्रार्थना पत्र दोबारा दिनांक 19.02.2024 को दिया था जिसकी 40 वृक्षों की प्राप्ति 20.02.2024 को और 125 वृक्षों की प्राप्ति 24.05.2024 को ली गयी थी। जिसमें वृक्षों का स्वमित्व उपजिलाधिकारी महोदय द्वारा दिया गया व आगे की कार्यवाही के लिए जिला उद्यान अधिकारी को किया गया था उपरोक्त सभी पत्र साथ में सलग्न हैं।

02:— 165 वृक्षों को पुनः स्थापित करने हेतु उपरोक्त अनुसार वन विभाग जिला उद्यान अधिकारी को लिखा गया था उपजिलाधिकारी को सूचित किया गया था मगर कोई भी एन ओ सी प्राप्त नहीं हुई जैसे की काशीपुर में IIM में भी वृक्षों का पुनःरोपण किया गया था देखा देख हमने भी पर्यायवरण सुरक्षा वृक्षा रोपण, जन सेवा समिति(रजिस्टर्ड) सहायता से वृक्षों का पुनःरोपण का कार्य किया जिसका पत्र साथ में सलग्न हैं।

03 :- 165 वृक्षों को जिन जिन स्थानों पर रोपित किया था उन क्षेत्रों के प्रमाण पत्र व फोटोग्राफी आपकी सेवा में दिनांक 29.09.2024 पूर्व में सलंगन कर प्रस्तुत किये जा चुके हैं। वर्तमान में 165 वृक्षों में से 48 वृक्ष सूख चुके हैं। तथा 11 वृक्ष कमरोपण किये थें। इस प्रकार से कुल मिलाकर 59 वृक्ष कम हैं। शेष मौके पर स्वस्थ हालत में मौजूद हैं। जिनका मौका स्थलिय निरिक्षण आप कभी भी अपनी सुविधानुसार कर सकते हैं। इसकी सूचना हमारे द्वारा पूर्व में भी काशीपुर रेंज कार्यालय के माध्यम से आपको प्रेक्षित की गई थी जोकि आपको पत्र 123/27-1 14.10.2024 के द्वारा भेजा गया है। आपके द्वारा प्रेक्षित पत्र के अनुपालन में 59 वृक्ष जो मौके पर कम मौजूद हैं उसका मुआवजा हम जमा कर रहे हैं। सूचना रिपोर्ट सेवा में प्रेक्षित हैं

प्रार्थीगण 
 सिद्धान्त गोयल
 नियुक्त प्रतिनिधि
 (नकुल कुमार गुप्ता)



कार्यालय वन क्षेत्राधिकारी, काशीपुर राजि
तराई पश्चिमी वन प्रभाग रामनगर।



पत्रांक-362 /29-1

काशीपुर

दिनांक 06, मार्च, 2025

सेवा में,

उप प्रभागीय वनाधिकारी (जरापुर)
तराई पश्चिमी वन प्रभाग रामनगर

विषय:-

वन अपराध संख्या 03/काशीपुर/2024-2025 के सम्बन्ध में।

सन्दर्भ:-

आपकी पत्र संख्या 276/29-1 दिनांक 28.02.2025 के अनुपालन में।

महोदय,

उपरोक्त विषयक सादर अवगत कराना है कि आपके उपरोक्त सन्दर्भित पत्र के अनुपालन में श्री सुधीर गुप्ता पुत्र श्री सुरेश गुप्ता, श्री नुकूल कुमार गुप्ता पुत्र श्री महेश कुमार गुप्ता निवासी गण ग्राम चोंदपुर तहसील काशीपुर जिला उधमसिंहनगर के द्वारा नामित प्रतिनिधि श्री सत्यम अग्रवाल हाल निवासी काशीपुर के माध्यम से वन अपराध संख्या 03/काशीपुर/2024-2025 में दर्ज 176 वृक्षों के सापेक्ष 59 वृक्षों का मुआवजा धनराशि रूपया 295000.00 (रु० दो लाख पचास हजार) मात्र ई-3 नम्बर 373473/3434 दिनांक 05.03.2025 के अनुसार चालान संख्या 04060325E0005501 दिनांक 05.03.2025 से भारतीय स्टेट बैंक रामनगर में जमा किया गया है, तथा उनके द्वारा अन्य शेष वृक्षों के प्रतिकर हेतु शिफ्टिंग किये गये वृक्षों का निरीक्षण करने हेतु कहा गया है।

अतः उपरोक्तानुसार सूचनार्थ रिपोर्ट सेवा में सादर प्रेषित है।

संलग्नक:- उपरोक्त सन्दर्भित पत्र की प्राप्ति मूल में।

भवदीय

वन क्षेत्राधिकारी

काशीपुर रेंज

तराई पश्चिमी वन प्रभाग रामनगर।

कार्यालय, उप प्रभागीय वनाधिकारी (जसपुर) तराई पश्चिमी वन प्रभाग, रामनगर (नैनीताल)

पत्रांक 360

/ 29-3

दिनांक,

29/03/2025

सेवा में,

1. श्री सुधीर गुप्ता पुत्र श्री सुरेश गुप्ता
2. श्री नुकूल कुमार गुप्ता पुत्र श्री महेश कुमार गुप्ता
निवासीगण ग्राम चौदपुर तहसील काशीपुर जिला उधमसिंहनगर।

द्वारा भू- स्वामी उपरोक्त की ओर से उनके नियुक्त प्रतिनिधि-
श्री सत्यम अग्रवाल तथा श्री सिद्धान्त गोयल
निवासीगण- हाल निवास काशीपुर उधमसिंहनगर।

विषय:- वन अपराध सं० 03/काशीपुर/2024-25 के सम्बन्ध में

सन्दर्भ:- इस कार्यालय की पत्र सं० 58/29-1 दिनांक 23.09.2024 एवं पत्र सं० 76/27-1
दिनांक 09.10.2024 एवं इस कार्यालय की पत्र सं० 276/29-1 दिनांक 28.02.2025

उपरोक्त विषयक अवगत कराना है कि वन क्षेत्राधिकारी ने अपने पत्र सं० 589/29-1 दिनांक 22.06.2024 के द्वारा आपको अवगत कराया गया कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित मूल आवेदन संख्या 147/2024, श्री हरदीप शर्मा बनाम रमेश चन्द्र आर्या एवं अन्य में पारित आदेश दिनांक 15.02.2024 व दिनांक 25.04.2024 के अनुपालन में संयुक्त टीम का गठन किया गया तथा संयुक्त टीम ने अपने पत्रांक यूकेपीसीवी/आरओके/2024/रिट-90/84 दिनांक 18.05.2024 के द्वारा अवगत कराया गया कि दिनांक 26.09.2023 को की गई गणना के सापेक्ष कथित बाग में आम-94, लीची 57, नाशपाती-25 कुल 176 वृक्ष गणना करने पर कम पाये गये हैं। इस घटना का वन अपराध सं० 03/काशी०/2024-25 पंजीकृत किया गया है।

पूर्व में सन्दर्भित पत्रों के द्वारा आपको अवैध रूप से पातित 176 वृक्ष का प्रतिकर/मुआवजा जमा करने हेतु सूचित किया गया था। परन्तु आपके द्वारा आतिथि तक मात्र 59 वृक्षों का प्रतिकर जमा किया गया है

अतः आपसे अपेक्षा की जाती है कि पातित शेष वृक्षों का मुआवजा/प्रतिकर रेंज कार्यालय काशीपुर में जमा करना सुनिश्चित करे अन्यथा आपके विरुद्ध विधिक कार्यवाही अमल में लायी जायेगी।


उप प्रभागीय वनाधिकारी, जसपुर
जाँच अधिकारी
तराई पश्चिमी वन प्रभाग, रामनगर।

पत्रांक / दिनांकित
प्रतिलिपि- प्रभागीय वनाधिकारी महोदय, की सेवा में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
प्रतिलिपि- वन क्षेत्राधिकारी काशीपुर को इस आशय से प्रेषित की सम्बन्धित को पत्र प्राप्त करा कर प्राप्ति इस कार्यालय को उपलब्ध कराना सुनिश्चित करे तथा प्रकरण में अपने स्तर से आवश्यक कार्यवाही करना सुनिश्चित करे।


उप प्रभागीय वनाधिकारी, जसपुर
जाँच अधिकारी
तराई पश्चिमी वन प्रभाग, रामनगर।



कार्यालय, प्रभागीय वनाधिकारी,
तराई पश्चिमी वन प्रभाग, रामनगर (नैनीताल)



Tel./Fax No- 05947-251475, e-mail: dfotaraiwest@gmail.com

पत्रांक - 34 रिल / 29-3

रामनगर

दिनांक, 2/04/2025

सेवा में,

जिलाधिकारी
उधमसिंहनगर।

विषय:- मा0 हरित प्राधिकरण में योजित मूल आवेदन सं0 147/2024 के सम्बन्ध में।

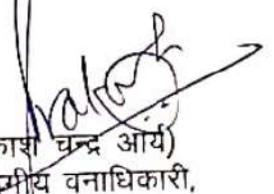
महोदय,

उपरोक्त विषयक अवगत कराना है कि आपके निर्देशानुसार गठित संयुक्त टीम द्वारा दिनांक 26.09.2023 को ग्राम चोंदपुर में फलदार वृक्षों के अवैध पातन के सम्बन्ध में भू स्वामी के प्रतिनिधि एवं शिकायतकर्ता हरदीप शर्मा की उपस्थिति में ग्राम चोंदपुर में वृक्षों की गणना की गयी। तत्समय मौके पर खड़े एव जीवित वृक्षों की संख्या 879 पाई गयी। मा0 हरित प्राधिकरण नई दिल्ली में योजित मूल आवेदन सं0 147/2024 में पारित आदेश दिनांक 25.04.2024 के अनुपालन में गठित संयुक्त जाँच समिति द्वारा शिकायतकर्ता श्री हरदीप शर्मा तथा भू स्वामी की उपस्थिति में सम्बन्धित स्थल का निरीक्षण दिनांक 08.05.2024 तथा 10.05.2024 को करते हुये उक्त भू खण्ड में वृक्षों की गणना की गयी, निरीक्षण के समय मौके पर खड़े वृक्षों की संख्या 703 पायी गयी। उक्त सम्पूर्ण भू खण्ड में की गयी फलदार वृक्षों की गणना के अनुसार दिनांक 26.09.2023 के सापेक्ष कुल 176 वृक्ष कम पाये गये। उक्त रिपोर्ट में कुल 176 वृक्षों (आम के 94 वृक्ष, लीची के 57 वृक्ष, नाशपाती के 25 वृक्ष) समिति की निरीक्षण आख्या के अनुसार अतिरिक्त पातन होना पाया है। तत्पश्चात इस घटना का वृक्ष संरक्षण अधिनियम 1976 के अन्तर्गत वन अपराध सं0 03/काशी0/2024-2025 पंजीकृत किया गया। भू स्वामी 1.-श्री सुधीर गुप्ता 2.- नकुल कुमार गुप्ता को उक्त पातित 176 वृक्षों का प्रतिकर जमा करने हेतु उप प्रभागीय वनाधिकारी जसपुर द्वारा कई प्रेषित किये गये। परन्तु भू स्वामी द्वारा 176 पातित वृक्षों के सापेक्ष मात्र 59 वृक्षों का प्रतिकर जमा किया गया तथा शेष 117 पातित वृक्षों का प्रतिकर जमा नहीं किया गया है।

उक्त अवैध रूप से पातित 117 वृक्षों का मूल्य रु 5000.00 प्रति वृक्ष की दर से 585000.00 होता है। उक्त प्रतिकर की धनराशि जमा करने हेतु भू स्वामी को कई बार पत्र लिख गया किन्तु उनके द्वारा प्रतिकर की धनराशि जमा नहीं की जा रही है।

अतः आपसे अनुरोध है कि भू स्वामी को शेष पातित 117 वृक्षों का प्रतिकर भू राजस्व की भांति वसूल करने हेतु अपने स्तर से आवश्यक कार्यवाही करने का कष्ट करे।

भवदीय,


(प्रकाश चन्द्र आर्य)
प्रभागीय वनाधिकारी,

तराई पश्चिमी वन प्रभाग, रामनगर